Sixth Lok Sabha III Session (14/11/1977 to 23/12/1977)

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 14, 1977/Kartika 23, 1899 (Saka)

No. 60

11 A.M.

1. Oath or Affirmation

Shri Rooplal Somani made and subscribed the oath in Hindi and took his seat in the House.

2. Resolution—Agreed to

As agreed to at the meeting held by Speaker with leaders of Parties and Groups on the 12th November, 1977, the Speaker placed the following Resolution before the House:—

- "That this House places on record its deep satisfaction and profound sense of relief and happiness on the providential escape of the Prime Minister, Shri Morarji R. Desai, in the air crash near Jorhat, Assam, on the 4th November, 1977.
- 'I'hat this House further places on record its appreciation of the high sense of duty and patriotism displayed by the five members of the crew of the ill fated aircraft of the Indian Air Force, who laid down their lives in order to save the life of the Prime Minister, and conveys its heartfelt condolences to the member's of the bereaved families."

'The Resolution was agreed to.

3. Obituary References

The Speaker made references to the passing away of Shri P. G. Karuthiruman, who was a Member of Third Lok Sabha; Shri K. K. Nayar, who was a Member of the Fourth Lok Sabha; Kazi Syed Kaumuddin, who was a Member of the Constituent Assembly; and Shri Bhagwantrao A. Mandloi, who was a Member of the Constituent Assembly.

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Thereafter, Members stood in silence for a short while as a mark of respect.

4. Silence in Memory of Crew of Aircraft of Indian Air Force

On the suggestion of the Leader of the Opposition and other Party Leader Members stood in silence for a short while as a mark of respect to the memory of the five members of the crew of the aircraft of the Indian Air Force, who laid down their lives to save the life of the Prime Minister.

5. Starred Questions

Starred Questions Nos. 1-4 were orally answered. Replies to remaining questions were laid on the Table.

6. Unstarred Questions

Replies to Unstarred Questions Nos. 1-7, 9-179 and 181-200 were laid on the Table.

7. Adjournment Motion

The Speaker held over his ruling on adjournment motion sought to be moved by Sarvashri Vasant Sathe, K. Lakkappa and C. M. Stephen regarding reported recent assault by RSS workers on Shri Damodaran Nair, a guide at Gandhi Smriti.

8. Papers Laid on the Table

The following papers were laid on the Table:--

- A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
- (i) Report of the One-Man-Commission of Inquiry to enquire into the incidents of explosions that took place on 2nd January, 1975 at Samastipur (Bihar).
 - (ii) Memorandum of Action taken on the Report.
- (2) (i) A copy of the Proclamation (Hindi and English versions) dated the 5th November, 1977 issued by the President under article 356 of the Constitution in relation to the State of Tripura published in Notification No. G.S.R. 679(E) in Gazette of India dated the 5th November, 1977 under article 356(3) of the Constitution.
 - (ii) A copy of the Order (Hindi and English versions) dated the 5th November, 1977, made by the President in pursuance of sub-clause (i) of clause (c) of the above Pro-

clemation, published in Notification No. G.S.R. 680(E) in Gazette of India dated the 5th November, 1977.

- (3) A copy each of two Reports dated the 2nd November, 1977 and 3rd November, 1977 of the Governor of Tripura to the President (Hindi and English versions).
- (4) A copy of the Bombay Irrigation (Gujarat Amendment) Act, 1976 (President's Act No. 45 of 1976) published in Gazette of India dated the 23rd December, 1976, under subsection (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1976.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi for the year 1975-76 together with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956.
- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the North Eastern Hill University, Shillong, for the year 1973-74 together with the Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (7) A copy each of the following papers under sub-section
 (4) of section 3 of the Commissions of Inquiry Act, 1952:—
 - (i) (a) Report of the Deshpande Commission set up by the Central Government to enquire into the facts and circumstances leading to the death of Justice D. S.
 Lamba of the High Court of Punjab and Haryana.
 - (ii) Memorandum of Action taken on the Report. (Hindi and English versions).
 - (b) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.
- (8) A copy each of the following Ordinances (Hindi and English versions) under article 123(2) (a) of the Constitution:—
 - (i) The Payment of Bonus (Amendment) Ordinance, 1977
 (No. 9 of 1977) promulgated by the President on the 3rd September, 1977.

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- (ii) The Banking Service Commission (Repeal) Ordinance, 1977 (No. 10 of 1977) promulgated by the Vice-President discharging the functions of the President on the 19th September, 1977.
- (iii) The Enemy Property Amendment) Ordinance, 1977 (No. 11 of 1977) promulgated by the Vice-President discharging the functions of the President on the 23rd September, 1977.
- (iv) The Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1977 (No. 12 of 1977) promulgated by the Vice-President discharging the functions of the President on the 23rd September, 1977.
- (v) The Smith, Stanistreet and Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1977 (No. 13 of 1977) promulgated by the President on the 30th September, 1977.
- (vi) The Gresham and Craven of India (Private) Limited (Acquisition and Transfer of Undertakings) Ordinance, 1977 (No. 14 of 1977) promulgated by the President on the 30th September, 1977.
- (vii) The Indian Iron and Steel Company (Acquisition of Shares) Amendment Ordinance, 1977 (No. 15 of 1977) promulgated by the President on the 13th October, 1977.
- (viii) The Advocates (Amendment) Ordinance, 1977 (No. 16 of 1977) promulgated by the President on the 31st Oc'ober, 1977.
 - (9) A copy of the Central Water Laboratory (Group A and Group B) Recruitment Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1158 in Gazette of India dated the 3rd September, 1977, issued under article 309 of the Constitution.
 - (10) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, for the year 1976-77 along with the Audited Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962.
 - (11) A copy of the Levy Sugar Price Equalisation Fund Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 619(E) in Gazette of India dated the 26th September, 1977, under sub-section (3) of section 16 of the Levy Sugar Price Equalisation Fund Act, 1976.

- (12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) G.S.R. 1044 and 1045 published in Gazette of India dated the 6th August, 1977 together with an explanatory memorandum.
 - (ii) G.S.R. 557(E) to 561(E) published in Gazette of India dated the 8th August, 1977 together with an explanatory memorandum.
 - (iii) G.S.R. 580(E) to 582(E) published in Gazette of India dated the 19th August, 1977 together with an explanatory memorandum.
 - (iv) G.S.R. 586 (E) published in Gazette of India dated the 22nd August, 1977 together with an explanatory memorandum.
 - (v) G.S.R. 587(E) published in Gazette of India dated the 23rd August, 1977.
 - (vi) G.S.R. 1125 published in Gazette of India dated the 27th August, 1977 together with an explanatory memorandum.
 - (vii) G.S.R. 1126 published in Gazette of India dated the 27th August, 1977 together with an explanatory memorandum.
 - (viii) G.S.R. 1127 published in Gazette of India dated the 27th August, 1977 together with an explanatory memorandum.
 - (ix) G.S.R. 1128 and 1129 published in Gazette of India dated the 27th August, 1977 together with an explanatory memorandum.
 - (x) G.S.R. 1130 published in Gazette of India dated the 27th August, 1977 together with an explanatory memorandum.
 - (xi) G.S.R. 603 (E) published in Gazette of India dated the 3rd September, 1977 together with an explanatory memorandum.
 - (xii) G.S.R. 604(E) published in Gazette of India dated the 5th September, 1977 together with an explanatory memo-randum.

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- (xiii) G.S.R. 605(E) published in Gazette of India dated the 7th September, 1977 together with an explanatory memorandum.
- (xiv) G.S.R. 609(E) published in Gazette of India dated the 13th September, 1977 together with an explanatory memorandum.
- (xv) G.S.R. 616(E) to 618(E) published in Gazette of India dated the 24th September, 1977 together with an explanatory memorandum.
- (xvi) G.S.R. 1279 published in Gazette of India dated the 24th September, 1977 together with an explanatory memorandum.
- (xvii) G.S.R. 1280 and 1281 published in Gazette of India dated the 24th September, 1977 together with an explanatory memorandum.
- (xviii) G.S.R. 627(E) published in Gazette of India dated the 1st October, 1977 together with an explanatory memorandum.
- (xix) G.S.R. 646 (D) published in Gazette of India dated the 17th October, 1977 together with an explanatory memorandum.
 - (xx) G.S.R. 662 (E) published in Gazette of India dated the 31st October, 1977 together with an explanatory memorandum.
 - (13) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944: --
 - (i) G.S.R. 1006 and 1007 published in Gazette of India dated the 30th July, 1977 together with an explanatory memorandum.
 - (ii) G.S.R. 564(E) published in Gazette of India dated the 9th August, 1977 together with an explanatory memorandum.
 - (iii) G.S.R. 1100 published in Gazette of India dated the 20th August, 1977 together with an explanatory memorandum.
 - (iv) G.S.R. 1189 published in Gazette of India dated the 10th September, 1977 together with an explanatory memorandum.

- (v) G.S.R. 606(E) published in Gazette of India dated the 12th September, 1977 together with an explanatory memorandum.
- (vi) G.S.R. 626 (E) published in Gazette of India dated the 30th September, 1977 together with an explanatory memorandum.
- (14) A statement (Hindi and English versions) indicating the results of the market loans floated by the Government of India in October, 1977.

9. CALLING ATTENTION

Shri C. K. Chandrappan called the attention of the Minister of Agriculture and Irrigation to the reported abolition of food zones creating difficulties for the deficit States like West Bengal, Orissa, Tamil Nadu and Bihar in the matter of cordoning off the movement of foodgrains and supplying adequate quantity thereof to the people at reasonable prices.

The Minister of State for Agriculture and Irrigation made a statement in regard thereto.

10. REPORT OF PUBLIC ACCOUNTS COMMITTEE

Shri C. M. Stephen presented the Seventeenth Report of the Public Accounts Committee on Export of Bicycles and Bicycle Components during 1970's relating to the Ministry of Commerce.

11. REPORT OF COMMITTEE OF PRIVILEGES

Shri Samar Guha presented the First Report of the Committee of Privileges.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.10 P.M.)

12. RESIGNATION BY MEMBER

The Speaker informed the House that Shri Bhagwat Dayal Sharma, an elected Member from Karnal constituency of Haryana, had (resigned his seat in Lok Sabha and his resignation had been accepted by the Speaker with effect from the 21st September, 1977.

13. STATEMENTS BY PRIME MINISTER

(1) The Prime Minister made a statement regarding Agreement between the Government of the Republic of India and the Government of the People's Republic of Bangladesh on sharing of the Ganga Waters at Farakka and on augmenting its flows and also laid on the Table a copy of the Agreement.

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(2) The Prime Minister made a statement on his visit to U.S.S.K. from October 21 to October 26, 1977 and also laid on the Table a copy of the Joint Declaration issued on that occasion.

14. STATEMENTS BY MINISTERS

(1) The Minister of Information and Broadcasting made a statement on Samachar News Agency.

(2) The Minister of Railways made a statement regarding two serious train accidents on the Northern Railway viz., (1) level crossing accident at Sarai Gopal Flag station on 28th August, 1977 and (2) collision between 103 Up Howrah-Amritsar Deluxe Express and Up Kanpur Special Goods train at Naini station on 10th October, 1977.

15. MOTION FOR ELECTION TO COMMITTEE

Dr. P. C. Chunder moved the following motion:-

"That in pursuance of paragraph 1 of the Government of India, Archaeological Survey of India, Resolution No. 31/1/76-M, dated the 1st May, 1976, the Members of this House do proceed to elect in such manner as the Speaker may direct, one member from among themselves, to serve as a member of the Central Advisory Board of Archaeology, subject to the other provisions of the said Resolution vice Shri Sher Singh resigned."

The motion was adopted.

16. MOTION REGARDING REPORT OF JOINT COMMITTEE-EXTENSION OF TIME

Shri Sasankasekhar Sanyal moved the following motion:-

"That this House do extend upto the first day of the Budget Session (1978), the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of misconduct against public men and for matters connected therewith."

An amendment moved by Shri P. K. Deo, was negatived.

The motion was adopted.

17. GOVERNMENT BILL-INTRODUCED

The Water (Prevention and Control of Pollution) Cess Bill, 1977.

18. Matter Under Rule 377

Shri Sougata Roy raised a matter regarding the closure of six Jute Mills in West Bengal resulting in unemployment of 20,000 workers.

19. Government Bill-Passed

The Lady Hardinge Medical College and Hospital (Acquisition) and Miscellaneous Provisions Bill, 1977

The motion for consideration of the Bill was moved by Shri Raj Narain.

The following Members took part in the debate:--

(1) Shri Vayalar Ravi

(2) Dr. Sushila Nayar

Shri Raj Narain replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 19 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Raj Narain.

The motion was adopted and the Bill, as amended, was passed.

20. Motion

Discussion on the following motion moved by Shri L. K. Advani and the substitute motions thereto moved on the 8th August, 1977 continued:---

"That this House do consider the White Paper on Misuse of Mass Media during the Internal Emergency, laid on the Table of the House on the 1st August, 1977."

The following Members took part in the debate:----

(1) Dr. Murli Manohar Joshi

- (2) Shri V. Arunachalam
- (3) Shri Kanwar Lal Gupta
- (4) Shri Bedabrata Barua
- (5) Shri C. K. Chandrappan

The discussion was not concluded.

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21. Contempt of the House

The Deputy Speaker informed the House about the report of the Watch and Ward Officer regarding throwing of some leaflets by two visitors from the Visitors' Gallery on the floor of the House and shouting of slogans by them—earlier in the day. The Deputy Speaker observed that he had brought it to the notice of the House for such action as the House might deem fit.

Thereafter, Shri Larang Sai moved the following motion:-

- "This House resolves that the persons calling themselves Suresh Maluji Sawant S/o Shri Maluji Bandu Sawant and Shri Kanchan Ubale S/o Shri Jhipa who shouted from the Visitors' Gallery and threw some leiflets from there on the Floor of the House at 12.35 hrs. today and whom the Watch and Ward Officer took into custody immediately, have committed a grave offence and are guilty of the contempt of this House.
- This House further resolves that without prejudice to any other action to which they may be libble under the law, the said Shri Suresh Maluji Sawant and Shri Kanchan Ubale be sentenced to imprisonment till 6 P.M. on Tuesday, the 15th November, 1977 for the aforesaid contempt of the House, and sent to Central Jail, Tihar, New Delhi."

The motion was adopted.

6.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th November, 1977).

AVTAR SINGH RIKHY, Secretary.

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BULLETIN—PART I [Brief Record of Proceedings]

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Tuesday, November 15, 1977/Kartika 24, 1899 (Saka)

No. 61

11 A.M.

Starred Questions

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Starred Questions Nos. 21-24 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 201-224, 226-328 and 330-400 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Caltex [Acquisition of Shares of Caltex Oil Refining (India) Limited and of the Undertakings in India of Caltex (India) Limited] (Administration of Funds) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 633(E) in Gazette of India dated the 7th October, 1977 under sub-section (2) of section 23 of the Caltex [Acquisition of Shares of Caltex Oil Refining (India) Limited and of the Undertakings in India of Caltex (India) Limited] Act, 1977.
- (2) A copy of the Report (Hindi versions@) of the Pipelines Inquiry Commission (August, 1975), under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952.
- (3) A copy of the Oil & Natural Gas Commission (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 659(E) in Gazette of India dated the 29th October, 1977, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959.

@English version of the Report was laid on the Table on 8-3-1976.
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(4) A copy each of the following Draft Notifications (Hindi and English versions) under sub-section (2) of section 620 of the Companies Act, 1956:—

- (i) Notification No. 20/4/76-IGC to be issued under sub-section (1) of section 620 of the Companies Act, 1956 making certain amendment to Notification No. S.R.O. 355 dated the 17th January, 1957.
- (ii) Notification No. 15/14/74-IGC regarding non-application of section 295(1) of the Companies Act, 1956 to Government Companies, to be issued under sub-section (1) of section 620 of the said Act.

(5) A copy of the Railway Protection Force (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1159 in Gazette of India dated the 3rd September, 1977, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.

- (6) A copy of the Delimitation of Council Constituencies (Uttar Pradesh) Second Amendment Order, 1977 (Hindi and English versions) published in Notification No. G.S.R. 615(E) in Gazette of India dated the 23rd September, 1977, under sub-section (3) of section 13 of the Representation of the People Act, 1950.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 9 of the Representation of the People Act, 1950:—
 - (i) S.O. 684(E) published in Gazette of India dated the 24th September, 1977 making certain corrections in Schedule XXVI of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976.
 - (ii) S.O. 685(E) published in Gazette of India dated the 24th September, 1977 making certain corrections in Schedule VIII of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976.
 - (iii) S.O. 725(E) published in Gazette of India dated the 18th October, 1977 making certain corrections in Schedule XVI of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976.
 - (iv) S.O. 726(E) published in Gazette of India dated the 18th October, 1977 making certain corrections in Schedule IV of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976.

- (8) A copy of the Report (Hindi and English versions) on Biennial Elections to the Council of States and Legislative Councils, 1976 (Narrative and Statistical).
- (9) A copy of the Finance Accounts of the Union Government for the year 1975-76 (Hindi and English versions).

4. Calling Attention

Shri Somnath Chatterjee called the attention of the Minister of Education, Social Welfare and Culture to the reported closure of Jawaharlal Nehru University, New Delhi indefinitely by the Vice-Chancellor in the face of demands by the students for his removal for emergency excesses and the relay fast by the students of the University to protest against the closure.

The Minister of Education, Social Welfare and Culture made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

5. Assent to Bills

(i) Secretary laid on the Table following two Bills passed by the Houses of Parliament during the last session and assented to:---

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- (1) The Appropriation (No. 3) Bills, 1977.
- (2) The Finance (No. 2) Bill, 1977.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The National Highways (Amendment) Bill, 1977.
- (2) The Petroleum (Amendment) Bill, 1977.
- (3) The Tea (Amendment) Bill, 1977.
- (4) The Salary and Allowances of Leaders of Opposition in Parliament Bill, 1977.

6. Reports of Public Accounts Committee

Shri C. M. Stephen presented the following Reports of the Public Accounts Committee:—

- (1) Tenth Report on Export of Engineering Goods relating to the Ministry of Commerce.
- (2) Thirty-eighth Report on Excesses Over Voted Grants and Charged Appropriations disclosed in the Appropriation

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Accounts for the year 1975-76 and Action Taken by Government on the recommendations contained in their Two Hundred and Twenty-seventh Report (Fifth Lok Sabha) on Excesses Over Voted Grants and Charged Appropriations for the year 1974-75.

7. Statement by Minister

The Minister of Home Affairs made a statement regarding the appointment of a National Police Commission.

8. Motion for Election to Committee

Shri Suraj Bhan moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee vice Sarvashri Chand Ram and Karia Munda ceased to be members of the Committee on their appointment as Ministers of State."

The motion was adopted.

9. Matter Under Rule 377

Shri Vasant Sathe raised a matter regarding the reported arrest of over a thousand persons in Delhi for protesting against the withdrawal of facilities which were being given to neo-Buddhists and indefinite hunger strike by three leaders of the Republican Party of India.

10. Motion

Discussion on the following motion moved by Shri L. K. Advani and the substitute motions thereto moved on the 8th August, 1977, continued:----

"That this House do consider the White Paper on Misuse of Mass Media during the Internal Emergency, laid on the Table of the House on the 1st August, 1977."

The following Members took part in the debate:--

(1) Shri O. P. Tyagi

- (2) Shri L. K. Doley
- (3) Shri P. G. Mavalankar
- (4) Shri Yuvraj
- (5) Shri A. K. Roy
- (6) Shri Vayalar Ravi
- (7) Shri Ugrasen
- (8) Prof. Dilip Chakravarty
- (9) Shri K. Mallanna
- (10) Shri Chitta Basu
- (11) Chowdhry Balbir Singh

Shri L. K. Advani replied to the debate.

The substitute motions moved by Sarvashri Hukmdeo Narain Yadav, A. K. Roy, H. V. Kamath, Samar Guha and Keshavrao Dhondge were negatived.

The substitute motions moved by Sarvashri S. Kundu, Ugrasen, Brij Bhushan Tiwari and Laxmi Narain Nayak were withdrawn by leave of the House.

The discussion on the motion was concluded.

6.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th November, 1977).

AVTAR SINGH RIKHY, Secretary.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, November 16, 1977/Kartika 25, 1899 (Saka)

No. 62

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Genda Singh, who was a Member of the Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 41, 43 and 44-46 were orally answered. Replies to Starred Questions Nos. 47-52 and 54-60 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 401-426, 428-438, 440-473 and 475-600 were laid on the Table.

4. Statements by Minister

(1) The Minister of Finance and Revenue and Banking made a statement regarding reduction in excise duty on sugar. The Minister also laid on the Table a copy each of Notification Nos. 317/77-C.E., and 318/77-C.E. (Hindi and English versions) published in Gazette of India dated the 16th November, 1977 issued under the Central Excise Rules, 1944.

(2) The Minister of Finance and Revenue and Banking made a statement regarding grant of an instalment of additional dearness allowance for Central Government employees.

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5. Adjournment Motion

The Speaker gave his ruling on adjournment motion sought to be moved by Sarvashri Vasant Sathe, K. Lakkappa and C. M. Stephen on the 14th November, 1977 regarding reported recent assault by RSS workers on Shri Damodaran Nair, a guide at Gandhi Smriti and withheld his consent to the moving of the motion.

6. Question of Privilege

Sarvashri Madhu Limaye and Kanwar Lal Gupta sought to raise a question of privilege against Shrimati Indira Gandhi and others for allegedly causing obstruction and harassment to certain officials who were collecting information for answers to certain questions in Lok Sabha on Maruti Affairs.

Shri Madhu Limaye then asked for leave of the House to raise the question of privilege.

On objection taken to leave being granted, the Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than twenty-five Members rose, the Speaker informed the House that the leave was granted.

Shri Madhu Limaye then moved the following motion:---

"That the question of breach of privilege and contempt of the House against Shrimati Indira Gandhi and others be referred to the Committee of Privileges with instructions to report within a period of six months."

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

Shri Kanwar Lal Gupta took part in the debate.

Further discussion on the motion was postponed to the 17th November, 1977.

7. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government on the working of the Jessop and Company Limited, Calcutta, for the year 1976-77.
- (ii) Annual Report of the Jessop and Company Limited, Calcutta, for the year 1976-77 along with the Audited

Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1975-76.
- (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) A copy of Notification No. S.O. 643(E) (Hindi and English versions) published in Gazette of India dated the 29th August, 1977 containing corrigendum to Notification No. S.O. 406(E) dated the 21st June, 1977, under subsection (6) of section 3 of the Essential Commodities Act, 1955.

(2) (i) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Transport Corporation for the year ending 31st March, 1974 together with the Audit Report thereon, under subsection (4) of section 33 of the Road Transport Corporations Act, 1950.

(ii) A statement showing reasons for delay in laying the above document.

(3) A copy of the Protection of Civil Rights Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 3006 in Gazette of India dated the 1st October, 1977, under sub-section (2) of section 16B of the Protection of Civil Rights Act, 1955.

(4) A copy of the Arms (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1198 in Gazette of India dated the 17th September, 1977 under sub-section (3) of section 44 of the Arms Act, 1959.

(5) The Central Industrial Security Force (Second Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1325 in Gazette of India dated the 8th October, 1977, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---

(i) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1977, published in [P.T.O. Notification No. G.S.R. 544(E) in Gazette of India dated the 29th July, 1977.

- (ii) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1977, published in Notification No. G.S.R. 545 (E) in Gazette of India dated the 29th July, 1977.
- (iii) The All India Services (Discipline and Appeal) Second Amendment Rules, 1977, published in Notification No G.S.R. 983 in Gazette of India dated the 30th July, 1977.
- (iv) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1977, published in Notification No. G.S.R. 549 (E) in Gazette of India dated the 3rd August, 1977.
- (v) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1977, published in Notification No. G.S.R. 586(E) in Gazette of India dated the 22nd August, 1977.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Fourteenth Amendment Regulations, 1977, published in Notification No. G.S.R. 588(E) in Gazette of India dated the 23rd August, 1977.
- (vii) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1977, published in Notification No. G.S.R. 589(E) in Gazette of India dated the 23rd August, 1977.
- (viii) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1977, published in Notification No. G.S.R. 591(E) in Gazette of India dated the 25th August, 1977.
- (ix) The Indian Police Service (Pay) Fourth Amendment Rules, 1977, published in Notification No. G.S.R. 592(E) in Gazette of India dated the 25th August, 1977.
- (x) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1977, published in Notification No. G.S.R. 607(E) in Gazette of India dated the 12th September, 1977.
- (xi) The All India Services (Commutation of Pension) Amendment Regulations, 1977, published in Notification No. G.S.R. 1197 in Gazette of India dated the 17th September, 1977.

- (xii) The Indian Forest Service (Pay) Third Amendment Rules, 1977, published in Notification No. G.S.R. 1285 in Gazette of India dated the 1st October, 1977.
- (xiii) The Indian Administrative Services (Pay) Eleventh Amendment Rules, 1977, published in Notification No. G.S.R. 1286 in Gazette of India dated the 1st October, 1977.
- (xiv) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1977, published in Notification No. G.S.R. 631(E) in Gazette of India dated the 5th October, 1977.
- (xv) The Indian Forest Service (Pay) Fourth Amendment Rules, 1977, published in Notification No. G.S.R. 632(E) in Gazette of India dated the 5th October, 1977.
- (xvi) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1977, published in Notification No. G.S.R. 1323 in Gazette of India dated the 8th October, 1977.
- (xvii) The Indian Police Service (Special Allowance) Rules, 1977, published in Notification No. G.S.R. 649(F) in Gazette of India dated the 18th October, 1977.
- (xviii) The All India Services (Study Leave) Amendment Regulations, 1977, published in Notification No. G.S.R. 1393 in Gazette of India dated the 22nd October, 1977.
 - (xix) The Indian Administrative Service (Fixation of Cadre Strength) Seventeenth Amendment Regulations, 1977, published in Notification No. G.S.R. 654(E) in Gazette of India dated the 28th October, 1977.
 - (xx) The Indian Administrative Service (Pay) Twelfth Amendment Rules, 1977, published in Notification Nc G.S.R. 655(E) in Gazettee of India dated the 28th October, 1977.
 - (xxi) The Indian Police Service (Uniform) Third Amendment Rules, 1977, published in Notification No. G.S.R. 1431 in Gazet's of India dated the 29th October, 1977.

8. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting old on the 14th November, 1977, Rajya Sabha passed the Be'wa River Board (Amendment) Bill, 1977.

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9. Bill Passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table the Betwa River Board (Amendment) Bill, 1977, as passed by Rajya Sabha.

10. Calling Attention

Shri P. Rajagopal Naidu called the attention of the Minister of Agriculture and Irrigation to the damage to crops and property caused by recent cyclone in coastal districts of Tamil Nadu and Pondicherry and help rendered to victims and the remedial measures taken by the Government.

The Minister of State for Agriculture and Irrigation made a statement in regard thereto.

11. Report of Business Advisory Committee

Shri Ravindra Varma presented the Sixth Report of the Business Advisory Committee.

12. Report of Committee on Private Members' Bills and Resolutions

Shri Nirmal Chandra Jain presented the Sixth Report of the Committee on Private Members' Bills and Resolutions.

13. Report of Public Accounts Committee

Shri C. M. Stephen presented the Eleventh Report of the Public Accounts Committee on paragraphs relating to Railway Operations and Earnings included in the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Railways).

14. Motion for Election to Committee

Shri C. M. Stephen moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Committee on Public Accounts for the unexpired portion of the term of the Committee viae Sarvashri Sheo Narain and Jagdambi Prasad Yadav ceased to be members of the Committee on their appointment as Ministers of State."

The motion was adopted.

15. Matters under Rule 377

(1) Shri K. Lakkappa raised a matter regarding recent C.B.I. raids on political party offices in several places like Punjab.

(2) Shri Jyotiromy Bosu raised a matter regarding revelation that an Indian firm Esser registered in Madras naving been given dredging sub contract in the Bombay High area by the American contractors in alleged violation of many norms of the tender by the American firm.

The Minister of Petroleum, Chemicals and Fertilizers replied.

16. Government Bill-Passed

The Inland Steam-vessels (Amendment) Bill, 1977

The motion for consideration of the Bill was moved by Shri Cnand Ram.

The following members took part in the debate:---

- (1) Shri B. P. Kadam
- (2) Shri Jyotirmoy Bosu
- (3) Shri L. L. Kapoor
- (4) Shri Bedabrata Barua
- (5) Shri Gyaneshwar Prasad Yadav
- (6) Shri Prasannbhai Mehta
- (7) Shri Sougata Roy
- (8) Shri Purna Sinha

Shri Chand Ram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 34 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Chand Ram.

The motion was adopted and the Bill was passed.

*17. Motion

Discussion on the following motion moved by Prof. Madhu Dandavate and the substitute motions thereto moved on the 28th July, 1977, continued:---

"That this House do consider the Twentieth, Twenty-first and Twenty-second Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1970-71, 1971-72 and 1972-73 and 1973-74, laid on the Table of the House on the 11th May, 1973, 28th August, 1974 and 5th May, 1976, respectively."

*Disussed together.

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*18. Discussion under Rule 193

Discussion on the employment of Scheduled Castes and Scheduled Tribes in services against reserved quota, raised by Shri Yuvraj on the 6th August, 1977, continued.

The following Members took part in the combined debate on items 17 and 18 above:---

- (1) Shri T. Balakrishnaiah
- (2) Shri Kacharulal Hemraj Jain (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th November, 1977).

AVTAR SINGH RIKHY, Secretary.

*Discussed together.

8 GMGIPND-LS I-2249 LS-16-11-77-1060.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, November 17, 1977/Kartika 26, 1899 (Saka)

No. 63

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1. Starred Questions

Starred Questions Nos. 61, 62 and 64-66 were orally answered Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 601-613, 615-621, 624-676, 678-685, 687-724, 726-733, 735-767, 769, 771, 772, 774-800 were laid on the Table.

3. Question of Privilege

Further consideration of the following motion moved by Shri Madhu Limaye on the 16th November, 1977, was taken up:---

"That the question of breach of privilege and contempt of the House against Shrimati Indira Gandhi and others be referred to the Committee of Privileges with instructions to report within a period of six months."

Two amendments were moved by Sarvshri Shyamnandan Mishra and Nirmal Chandra Jain.

Points of order about admissibility of the amendment moved by Shri Gauri Shankar Rai were raised.

A motion that the discussion be adjourned sine die, moved by Shri G. M. Banatwalla was neagtived.

The Speaker reserved his ruling on the admissibility of the amendment moved by Shri Gauri Shankar Rai.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M. 4. Papers laid on the Table

The following papers were laid on the Table:---

(1) A copy of the Payment of Wages (Mines) Amendment Rules, 1977 (Hindi and English versions) published in Notification No.

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G.S.R. 1383 in Gazette of India dated the 15th October, 1977, under sub-section (6) of section 26 of the Payment of Wages Act, 1936.

(2) A copy of the Indian Telegraph (Third Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1188 in Gazette of India dated the 10th September, 1977, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

(3) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers, during the various sessions of Lok Sabha:—

(1) Statement No. XXXVIII—Seventh Session, 1969.	Fourth Lok Sabha.
(2) Statement No. XXXIX—Second Session, 1971.)
(3) Statement No. XX-Sixth Session, 1972.	
(4) Statement No. XXVI—Seventh Session, 1973.	
(5) Statement No. XXII—Ninth Session, 1973.	
(6) Statement No. XXVI—Thirteenth Session, 1975.	> Fifth Lok Sabha
(7) Statement No. IX—Fifteenth Session, 1976.	
(8) Statement No. IX-–Sixteenth Session, 1976.	
(9) Statement No. VI—Seventcenth Session, 1976.)
(10) Statement No. III—First Session, 1977.)
(11) Statement No. II—Second Session, 1977.) Sirth
(12) Statement No. III—Second Session, 1977.	≻ Sixth Lok Sabha
(13) Statement No. IV-Second Session, 1977.	J

(4) A copy of the Indian Telegraph (Second Amendment) Rules. 1977 (Hindi and English versions) published in Notification No. G.S.R. 1165 in Gazette of India dated the 3rd September, 1977, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. (5) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:---

- (i) The Andhra Pradesh Coal Mines Bonus (Amendment) Scheme, 1977, published in Notification No. G.S.R 1231 in Gazette of India dated the 17th September, 1977.
- (ii) The Rajasthan Coal Mines Bonus (Amendment) Scheme, 1977, published in Notification No. G.S.R. 1232 in Gazette of India dated the 17th September, 1977.

(6) A copy of the Employees' Provident Funds (Fifth Amendment) Scheme, 1977 (Hindi and Euglish versions) published in Notification No. G.S.R. 1229 in Gazette of India dated the 17th September, 1977, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

(7) A copy of the Employees' State Insurance Corporation (General Provident Fund) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1234 in Gazette of India dated the 17th September, 1977, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.

(8) (i) A copy of the Audited Accounts (Hindi and English versions) of the Employees' St te Insurance Corporation for the year 1975-76 together with the Audit Report thereon, under section 36 of the Employees State Insurance Act, 1948.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

5. Caling Attention

Shri C. M. Stephen called the attention of the Minister of Home Affairs to the reported attack and assault on Shri Damodaran Nair, a guide of Gandhi Smriti, by R.S.S. workers for his narrating the facts about Gandhiji's murder and the apprehension of such attacks on the guides and the employees of the Smriti in future.

The Minister of state for Home Affairs made a statement in regard thereto.

6. Minutes of Committee on Papers Laid on the Table-Laid on the Table

Minutes of the sittings of the Committee on Papers Laid on the Table held on 27th November and 30th December, 1976 and 1st September, 1977, were laid on the Table.

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7. Report of Committee on Papers Laid on the Table

Shri Kanwar Lal Gupta presented the First Report of the Committee on Papers laid on the Table.

8. Report of Public Accounts Committee

Shri C. M. Stephen presented the Sixteenth Report of the Public Accounts Committee on paragraph 32 relating to 5tht International Film Festival included in the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil)

9. Report of Railway Convention Committee

Shri P. K. Deo presented the First Report of the Railway Convention Committee on 'Rate of Dividend for 1977-78 and 1978-79 and other Ancillary Matters'.

10. Report of Committee on Absence of Members

Dr. Bapu Kaldate presented the Third Report of the Committee on Absence of Members from the Sittings of the House.

11. Motion Regarding Sixth Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:---

"That this House do agree with the Sixth Report of the Business Advisory Committee presented to the House on the 16th November, 1977."

The motion was adopted.

12. Matters Under Rule 377

(1) Shri O. V. Alagesan raised a matter regarding statements made by the Minister of Health and Family Welfare and Minister of Industry about the Chief Minister of Tamil Nadu and the law and order situation in the State.

(2) Shri Somnath Chatterjee raised a matter regarding working of the Grindlays Bank Limited.

*13. Motion

Discussion on the following motion moved by Prof. Madhu Dandavate and the substitute motions thereto moved on the 28th July, 1977, continued:—

> "That this House do consider the Twentieth, Twenty-first and Twenty-second Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1970-71,

*Discussed together.

1971-72 and 1972-73 and 1973-74, laid on the Table of the House on the 11th May, 1973, 28th August, 1974 and 5th May, 1976, respectively."

*14. Discussion Under Rule 193

Discussion on the employment of Scheduled Castes and Scheduled Tribes in services against reserved quota, raised by Shri Yuvraj on the 6th August, 1977, continued.

The following Members took part in the combined debate on items 13 and 14 above:---

- (1) Shri Kacharulal Hemraj Jain
- (2) Shri Ram Lal Rahi
- (3) Shri Eduardo Faleiro
- (4) Shri P. G. Mavalankar
- (5) Shri L. L. Kapoor
- (6) Shri Mahi Lal
- (7) Shri K. Pradhani
- (8) Father Anthony Murmu
- (9) Shri C. N. Visvanathan (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th November, 1977).

AVTAR SINGH RIKHY, Secretary.

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*Discussed together.

5 GMGIPMRND—LSI—2272 LS—17-11-77—725.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings) ...

Friday, November 18, 1977/Kartika 27, 1899 (Saka)

No. 64

11 A.M.

1. Starred Questions

Starred Questions Nos. 81-84 were orally answered. Replies to Starred Questions Nos. 85-97, 99 and 100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 801-803, 805, 806, 808, 809, 811-824, 826-828, 830-832, 834, 838-844, 847-859, 861-885, 887-900, 902-907, 909-935, 937, 938, 941-988, 991-996 and 998-1000 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Finance regarding 'Warrants issued by Former Government' was orally answered and supplementaries were also answered thereon.

4. Question of Privilege

Further consideration of the following motion moved by Shri Madhu Limaye on the 16th November, 1977 and the amendments thereto moved on the 17th November, 1977, was taken up:---

"That the question of breach of privilege and contempt of the House against Shrimati Indira Gandhi and others be referred to the Committee of Privileges with instructions to report within a period of six months."

The amendment moved by Shri Gauri Shankar Rai on the 17th November, 1977 was withdrawn.

Two more amendments were moved by Sarvashri Roop Nath Singh Yadav and Vijay Kumar Malhotra.

The amendments moved on the 17th November, 1977 by Sarvashri Shyamnandan Mishra and Nirmal Chandra Jain were negatived.

The amendments moved by Sarvashri Roop Nath Singh Yadav and Vijay Kumar Malhotra were withdrawn by leave of the House.

The motion moved by Shri Madhu Limaye was adopted.

5. Papers laid on the Table

The following papers were laid on the Table:---

(1) A copy of the Refined Groundnut Oil (Regulation of Refining and Price) Control Order, 1977, published in Notification No. S.O. 602(E) in Gazetter of India dated the 1st August, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (2) A statement correcting the answer given on the 15th July, 1977, to a supplementary question by Shri Mohd. Shafi Qureshi on Starred Question No. 492 by Dr. Karan Singh regarding extension of Jammu Airport.
- (3) A copy each of the following statements (Hindi and English versions):—
 - (i) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of October, 1975 packing (Allotted in November, 1975).
 - (ii) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of November, 1975 packing (Allotted in December, 1975).
 - (iii) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of December, 1975 packing (Allotted in January, 1976).
 - (iv) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of January, 1976 packing (Allotted in February, 1976).
 - (v) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of February, 1976 packing (Allotted in March, 1976).
 - (vi) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of March, 1976 packing (Allotted in April, 1976).
 - (vii) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of April, 1976 packing (Allotted in May, 1976).
 - (viii) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of May, 1976 packing (Allotted in June, 1976).
 - (ix) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of June, 1976 packing (Allotted in July, 1976).
 - (x) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of July, 1976 packing (Allotted in August, 1976).

- (xi) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of August, 1976 packing (Allotted in September, 1976).
- (xii) Statement showing variety-wise allotments of Controlled Cloth to various States and to Retail Shops out of September, 1976 packing (Allotted in October, 1976).
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1974-75, under sub-section
 (3) of section 22 of the Marine Products Export Development Authority Act, 1972.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (5) A copy each of the following documents (Hindi and English versions) under sub-section (4) of section 19 of the Marine Products Export Development Authority Act, 1972:—
 - (i) Certified Accounts of the Marine Products Export Development Authority, Cochin, for the year 1972-73 together with the Audit Report thereon.
 - (ii) Certified Accounts of the Marine Products Export Development Authority, Cochin, for the year 1973-74 together with the Audit Report thereon.
 - (iii) Certified Accounts of the Marine Products Export Development Authority, Cochin, for the year 1974-75 together with the Audit Report thereon.
 - (iv) Certified Accounts of the Marine Products Export Development Authority, Cochin, for the year 1975-76 together with the Audit Report thereon.
- (6) Four statements (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (5) above.
- (7) A copy of the Textiles Committee (Appeal to the Tribunal) Amendment Rules. 1977 (Hindi and English versions) published in Notification No. G.S.R. 1138 in Gazette of India dated the 3rd September, 1977, under sub-section (3) of section 22 of the Textiles Committee Act, 1963.

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- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Cotton Control (Third Amendment) Order, 1976, published in Notification No. S.O. 85 in Gazette of India dated the 8th January, 1977.
 - (ii) The Cotton Textiles (Control) Amendment Order, 1977, published in Notification No. S.O. 322(E) in Gazette of India dated the 10th May, 1977.
- (9) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutta for the year 1976-77, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (10) A copy of the Annual Report (Hindi and English versions) of the Jute Corporation of India Limited, Calcutta for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (11) A copy of the Annual Report (Hindi and English versions) of the Trade Marks Registry, Bombay for the year 1976-77, under section 126 of the Trade and Merchandise Marks Act, 1958.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Refined Groundnut Oil (Regulation of Refining and Price) Control (Amendment) Order, 1977, published in Notification No. S.O. 619(E) in Gazette of India dated the 18th August, 1977.
 - (ii) The Pulses and Edible Oils (Storage Control) Order, 1977, published in Notification No. S.O. 701 (E) in Gazette of India dated the 30th September, 1977.
 - (iii) The Mustard Oil (Price Control) Order, 1977, published in Notification No. S.O. 702 (E) in Gazette of India dated the 30th September, 1977.
 - (iv) The Pulses and Edible Oils (Storage Control) Amendment Order, 1977, published in Notification No. S.O. 719(E) in Gazette of India dated the 14th October, 1977.

- (v) The Solvent-Extracted Oil, Deoiled Meal and Edible Flour (Control) Amendment Order, 1977, published in Notification No. G.S.R. 637 (E) in Gazette of India dated the 10th October, 1977.
- (vi) The Vegetable Oil Product Producers (Regulation of Refined Oil Manufacture) Second Amendment Order, 1977, published in Notification No. G.S.R. 641(E) in Gazette of India dated the 15th October, 1977.
- (13) (i) A copy of the Standards of Weights and Measures (Packaged Commodities) Rules, 1977 published in Notification No. G.S.R. 622(E) in Gazette of India dated the 26th September, 1977, under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.
 - (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above Notification.
- (14) A copy of the Annual Report (Part I) (Hindi and English versions) of the Registrar of Newspapers for India on Press, in India, 1976.
- (15) A copy of the Annual Report (Hindi and English versions) of the Agricultural Refinance Corporation, Bombay for the year ended the 30th June, 1977 along with the Audited Accounts under sub-section (2) of section 32 of the Agricultural Refinance and Development Corporation Act, 1963.
- (16) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with the Auditor's Report for the year 1976-77 published in Notification No F. 6/2/77-Fin. (G) in Delhi Gazette dated the 8th September, 1977, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951.
- (17) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ended the 31st March, 1977 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.
- (18) A copy of Notification No. G.S.R. 1046 (Hindi and English versions) published in Gazette of India dated the 6th August, 1977 making certain amendments to the Agricultural Refinance Corporation (Issue and Management of

Bonds) Regulations, 1969, under sub-section (5) of section 46 of the Agricultural Refinance and Development Corporation Act, 1963.

- (19) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Seventeenth Amendment) Rules, 1977, published in Notification No. G.S.R. 1047 in Gazette of India dated the 6th August, 1977.
- (ii) The Central Excise (Eighteenth Amendment) Rules, 1977, published in Notification No. G.S.R. 1048 in Gazette of India dated the 6th August, 1977.
- (iii) The Central Excise (Nineteenth Amendment) Rules, 1977, published in Notification No. G.S.R. 554(E) in Gazette of India dated the 6th August, 1977.
- (iv) The Central Excise (Twenty-third Amendment) Rules, 1977, published in Notification No. G.S.R. 1446 in Gazette of India dated the 29th October, 1977.
- (v) The Central Excise (Twenty-fourth Amendment) Rules, 1977, published in Notification No. G.S.R. 1447 in Gazette of India dated the 29th October, 1977.
- (vi) The Central Excise (Twenty-fifth Amendment) Rules, 1977, published in Notification No. G.S.R. 1448 in Gazette of India dated the 29th October, 1977.
 - (20) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
 - (i) The Income-tax (Fourth Amendment) Rules, 1977, published in Notification No. S.O. 640(E) in Gazette of India dated the 27th August, 1977.
 - (ii) The Income-tax (Fifth Amendment) Rules, 1977, published in Notification No. S.O. 665(E) in Gazette of India dated the 9th September, 1977.
 - (iii) The Income-tax (Sixt'h Amendment) Rules, 1977, published in Notification No. S.O. 677 (E) in Gazette of India dated the 22nd September, 1977.
 - (iv) The Income-tax (Seventh Amendment) Rules, 1977, published in Notification No. S.O. 720(E) in Gazette of India dated the 14th October, 1977.

- (v) The Income-tax (Eighth Amendment) Rules, 1977, published in Notification No. S.O. 730(E) in Gazette of India dated the 18th October, 1977.
- (vi) Notification Nos. S.O. 3447 to 3476 published in Gazette of India dated the 5th November, 1977.
- (21) A copy of the Wealth-tax (Third Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 721 (E) in Gazette of India dated the 14th October, 1977, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.
- (22) A copy of Notification No. G.S.R. 597(E) (Hindi and English versions) published in Gazette of India dated the 31st August, 1977, issued under sub-section (3) of section 1 of the Government Savings Certificates Act, 1959.
 - (23) A copy of the National Development Bonds Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 598 (E) in Gazette of India dated the 31st August, 1977, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.
 - (24) A copy each of the following Notifications (Hindi and English versions) under section 17 of the General Insurance Business (Nationalisation) Act, 1972: —
 - (i) The General Insurance (Rationalisation) and Revision of Pay Scales and Other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1977 published in Notification No. S.O. 2443 in Gazette of India dated the 6th August, 1977.
 - (ii) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Development Staff) Amendment Scheme, 1977, published in Notification No. S.O. 2444 in Gazette of India dated the 6th August, 1977.
 - (iii) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Amendment Scheme, 1977, published in Notification No. S.O. 2445 in Gazette of India dated the 6th August 1977.

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- (25) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 1043 published in Gazette of India dated the 6th August, 1977 together with an explanatory memorandum.
 - (ii) G.S.R. 583 (E) and 584 (E) published in Gazette of India dated the 22nd August, 1977 together with an explanatory memorandum.
 - (iii) G.S.R. 594(E) published in Gazette of India dated the 26th August, 1977 together with an explanatory memorandum.
 - (iv) G.S.R. 1131 published in Gazette of India dated the 27th August, 1977 together with an explanatory memorandum.
 - (v) G.S.R. 612(E) published in Gazette of India dated the 17th September, 1977 together with an explanatory memorandum.
 - (vi) G.S.R. 1282 published in Gazette of India dated the 24th September, 1977 together with an explanatory memorandum.
 - (vii) G.S.R. 1317 published in Gazette of India dated the 1st October, 1977 together with an explanatory memorandum.
 - (viii) G.S.R. 1318 published in Gazette of India dated the 1st October, 1977 together with an explanatory memorandum.
 - (ix) G.S.R. 628(E) published in Gazette of India dated the 1st October, 1977 together with an explanatory memorandum.
 - (x) G.S.R. 635 (E) and 636 (E) published in Gazette of India dated the 7th October, 1977 together with an explanatory memorandum.
 - (xi) G.S.R. 1365 and 1366 published in Gazette of India dated the 15th October, 1977 together with an explanatory memorandum.

- (xii) G.S.R. 644(E) and 645(E) published in Gazette of India dated the 15th October, 1977 together with an explanatory memorandum.
- (xiii) G.S.R. 652(E) published in Gazette of India dated the 26th October, 1977 together with an explanatory memorandum.
- (XIV) G.S.R. 666(E) and 667(E) published in Gazette of India dated the 1st November, 1977 together with an explanatory memorandum.
- (xv) G.S.R. 669(E) published in Gazette of India dated the 1st November, 1977 together with an explanatory memorandum.
- (xvi) G.S.R. 671(E) and 672(E) published in Gazette of India dated the 2nd November, 1977 together with an explanatory memorandum.
- (xvii) G.S.R. 673(E) and 674(E) published in Gazette of India dated the 3rd November, 1977 together with an explanatory memorandum.
- (xviii) G.S.R. 684(E) published in Gazette of India dated the 7th November, 1977 together with an explanatory memorandum.
- (xix) G.S.R. 687(E) published in Gazette of India dated the 9th November, 1977 together with an explanatory memorandum.
 - (xx) G.S.R. No. 702(E) published in Gazette of India dated the 15th November, 1977 together with an explanatory memorandum.
- (26) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:---
 - (i) G.S.R. 568(E) published in Gazette of India dated the 12th August, 1977, together with an explanatory memorandum.
 - (ii) G.S.R. 569(E) to 572(E) published in Gazette of India dated the 12th August, 1977 together with an explanatory memorandum.
 - (iii) G.S.R. 1101 published in Gazette of India dated the 20th August, 1977 together with an explanatory memorandum.

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- (iv) G.S.R. 623(E) published in Gazette of India dated the 28th September, 1977.
- (v) G.S.R. 642(E) and 645(E) published in Gazette of India dated the 15th October, 1977 together with an explanatory memorandum.
- (vi) G.S.R. 668(E) published in Gazette of India dated the 1st November, 1977 together with an explanatory memorandum.
- (vii) G.S.R. 1526 published in Gazette of India dated the 5th November, 1977 together with an explanatory memorandum.
- (viii) G.S.R. 686(E) published in Gazette of India dated the 8th November, 1977 together with an explanatory memorandum.
- (27) A copy of Notification No. 320/77-CE (Hindi and English versions) published in Gazette of India dated the 18th November, 1977 issued under the Centra! Excise Rules, 1944 together with an explanatory memorandum.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:---

- That at its sitting held on the 17th November, 1977, Rajya Sabha agreed without any amendment to the Lady Hardinge Medical College and Hospital (Acquisition) and Miscellaneous Provisions Bill, 1977, passed by Lok Sabha on the 14th November, 1977.
- (ii) That at its sitting held on the 17th November, 1977, Rajya Sabha passed the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1977.

7. Bill Passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1977. as passed by Rajya Sabha.

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8. Report of Public Accounts Committee

Shri Kanwar Lal Gupta presented the Twelfth Report of the Public Accounts Committee on Paragraphs relating to New Lines and Line Capacity Works included in the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Railways).

9. Report of Committee on subordinate Legislation

Shri Somnath Chatterjee presented the Second Report of the Committee on Subordinate Legislation.

10. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 21st November, 1977.

> (Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

11. Government Bill-Introduced

The Advocates (Amendment) Bill, 1977.

12. Statement regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Advocates (Amendment) Ordinance, 1977, was laid on the Table.

13. Government Bill-Introduced

The Banking Service Commission (Repeal) Bill, 1977.

14. Statement regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Banking Service Commission (Repeal) Ordinance, 1977, was laid on the Table.

15. Government Bill-Introduced

The Enemy Property (Amendment) Bill, 1977.

16. Statement regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Enemy Property (Amendment) Ordinance, 1977, was laid on the Table

17. Matter Under Rule 377

Shri Mani Ram Bagri raised matter regarding distorted reporting by the All India Radio of the suggestion made in the House to rename Lady Hardinge Medical College after the name of Shrimati Sucheta Kripalani and non coverage of the public rally on the 14th November, 1977 by the All India Radio and Doordarshan.

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*18. Motion

Discussion on the following motion moved by Prof. Madhu Dandavate and the substitute motions thereto moved on the 28th July, 1977, continued:—

"That this House do consider the Twentieth, Twenty-first and Twenty-second Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1970-71, 1971-72 and 1972-73 and 1973-74, laid on the Table of the House on the 11th May. 1973, 28th August, 1974 and 5th May, 1976, respectively."

*19. Discussion Under Rule 193

Discussion on the employment of Scheduled Castes and Scheduled Tribes in services against reserved quota, raised by Shri Yuvraj on the 6th August, 1977, continued.

The following Members took part in the combined debate on items 18 and 19 above:—

- (1) Shri C. N. Visvanathan
- (2) Shri R. N. Rakesh
- (3) Shri Somjibhai Damor
- (4) Shri Gyaneshwar Prazad Yadav
- (5) Shri Ram Sewak Hazari (Speech unfinished).

The discussion was not concluded.

**20. Statement By Minister

The Minister of Railways made a statement regarding widespread damage to Railway track and suspension of train services on Southern Railway due to recent cyclone.

21. Motion regarding Sixth Report of the Committee on Private Members' Bills and Resolutions

Shri Yadvendra Dutt moved the following motion:-

"That this House do agree with the Sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th November, 1977."

The motion was adopted.

*Discussed together.

**Made at 3.15 P.M.

22. PRIVATE MEMBERS' BILLS-INTRODUCED

- (1) The Coconut Bill, 1977 by Shri C. K. Chandrappan.
- (2) The Children Students and Youth (Rights and Welfare) Bill, 1977 by Shri C. K. Chandrappan.
- (3) The Constitution (Amendment) Bill, 1977 (Insertion of new article 342A) by Shri C. K. Chandrappan.
- (4) The Constitution (Amendment) Bill, 1977 (Insertion of new article 326A) by Shri C. K. Chandrappan.
- (5) The Income-tax (Amendment) Bill, 1977 (Amendment of section 10) by Shri Kanwar Lal Gupta.
- (6) The Andaman and Nicobar Islands (Alteration of Name) Bill, 1977 by Prof. Samar Guha.
- (7) The Salaries and Allowances of Ministers Bill, 1977, by Shri P. K. Deo.
- (8) The High Court Judges (Conditions of Service) Amendment Bill, 1977 (Insertion of new section 23E) by Shri Om Prakash Tyagi.
- (9) The National Highways (Amendment) Bill, 1977 (Amendment of section 2) by Shri P. Rajagopal Naidu.
- (10) The Constitution (Amendment) Bill, 1977 (Amendment of Eighth Schedule) by Shri Chitta Basu.
- (11) The Industrial Disputes (Amendment) Bill, 1977 (Amendment of section 12) by Shri P. Rajagopal Naidu.
- (12) The Workmen's Compensation (Amendment) Bill, 1977 (Amendment of section 2) by Shri P. Rajagopal Naidu.
- (13) The Code of Criminal Procedure (Amendment) Bill, 1977 (Amendment of First Schedule) by Shri K. T. Kosalram.
- (14) The Tobacco Board (Amendment) Bi'l, 1977 (Amendment of section 4) by Shri P. Rajagopal Naidu.
- (15) The Constitution (Amendment) Bill, 1977 (Substitution of article 335) by Shri K. Ramamurthy.
- (16) The Constitution (Amendment) Bill, 1977 (Amendment of Seventh Schedule) by Shri K. T. Kosalram.

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- (17) The Constitution (Amendment) Bill, 1977 (Amendment of articles 341 and 342) by Shri Purna Sinha.
- (18) The Constitution (Amendment) Bill, 1977 (Substitution of Chapter I of Part XVII, etc.) by Shri Ramamurthy.
- (19) The Declaration and Public Scrutiny of Assets of Ministers and Members of Parliament Bill, 1977 by Shri P. K. Deo.
- (20) The Registration of Political Parties and Publication of their Annual Accounts Bill, 1977 by Shri P. K. Deo.
- (21) The Constitution (Amendment) Bill 1977 (Amendment of Chapter I of Part XVII, etc.) by Shri K. Ramamurthy. unjay Prasad.
- (22) The Crop Insurance Corporation Bill, 1977 by Shri K. Ramamurthy.
- (23) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1977 by Shri G. S. Reddi.
- (24) The Maintenance of Internal Security (Repeal) Bill, 1977 by Shri Chitta Basu.
- (25) The Constitution (Amendment) Bill, 1977 (Amendment of article 311) by Shri Chitta Basu.
- (26) The Emergency Laws (Repeal, Bill, 1977 by Shri Somnath Chatterjee

23. Private Member's Bill-Debate Adjourned

The Constitution (Amendment) Bill, 1977 (Amendment of article 352) by Shri H. V. Kamath

Discussion on the motion for consideration of the Bill moved by Shri H. V. Kamath on the 29th July, 1977, was resumed.

A motion for adjournment of the debate on the Bill moved by Shri P. K. Deo was withdrawn by leave of the House.

The following Members took part in the debate on the motion for consideration of the Bill:---

- (1) Shri Kanwar Lal Gupta
- (2) Dr. Ramji Singh
- (3) Shri Somnath Chatterjee
- (4) Shri Chitta Basu

- (5) Chowdhry Balbir Singh
- (6) Shri C. K. Chandrappan
- (7) Shri Pabitra Mohan Pradhan
- (8) Shri Sougata Roy
- (9) Shri Ram Sewak Hazari
- (10) Shri C. N. Visvanathan
- (11) Shri Durga Chand

A motion that the debate on the Bill be adjourned, moved by Shri P. K. Deo, was adopted.

24. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1977 (Amendment of article 124) by Shri P. K. Deo

The motion for consideration of the Bill was moved by Shri P. K. Deo. His speech was not concluded.

The discussion on the Bill was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st November, 1977).

AVTAR SINGH RIKHY, Secretary.

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LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, November 21, 1977 Kartika 30, 1899 (Saka)

No: 65

11 A·M.

1. Resolution-Agreed to

The Speaker placed the following Resolution before the House:-

"The House expresses its deep sense of sorrow at the serious loss of life and property suffered by the people in the States of Tamil Nadu, Pondicherry and Andhra Pradesh on account of the recent cyclones and expresses its deepfelt sympathy with the members of the bereaved families."

The Resolution was agreed to.

The Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 101-104 were orally answered. Replies to Starred Questions Nos. 105-111 and 113-120 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1001-1011, 1013, 1015-1083, 1085-1124, 1126, 1127 and 1129-1192 were laid on the Table.

4. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Agriculture and Irrigation regarding 'Drought in Andhra Pradesh' was orally answered and supplementaries were also answered thereon.

5. Papers Laid on the Table

The following papers were laid on the Table:----

(1) A copy of the Delhi Development Authority (Issue of Debentures) Rules, 1977 (Hindi and English versions)

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published in Notification No. G.S.R. 1224 in Gazette of India dated the 17th September, 1977, under section 58 of the Delhi Development Act, 1957.

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 - (2) Explanatory Memorandum (Hindi and English versions) regarding construction of a farm house near Mehrauli by the former Prime Minister, Shrimati Indira Gandhi, together with estimates of cost of the building, in pursuance of an assurance given on the 1st August, 1977.
 - (3) (i) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956:—
 - (a) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1975-76
 - (b) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.
 - (4) A copy of the Leaders of Opposition in Parliament (Allowances, Medical and other Facilities) Rules, 1977 (Hindi and English versions) published in Notification No G.S.R. 665(E) in Gazette of India dated the 1st November, 1977, under sub-section (3) of section 10 of the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977.
 - (5) A copy of the Passports (Amendment) Rules, 1977, (Hindi and English versions) published in Notification No G S.R. 563(E) in Gazette of India dated the 9th August, 1977, under sub-section (3) of section 24 of the Passports Act, 1967.
 - (6) A copy of Notification No. S.O. 696(E) (Hindi and English versions) published in Gazette of India dated the 30th September, 1977 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
 - (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:---
 - (i) G.S.R. 1445 published in Gazette of India dated the 29th October, 1977 together with an explanatory memorandum.
 - (ii) G.S.R. 678(E) published in Gazette of India dated the 4th November, 1977 together with an explanatory memorandum.

(8) A copy of the Delhi Sales Tax (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. F. 4(43)|77-Fin (G) in Delhi Gazette dated the 8th November, 1977, under section 72 of the Delhi Sales Tax Act, 1975.

6. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

(1) Shri Karpoori Thakur	20th June to 8th August, 1977 (Second Session) and 14th November to 22nd November, 1977 (Third Session).
(2) Shri Y Shaiza	18th June to 8th August, 1977 (Second Session) and 14th November to 20th November, 1977 (Third Session).
(3) Shri Ram Naresh Yadav	20th June to 8th August, 1977 (Second Session) and 14th November to 22nd November, 1977 (Third Session).

7. Report of Public Accounts Committee

Shri C. M. Stephen presented the Fourth Report of the Public Accounts Committee on paragraphs relating to Income Tax included in Chapter III of the Reports of the Comptroller and Auditor General of India for the years 1973-74 and 1974-75, Union Government (Civil) Revenue Receipts, Volume II, Direct Taxes

8. Statements by Ministers

(1) The Minister of Commerce and Civil Supplies and Cooperation made a statement on amendments to the Pulses and Edible Oils (Storage Control) Order, 1977.

(2) The Minister of State for Agriculture and Irrigation made a statement regarding the loss of human lives and damage to crops and property due to recent cyclone in the coastal districts of Andhra Pradesh.

9. Government Bill-Introduced

The Smith, Stanistreet and Company Limited (Acquisition and Transfer of Undertakings) Bill, 1977.

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10. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Smith, Stanistreet and Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1977, was laid on the Table.

11. Government Bill-Introduced

The Gresham and Craven of India (Private) Limited (Acquisition and Transfer of Undertakings) Bill, 1977.

12. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Gresham and Craven of India (Private) Limited (Acquisition and Transfer of Undertakings) Ordinance, 1977, was laid on the Table.

13. Government Bill-Introduced

The Payment of Bonus (Amendment) Bill, 1977.

14. Statement regarding Ordinance--Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Payment of Bonus (Amendment) Ordinance, 1977, was laid on the Table.

15. Matters Under Rule 377

(1) Shri Hari Shankar Mahale raised a matter regarding drought and famine situation in the Marathwada, Nasik and Dhulia districts of Maharashtra.

(2) Shri Dinesh Joarder raised a matter regarding lathi charge by Police injuring several Palestinian students at the Egyptian Embassy, New Delhi on the 20th November, 1977 and arrest of a number of students.

*16. Motion

Discussion on the following motion moved by Prof. Madhu Dandavate and the substitute motions thereto moved on the 28th July, 1977, continued:—

"That this House do consider the Twentieth, Twenty-first and Twenty-second Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1970-71, 1971-72 and 1972-73 and 1973-74, laid on the Table of the House on the 11th May, 1973, 28th August, 1974 and 5th May, 1976, respectively."

. . . .

*Discussed together.

*17. Discussion under Rule 193

Discussion on the employment of Scheduled Castes and Scheduled Tribes in services against reserved quota, raised by Shri Yuvraj on the 6th August, 1977, continued.

The following Members took part in the combined debate on items 16 and 17 above:---

(1) Shri Bhausaheb Thorat

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.10 P.M.)

- (2) Shri Durga Chand
- (3) Shri R. L. P. Verma
- (4) Shri P. K. Kodiyan
- (5) Shri K. Kunhambu
- (6) Shri R. L. Kureel
- (7) Shri H. L. Patwary
- (8) Shri Chhabiram Argal
- (9) Shri Bhagat Ram
- (10) Shri Amar Roy Pradhan
- (11) Shri L. K. Doley
- (12) Shri Govinda Munda
- (13) Shrı Sakti Kumar Sarkar

Shri Charan Singh replied to the debate.

On substitute motion No. 7 moved by Shri B. Rachaiah, the House aivided, Ayes 29; Noes 61. The substitute motion was accordingly negatived.

On substitute motion No. 10 moved by Shri P: K. Kodiyan, the House divided, Ayes 31; Noes 77. The substitute motion was accordingly negatived.

All other substitute motions moved were also negatived.

The discussion was concluded.

18. Statement by Minister

The Minister of State for Finance made a statement regarding natural calamity in Tamil Nadu and Andhra Pradesh.

*Discussed together.

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19. Calling Attention

Shri Y. B. Chavan called the attention of the Minister of Home Affairs to the reported indefinite fast of three Leaders of the Republican Party of India in Delhi in pursuance of their demands regarding safeguards for neo-Buddhists.

The Minister of Home Affairs made a statement in regard thereto.

6.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd November, 1977).

AVTAR SINGH RIKHY, Secretary.

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CORRIGENDA

in Bulletin Part I dated November 18, 1977-

Page 14-

- (1) item (18), line 2, for "Shri Ramamurthy" read "Shri K. Ramamurthy".
- (2) for item (21), read "The Constitution (Amendment) Bill, 1977 (Amendment of article 18, omission of article 32A, etc.) by Shri Mrityunjay Prasad."

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

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Wednesday, November 23, 1977 Agrahayana 2, 1899 (Saka)

No. 66

11 A.M.

4 1. Resolution-Agreed to

The Speaker placed the following Resolution before the House:---

"The House expresses its deep sense of sorrow at the serious loss of life and property suffered by the people in the State of Kerala and Union Territory of Lakshadweep on account of the recent cyclones and expresses its deep felt sympathy with the members of the bereaved families."

The Resolution was agreed to.

The Members stood in silence for a short while as a mark of respect.

2. Obituary Reference

The Speaker made a reference to the passing away of Shri Bal Krishna Singh, who was a Member of the Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

3. Starred Questions

Starred Questions Nos. 121, 122, 125—128 and 130 were orally answered. Starred Question No. 133 had been postponed for answer on 7th December, 1977. Replies to remaining questions were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Questions Nos. 1193-1217, 1219-1382 and 1384-1391 were laid on the Table.

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5. Papers Laid on the Table

The following papers were laid on the Table:----

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Secunderabad, for the year 1976-77 along with the Audited Accounts.
- (ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and Accounts.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Annual Report of the Central Electronics Limited, New Delhi for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and Accounts.
 - (ii) (a) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1976-77.
 - (b) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iii) (a) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1976-77.
 - (b) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (a) A copy each of the following Reports (Hindi and English versions) under sub-section (2) of section 35 of the Road Transport Corporations Act, 1950:—
- (i) Annual Administration Report of the Delhi Transport Corporation, New Delhi, for the year 1973-74.
- (ii) Annual Administration Report of the Delhi Transport Corporation, New Delhi, for the year 1974-75.

- (iii) Annual Administration Report of the Delhi Transport Corporation, New Delhi, for the year 1975-76.
 - (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Reports.
 - (4) A statement (Hindi version) *showing reasons for delay in laying the Certified Accounts (Hindi and English versions) of the Delhi Transport Corporation for the year ending 31st March, 1974 together with the Audit Report thereon.
- (5) A copy of Notification No. S.O. 673(E) (Hindi and English versions) published in Gazette of India dated the 19th September, 1977, issued under the Essential Commodities Act, 1955.
- (6) A copy of the Ministers' (Allowances, Medical Treatment and Other Privileges) Second Amendment Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 698(E) in Gazette of India dated the 11th November, 1977, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (7) A copy of the All India Services (Medical Attendance) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 3480 in Gazette of India dated the 12th November, 1977 under sub-section
 (2) of section 3 of the All India Services Act, 1951.

6. Panel of Chairmen

The Speaker announced that he had nominated the following Members on the Panel of Chairman vice Kumari Abha Maiti and Shri S. D. Patil having been appointed as Ministers:—

- (1) Dr. Sushila Nayar
- (2) Shri N. K. Shejwalkar

7. Report of Public Accounts Committee

Shri C. M. Stephen presented the Sixth Report of the Public Accounts Committee on paragraph_s relating to other Direct Taxes included in Chapter IV of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil), Revenue Receipts, Volume II, Direct Taxes.

*The English version of the statement was laid on the Table on the 16th November, 1977.

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8. Report of Committee on Private Members' Bills and resolutions

Shri Nirmal Chandra Jain presented the Seventh Report of the Committee on Private Members' Bills and Resolutions.

9. Motion for Election to Committee

Shri Satyendra Narayan Sinha moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, six Members from among themselves to serve as members of the Committee on Estimates for the unexpired portion of the term of the Committee vice Shri Samar Guha resigned from the Committee and Shrimati Renuka Devi Barkataki and Sarvashri S. Kundu. Janeswar Mishra, Fazlur Rehman and Sher Singh ceased to be members of the Committee on their appointment as Ministers of State."

The motion was adopted.

10. Government Bill-Introduced

The Indian Iron and Steel Company (Acquisition of Shares) Amendment Bill, 1977.

11. Statement regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Indian Iron and Steel Company (Acquisition of Shares) Amendment Ordinance, 1977, was laid on the Table.

12. Matters Under Rule 377

(1) Shri Baldev Singh Jasrotha raised a matter regarding promulgation of the Public Safety Ordinance i_n the Jammu and Kashmir State.

(2) Shri Krishna Chandra Halder raised a matter regarding the news in Amrit Bazar Patrika and Jugantar dated 15th November, 1977 about spreading of Encephalitis in an epidemic form in the Bankura and Purulia districts of West Bengal.

13. Motion

Shrimati Parvathi Krishnan moved the following motion:-

"That this House do consider the statement made by the Minister of Railways in the House on the 14th November, 1977 regarding two serious train accidents on the Northern Railway *i.e.* level crossing accident at Sarai Gopal Flag station on the 28th August, 1977 and collision between 103 Up Howrah-Amritsar Deluxe Express and Up CPC Special Goods train at Naini station on the 10th October, 1977."

A substitute motion was moved by Shri Yuvraj.

The following Members took part in the debate:--

- (1) Shri Mohd. Shafi Qureshi
- (2) Shri Brij Bhushan Tiwari (Speech unfinished).

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

14. Obituary Reference

The Speaker made a reference to the passing away of Shri Prakash Vir Shastri, who was a Member of the Second, Third and Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

15. Motion

Further discussion on the motion regarding railway accidents (vide para 13 above) was resumed.

The discussion was not concluded.

16. Statement by Minister

The Minister of Railways made a statement regarding derailment of Ahmedabad-Delhi Mail between Ajarka and Bawal stations on Jaipur-Bandikui-Rewari Section of the Western Railway on the 23rd November, 1977.

The following Members and the Speaker paid tributes to the memory of Shri Prakash Vir Shastri who was killed in the train accident:—

- (1) Shri Kanwar Lal Gupta
- (2) Shri M. Ram Gopal Reddy
- (3) Shri Murli Manohar Joshi
- (4) Shri Vijay Kumar Malhotra
- (5) Shri Sasankasekhar Sanyal
- (6) Shri R. N. Rakesh

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- (7) Shrimati Parvathi Krishnan
- (8) Shri K. Prakash
- (9) Dr. Subramaniam Swamy
- (10) Shri Chandra Shekher Singh
- (11) Shri Nirmal Chandra Jain
- (12) Prof. P. G. Mavalankar
- (13) Shri Bashir Ahmad
- (14) Shri Sougata Roy
- (15) Shri L. L. Kapoor
- (16) Shri Raghavji
- (17) Shri Raghubir Singh Machhand
- (18) Shri Kacharulal Hemraj Jain
- (19) Shrimati P. Chavan
- (20) Shri S. N. Chaturvedi
- (21) Shri P. K. Deo
- (22) Shri Y. P. Shastri
- (23) Shri Ragavalu Mohanarangam
- (24) Shri Ravindra Varma

As a mark of respect to the memory of Shri Prakash Vir Shastri, the House was adjourned for the day.

2.50 P.M .

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th November, 1977).

AVTAR SINGH RIKHY, Secretary.

LOK SABHA

BULLETIN-PART 1

[Brief Record of Proceedings]

Thursday, November 24, 1977 Agrahayana 3, 1899 (Saka)

No. 67

11 A.M.

1. Starred Questions

Starred Questions Nos. 141-144 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1393-1423 and 1425-1563 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- A copy of the Indian Medical Council (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. V. 11012|2|76-MPT|ME(P) dated the 25th October, 1977 under sub-section (2) of Section 32 of the Indian Medical Council Act, 1956.
- (2) A copy of the Annual Reports (Hindi and English versions) of the Central Council of Homoeopathy for the years 1974-75 and 1975-76 together with the certified statements of Account.
- (3) A copy of the Certified Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi for the year 1975-76, under sub-section (4) of Section 18 of the All India Institute of Medical Sciences Act, 1956.
- (4) A copy of the Drugs and Cosmetics (First Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 665 in Gazette of India dated the 28th May, 1977, under Section 38 of the Drugs and Cosmetics Act, 1940.

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- (5) A copy of the Industrial Disputes (Central) First Amendment Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1070 in Gazette of India dated the 13th August, 1977, under sub-section (5) of Section 38 of the Industrial Disputes Act, 1947.
- (6) A copy of the Prevention of Food Adulteration (Fourth Amendment) Rules, 1977 (Hindi and English versions) published in Notification No G.S.R. 651(E) in Gazette of India dated the 22nd October, 1977, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (7) A copy of the Medical Termination of Pregnancy (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1387 in Gazette of India dated the 15th October, 1977, under sub-section (3) of section 6 of the Medical Termination of Pregnancy Act, 1971.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:—
 - (i) The Drugs and Cosmetics (Second Amendment) Rules, 1977, published in Notification No. G.S.R. 926 in Gazette of India dated the 16th July, 1977.
 - (ii) The Drugs and Cosmetics (Third Amendment) Rules, 1977, published in Notification No. G.S.R. 1172 in Gazette of India dated the 10th September, 1977.
 - (iii) The Drugs and Cosmetics (Fourth Amendment) Rules, 1977, published in Notification No. G.S.R. 1427 in Gazette of India dated the 22nd October, 1977.
- (9) A copy of Notification No. G.S.R. 701(E) (Hindi and English versions) published in Gazette of India. dated the 14th November, 1977, under Section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (10) A copy of the Central Excise (Twenty Seventh Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. 322|77|C.E. in Gazette of India dated the 24th November, 1977, under Section 38 of the Central Excises and Salt Act, 1944.
- (11) A copy each of Notifications Nos. 323|77|C.E. to 326|77| C.E. (Hindi and English versions) published in Gazette of India dated the 24th November, 1977, under the Central Excise Rules, 1944.
- (12) A copy of the explanatory memorandum (Hindi and English versions) relating to the Notifications mentioned in (10) and (11) above.

4. Report of Business Advisory Committee

Shri Ravindra Varma presented the Seventh Report of the Business Advisory Committee.

The Minister also informed the House that the Committee had recommended allocation of 3 hours for the discussion on a motion regarding wide-scale devastation, loss of life and extensive damage to crops and property caused by recent cyclones in the States in the South and dispensing with the lunch-break on the 24th November, 1977 to provide time for this discussion.

5. Report of Public Accounts Committee

Shri C. M. Stephen presented the Fiftcenth Report of the Public Accounts Committee on paragraphs 11, 12, 16 and 17 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes relating to Customs Receipts.

6. Statement By Minister

The Minister of External Affairs laid on the Table a statement regarding his visit to Yugoslavia from 7 to 9 November, 1977.

7. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 28th November, 1977.

8. Government Bill-Introduced

The Companies (Amendment) Bill, 1977.

9. Motion-Withdrawn

Shri C. K. Chandrappan moved the following motion:---

"That this House feels intensely concerned with the severity of the cyclones that struck several coastal areas recently in the States in the South causing wide-scale devastation, loss of life and extensive damage to standing crops and property and urges the Government to organize urgently massive relief work in the affected areas besides drawing up long term programme for rehabilitation of the affected people."

The following Members took part in the debate:---

- (1) Shri Y. B. Chavan
- (2) Shri Janardhana Poojary
- (3) Shri A. Sunna Sahib

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- (4) Shri K. Vijaya Bhaskara Reddy
- (5) Shri Krishna Chandra Halder
- (6) Shri C. Venugopal
- (7) Shri Ramji Lal Suman
- (8) Shri Brij Bhushan Tiwari
- (9) Shri K. S. Ramaswamy
- (10) Shri K. Ramamurthy
- (11) Shri Harikesh Bahadur
- (12) Prof. P. G. Mavalankar
- (13) Shri Mallikarjun
- (14) Shri Kumari Ananthan
- (15) Shri C. M. Stephen
- (16) Shri Laxmi Narain Nayak
- (17) Dr. Karan Singh
- (18) Shri Bhanu Pratap Singh

Shri C. K. Chandrappan replied to the debate.

The motion was withdrawan by leave of the House.

10. Government Bill-Passed

The Salaries and Allowances of Ministers (Amendment) Bill, 1977

The motion for consideration of the Bill was moved by Shri Dhanik Lal Mandal.

The following Members took part in the debate:----

- (1) Shri Vayalar Ravi
- (2) Shri Ganga Singh
- (3) Prof. P. G. Mavalankar

Shri Dhanik Lal Mandal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Dhanik Lal Mandal.

The motion was adopted and the Bill was passed.

11. Motion Regarding Seventh Report of Committee on Private Members' Bills and Resolutions

Shri Nirmal Chandra Jain moved the following motion:

"That this House do agree with the Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd November, 1977."

The motion was adopted.

12. Private Members' Resolution-Withdrawn

Shri Vayalar Ravi concluded his speech on the following Resolution moved by him on the 5th August, 1977:---

"This House, taking note of the new political situation in the country after the Sixth Lok Sabha elections, and confronted with the tasks of social and economic reconstruction, urges upon the Government to take immediate steps to amend the Constitution of India, further to secure meaningful realisation of the Directive Principles of State Policy, deleting property rights from the Chapter of Fundamental Rights, including right to work and literacy and national minimum wage as fundamental rights and further enlarging the guarantees to the minorities—religious and linguistic-Harijans, Tribals and other sub-merged sections of our population."

Three amendments (Nos. 1 to 3) were moved by Sarvashri Nirmal Chandra Jain and Vinayak Prasad Yadav.

The following Members took part in the debate:----

- (1) Shri M. Ram Gopal Reddy
- (2) Shri Nirmal Chandra Jain
- (3) Pandit D. N. Tiwary
- (4) Shri Vinayak Prasad Yadav
- (5) Shri Somnath Chatterjee
- (6) Shri Nanasahib Bonde
- (7) Prof. P. G. Mavalankar
- (8) Shri C. K. Chandrappan
- (9) Shri Kanwar Lal Gupta
- (10) Shri Narsingh Yadav
- (11) Shri Shanti Bhushan

Shri Vayalar Ravi replied to the debate.

The amendments moved were withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

**13. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding change in the order of Government business for the week commencing the 28th November, 1977, announced by him earlier during the day.

14. Private Member's Resolution-Under Consideration

Shri Arjun Singh Bhadoria moved the following Resolution:----

- "This House is of opinion that farmers and poor people of the country have been utterly neglected during the last 30 years and the then Government failed to keep a balance between the agricultural and industrial production. While on the one hand, there was constant decline in agricultural production and prices, on the other, the prices of industrial products constantly increased due to fictitious expenditure.
- This House, therefore, resolves that with a view to maintain parity between the production and prices of agricultural and industrial products, necessary steps be taken to ensure that:—
 - (i) there should not be an increase of more than 10 paise per Kg. in the prices of any foodgrains during the interval between the two successive crops;
 - (ii) the sale price of any essential goods manufactured in a factory should not in any case be more than one and a half times of its cost of production;
 - (iii) the farmer should get reasonable price for his foodgrains and other agricultural products which should meet his cost of production as well as the cost of living;
 - (iv) the profits of big businessmen and big agricultural farmers are curbed;
 - (v) ceiling on income in the private sector and Government services is imposed;
 - (vi) taxes such as Octroi, Sales tax, etc. levied on essential goods are reduced; and
 - (vii) price policy is made effective through a four-tier and autonomous system based on socialism."

His speech was not concluded.

The discussion on the Resolution was not concluded. 6--07 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th November, 1977)

AVTAR SINGH RIKHY, Secretary.

**Made at 5.10 P.M.

GMGIPMRND-LSI-2397 LS-24-11-77-725.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, November 28, 1977 Agrahayana 7, 1899 (Saka)

No. 68

11 A.M.

1. Starred Questions

Starred Questions Nos. 162, 164-166 and 170 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1564-1570, 1572-1675, 1677-1724, 1726 and 1728-1732 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Proclamation (Hindi and English versions) dated the 25th November, 1977 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by the President on the 22nd March, 1975 in relation to the State of Nagaland, published in Notification No. G.S.R. 719(E) in Gazette of India dated the 25th November, 1977, under article 356(3) of the Constitution.
- (2) (i) A copy of the Certified Accounts (Hindi and English versions) of the University of Delhi for the year 1975-76 together with the Audit Report thereon.
- (ii) A statement (Hindi and English versions) explaining the reasons for delay in laying the above papers.

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- (3) A copy of the Certified Accounts (Hindi version)* of the Indian Institute of Technology, Bombay, for the year 1975-76 alongwith the Audit Report thereon, under subsection (4) of section 23 of the Institutes of Technology Act, 1961.
- (4) (i) A copy of the Report (Hindi and English versions) of the Executive Committee of the Trustees of the Victoria Memorial Hall, Calcutta for the year 1976-77 together with the Certified statement of accounts.
- (ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report.
- (5) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. F. 4(55)|77-Fin.(G) in Delhi Gazette dated the 16th November, 1977, under section 72 of the Delhi Sales Tax Act, 1955.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) G.S.R. No. 1572 published in Gazette of India dated the 12th November, 1977 together with an explanatory memorandum.
 - (ii) G.S.R. Nos. 708(E) and 709(E) published in Gazette of India dated the 19th November, 1977, together with an explanatory memorandum.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. No. 608(E) published in Gazette of India dated the 12th September, 1977 together with an explanatory memorandum.
 - (ii) G.S.R. No. 712(E) published in Gazetted in India dated the 21st November, 1977 together with an explanatory memorandum.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 24th November, 1977, Rajya Sabha agreed without any amendment to the Inland Steam-vessels (Amendment) Bill, 1977, passed by Lok Sabha on the 16th November, 1977.

*The Certified Accounts alongwith the Audit Report thereon (English version) were laid on the Table on the 20th June, 1977.

5. Report of Public Accounts Committee

Shri C. M. Stephen presented the Fourteenth Report of the Public Accounts Committee on paragraphs 13, 15, 16, 17, 18 and 20 relating to Telephone Exchange included in the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government of (Posts and Telegraphs) relating to the Ministry of Communications.

6. Presentation of Petition

Shri Dinen Bhattacharya presented a petition signed by Shri Sukumar Chowdhury and others regarding the Gresham and Craven of India (Private) Limited (Acquisition and Transfer of Undertakings) Bill, 1977.

7. Motion Regarding Seventh Report of Business Advisory Committee

Shri Ravindra Verma moved the following motion:---

"That this House do agree with the Seventh Report of the Business 'Advisory Committee presented to the House on the 24th November, 1977."

The motion was adopted.

8. Government Bill-Introduced

The Supreme Court (Number of Judges) Amendment Bill, 1977.

9. Government Bills-Passed

' (i) The Water (Prevention and Control of Pollution) Cess Bill, 1977.

The motion for consideration of the Bill was moved by Shri Sikander Bakht.

The following Members took part in the debate:---

- (1) Shri P. Rajagopal Naidu
- (2) Shri Durga Chand
- (3) Dr. Saradish Roy
- (4) Shri Vijay Kumar Malhotra
- (5) Shri Annasaheb P. Shinde

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.10 P.M.)

- (6) Shri Shambhu Nath Chaturvedi
- (7) Shri Chitta Basu
- (8) Shri A. Murugesan

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- (9) Dr. Ramji Singh
- (10) Shri Laxmi Narain Nayak
- (11) Shri K. A. Rajan
- (12) Shri Ugrasen
- (13) Shri K. Ramamurthy
- (14) Shri Yuvraj

Shri Sikander Bakht replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

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Clauses 2 to 17 and Schedules I and II were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sikander Bakht.

The following Members took part in the debate:---

- (1) Shri Chitta Basu
- (2) Shri Sikander Bakht

The motion was adopted and the Bill was passed.

(ii) The Advocates (Amendment) Bill, 1977.

The motion for consideration of the Bill was moved by Shri Shanti Bhushan.

The following Members took part in the debate:--

- (1) Dr. V. A. Seyid Muhammad
- (2) Shri Ganga Singh
- (3) Shri Sasankasekhar Sanyal
- (4) Shri Durga Chand
- (5) Shri A. Murugesan
- (6) Dr. Ramji Singh
- (7) Chowdhry Balbir Singh
- (8) Shri Souga'a Roy
- (9) Shri Kanwar Lal Gupta
- (10) Shri Manohar Lal
- (11) Shri Jagannath Rao

Shri Shanti Bhushan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shanti Bhushan.

The motion was adopted and the Bill was passed.

(iii) The Smith, Stanistreet and Company Limited (Acquisition and Transfer of Undertakings) Bill, 1977

The motion for consideration of the Bill was moved by Shri H. N. Bahuguna.

The following Members took part in the debate:---

- (1) Shri Sougata Roy
- (2) Dr. Saradish Roy
- (3) Shri A. Murugesan

Shri H. N. Bahuguna replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 34 and the Scheduled were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. N. Bahuguna.

The motion was adopted and the Bill was passed.

(iv) The Indian Iron and Steel Company (Acquisition of Shares) Amendment Bill, 1977

The motion for consideration of the Bill was moved by Shri Biju Patnaik.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

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Clauses 3 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Biju Patnaik.

The motion was adopted and the Bill, as amended, was passed. 6.01 P.M.

> (Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th November, 1977).

> > ' AVTAR SINGH RIKHY,

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Secretary.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, November 29, 1977 Agrahayana 8, 1899 (Saka)

No. 69

11 A.M.

1. Starred Questions

Starred Questions Nos. 183, 184, 186–188, 191, 192 and 194 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1733–1760, 1762–1770, 1772–1779, 1781–1855 and 1857–1932 were laid on the Table.

A statement by the Minister of Railways correcting the reply given on 2nd August, 1977 to Unstarred Question No. 5708 regarding 'Fixation of earnest money and Security Deposit for award of contract for Cycle Stand was also laid on the Table.

3. Announcement by Speaker

The Speaker made an announcement regarding remitting of contributions by Members to the Prime Minister's Relief Fund for cyclone affected people in the southern parts of the country and Lakshadweep Islands.

4. Papers Laid on the Table

. The following papers were laid on the Table:—

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of Cochin Refineries Limited, for the year ended 31st August, 1976.

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(ii) Annual Report of the Cochin Refineries Limited, for the year ended 31st August, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.

5. Report of Public Accounts Committee

Shri C. M. Stephen presented the Ninth Report of the Public Accounts Committee on Paragraph 50 of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Civil) on Forest Department, Andaman.

6. Statement By Minister

The Minister of Petroleum, Chemicals and Fertilizers made a statement regarding reduction in the prices of pesticides.

7. Government Bills-Passed

(i) The Gresham and Crav^en of India (Private) Limited (Acquisition and Transfer of Undertakings) Bill, 1977.

The motion for consideration of the Bill was moved by Shri George Fernandes.

The following Members took part in the debate:---

(1) Shri Saugata Roy

(2) Shri Dinen Bhattacharya

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (3) Shri A. Murugesan
- (4) Shri Vayalar Ravi
- (5) Shri Chitta Basu
- (6) Shri K. A. Rajan
- (7) Prof. P. G. Mavalankar

Shri George Fernandes replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 33 and the Schedule were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri George Fernandes.

The motion was adopted and the Bill was passed.

(ii) The Enemy Property (Amendment) Bill, 1977

The motion for consideration of the Bill was moved by Shri Mohan Dharia.

The following Members took part in the debate:---

(1) Prof. Samar Guha

- (2) Shri P. Rajagopal Naidu
- (3) Shri Shyamaprasanna Bhattacharyya
- (4) Shri A. Murugesan
- (5) Prof. P. G. Mavalankar
- (6) Shri Bashir Ahmad

Shri Mohan Dharia replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohan Dharia.

The motion was adopted and the Bill was passed.

*8. Statutory Resolution—Under Consideration

Shri Saugata Roy moved the following Resolution:---

"This House disapproves of the Banking Service Commission (Repeal) Ordinance, 1977 (Ordinance No. 10 of 1977) promulgated by the Vice-President discharging the functions of the President on the 19th September, 1977."

*9. Government Bill-Under Consideration

The Banking Service Commission (Repeal) Bill, 1977

The motion for consideration of the Bill was moved by Shri H. M. Patel.

*Discussed together.

[P.T.O.

The following Members took part in the combined debate on the Resolution (vide para 8 above) and the motion for consideration of the Bill:—

- (1) Shri Y. B. Chavan
- (2) Dr. Ramji Singh
- (3) Shri C. M. Stephen (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th November, 1977).

AVTAR SINGH RIKHY, Secretary.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, November 30, 1977 Agrahayana 9, 1899 (Saka)

No. 70

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 203-207 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1933-1944, 1946-1991, 1993-2051, 2053-2070 and 2072-2132 were laid on the Table

A statement by the Minister of Defence correcting the reply given on 6th April, 1977 to Unstarred Question No. 80 regarding 'Use of I.A.F. Planes by former Minister of State in the Ministry of Defence' was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) of the Committee on News Agencies.
- (2) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 19 of the Coir Industry Act, 1953:—
 - (i) Annual Report for the year 1975-76 on the activities of the Coir Board and the working of the Coir Industry Act, 1953.
 - (ii) Half-yearly Report for the period from 1st April, 1976 to 30th September, 1976 on the activities of the Coir Board and the working of the Coir Industry Act, 1953.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above reports.

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- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1975-76 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956 along with the Statistical Statement.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above report.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---
- (i) The Indian Police Service (Appointment by Promotion) Third Amendment Regulations, 1977, published in Notification No G.S.R. 1394 in Gazette of India dated the 22nd October, 1977.
- (ii) The Indian Forest Service (Appointment by Promotion) Second Amendment Regulations, 1977, published in Notification No G.S.R. 1395 in Gazette of India dated the 22nd October, 1977.
 - (iii) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1977, published in Notification No. G.S.R. 1534 in Gazette of India dated the 12th November, 1977.
- (iv) The Indian Police Service (Pay) Fifth Amendment Rules, 1977, published in Notification No. G.S.R. 1535 in Gazette of India dated the 12th November, 1977.
 - (v) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1977, published in Notification No. G.S.R. 1536 in Gazette of India dated the 12th November, 1977.
- (vi) The Indian Police Service (Pay) Sixth Amendment Rules, 1977, published in Notification No G.S.R. 1537 in Gazette of India dated the 12th November, 1977.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 1977, published in Notification No. G.S.R. 1538 in Gazette of India dated the 12th November, 1977.

4. Calling Attention

Shri Shiv Sampati Ram called the attention of the Minister of Home Affairs to the recent wave of incidents of sabotage in the country directed against vital installations like Railways, A.I.R., Power Plants, etc., causing heavy loss of life and extensive damage to property.

The Minister of State for Home Affairs made a statement in regard thereto.

5. Report of Public Accounts Committee

Shri C. M. Stephen presented the Eighth Report of the Public Accounts Committee on paragraphs of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes relating to Union Excise Duties.

6. Report of Committee on Private Members' Bills and Resolutions

Shri Yadvendra Dutt presented the Eighth Report of the Committee on Private Members' Bills and Resolutions.

7. Matters Under Rule 377

(1) Shri L. L. Kapoor raised a matter regarding drought and starvation conditions in North Bihar.

(2) Prof. Samar Guha raised a matter regarding the reported arrest in Pakistan of Khan Abdul Ghaffar Khan.

(3) Shri Saugata Roy raised a matter regarding demonstration by members of National Federation of Indian Railwaymen and Indian National Trade Union Congress for enhanced bonus.

(4) Shri Yuvraj raised a matter regarding acute shortage of edible oils like mustard oil, rape seed oil, rise in prices of kerosene oil and non-availability of controlled cloth at fair price shops in rural areas.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.10 P.M.)

8. Motion

Prof. Samar Guha moved the following motion:-

"That this House do consider the statement made by the Minister of Information and Broadcasting in the House on the 14th November, 1977 regarding 'Samachar'."

Five substitute motions were moved by Sarvashri Kanwar Lal Gupta, Yuvraj, Vinayak Prasad Yadav, Prof. Samar Guha and Shrimati Parvathi Krishnan.

The following Members took part in the debate:---

- (1) Shri C. M. Stephen
- (2) Shri Kanwar Lal Gupta
- (3) Shri Ramji Lal Suman
- (4) Shri K. Lakkappa
- (5) Shri Somnath Chatterjee
- (6) Shri Yuvraj

- (7) Shri Brij Bhushan Tiwari
- (8) Shri Vayalar Ravi
- (9) Shri K. Mayathevar
- (10) Shri O. P. Tyagi
- (11) Prof. P. G Mavalankar

The discussion was not concluded.

9. Discussion Under Rule 193

Shri Kanwar Lal Gupta raised a discussion on the housing problem in Delhi.

The following Members took part in the debate:---

(1) Shri Vayalar Ravi

(2) Shri S. Jaganathan

- (3) Shri Vijaykumar N. Patil
- (4) Shri K; Ramamurthy

Shri Sikandar Bakht replied to the discussion.

The discussion was concluded.

6.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st December, 1977)

, AVTAR SINGH RIKHY, Secretary.

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GMGIPMRND-LS 1-2530 LS-30-11-77-725.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 1, 1977 Agrahayana 10, 1899 (Saka)

No. 71

11 A.M.

1. Starred Questions

Starred Questions Nos. 225—227 and 229 were orally answered. Starred Question No. 232 had been postponed for answer on the 22nd December, 1977. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2133, 2135-2170, 2172-2202, 2204-2228 and 2230-2302 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) (a) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1976-77.
- (b) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government on the working of the Indian Telephone Industries Limited. Bangalore, for the year 1976-77.
- (b) Annual Report of the Indian Telephone Industries Limited. Bangalore, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (2) A copy of the Drugs and Cosmetics (Fifth Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 697(E) in Gazette of India dated the 11th November, 1977, under section 38 of the Drugs and Cosmetics Act, 1940.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the Drugs and Cosmetics (First Amendment) Rules, 1977,* published in Notification No. G.S.R. 665 in Gazette of India dated the 28th May, 1977.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the Drugs and Cosmetics (Second Amendment) Rules, 1977,* published in Notification No. G.S.R. 926 in Gazette of India dated the 16th July, 1977.
- (5) A copy of the Certified Accounts (Hindi and English versions) of the Post-graduate Institute of Medical Education and Research, Chandigarh, for the year 1975-76 together with the Audit Report thereon, under sub-section (4) of section 18 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:---
 - (i) Notification No. 332|77-CE published in Gazette of India dated the 1st December, 1977 together with an explanatory memorandum.
 - (ii) Notification No. 333|77-CE published in Gazette of India dated the 1st December, 1977 together with an explanatory memorandum.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Water (Prevention and Control of Pollution) Cess Bill, 1977, passed by Lok Sabha on the 28th November, 1977.
- (ii) That at its sitting held on the 30th November, 1977. Rajya Sabha agreed without any amendment to the Salaries and Allowances of Minister (Amendment) Bill, 1977, passed by Lok Sabha on the 24th November, 1977

*The Rules were laid on the Table of Lok Sabha on 24-11-1977.

5. Calling Attention

(1) Shri P. Rajagopal Naidu called the attention of the Minister of Agriculture and Irrigation to the reported failure of Government of India to provide adequate financial assistance to the States in the Southern part of our country which have suffered heavily as a result of recent cyclones.

The Minister of Agriculture and Irrigation made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

(2) Prof. Samar Guha called the attention of the Minister of External Affairs to the reported large scale influx of refugees from Bangladesh to India and the reported execution by Bangladesh Government of some repatriates from India.

The Minister of State for External Affairs made a statement in regard thereto.

6. Report of Business Advisory Committee

Shri Ravindra Varma presented the Eighth Report of the Business Advisory Committee.

The Minister also informed the House that further discussion on the motion regarding railway accidents might be taken up on Monday, the 5th December, 1977.

The House agreed.

7. Report of Public Accounts Committee

Shri Asoke Krishna Dutt presented the Thirty-fourth Report of the Public Accounts Committee on Action Taken by Government on the recommendations of the Public Accounts Committee contained in their Hundred and Eighty-third Report (Fifth Lok Sabha) on New Service New Instrument of Service-Ministry of Finance (Department of Economic Affairs).

8. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Purna Sinha presented the following Reports (English and Hindi versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(1) Fourth Report regarding Action Taken by Government on the recommendations contained in their Thirty-ninth

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Report (Fifth Lok Sabha) on the Ministry of Tourism and Civil Aviation—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the India Tourism Development Corporation.

(2) Sixth Report on the Ministry of External Affairs—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Ministry of External Affairs and its Subordinate Offices including Indian Missions abroad.

9. Personal explanation under Rule 357

Shri K. Raghuramaiah made a personal explanation regarding the news item in 'Indian Express' of 1st December, 1977 about his having received Boeing pay-off according to the information given by C.B.I.

10. Matters under Rule 377

(1) Shri P. M. Sayeed raised a matter regarding havoc caused by the recent cyclone in Union Territory of Lakshadweep.

(2) Shri Hukam Chand Kachwai raised a matter regarding accumulation of stock of cloth in 103 sick textile mills taken over by the Government.

(3) Shri M. Kalyanasundaram raised a matter regarding recent attack on Indian Embassy official in Washington.

11. Motion—Under consideration

Discussion on the following motion moved by Prof. Samar Guha and the substitute motions thereto moved on the 30th November, 1977. continued:—

"That this House do consider the statement made by the Minister of Information and Broadcasting in the House on the 14th November, 1977 regarding 'Samachar'."

The following Members took part in the debate:---

- (1) Shrimati Parvathi Krishnan
- (2) Shri Pabitra Mohan Pradhan
- (3) Shri Saugata Roy
- (4) Shri L. K. Advani

Substitute motions moved by Sarvashri Kanwar Lal Gupta, Yuvraj, Vinayak Prasad Yadav and Prof. Samar Guha were negatived.

For want of quorum, Division on the substitute motion moved by Shrimati Parvathi Krishnan was held over and the House was adjourned.

7.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd December, 1977).

AVTAR SINGH RIKHY, Secretary.

GMGIPND-LS I-2567 LS-1-12-77-725.

BULLETIN-PART I

i.

[Brief Record of Proceedings]

Friday, December 2, 1977 Agrahayana 11, 1899 (Saka)

No. 72

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 245-249 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2303–2334, 2336–2345, 2347–2367, 2369–2370, 2372–2388, 2390–2437 and 2439–2502 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table-

- A copy of the Aircraft (Fourth Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1163 in Gazette of India dated the 3rd September, 1977, under section 14A of the Aircraft Act, 1934) together with an explanatory note.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1975-76, under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

- (3) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1976-77.
- (4) A copy of the Certified Accounts (Hindi and English versions) of the Coffee Board for the year 1974-75 and the Audit Report thereon.

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- (5) A copy of the Coffee (Second Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1327 in Gazette of India dated the 8th October, 1977, under sub-section (3) of section 48 of the Coffee Act, 1942.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:----
 - (i) The Export of Ceramic Products (Inspection) Amendment Rules, 1977, published in Notification No. S.O. 2580 in Gazette of India dated the 13th August, 1977.
 - (ii) The Export of Footwear (Inspection) Amendment Rules, 1977, published in Notification No. S.O. 2583 in Gazette of India dated the 13th August, 1977.
 - (iii) The Export (Quality Control and Inspection) Amendment Rules, 1977, published in Notification No. S.O. 2603 in Gazette of India dated the 20th August, 1977.
 - (iv) The Export of Crushed Bones, Hooves and Horns (Inspection) Rules, 1977, published in Notification No. S.O. 2910 in Gazette of India dated the 17th September, 1977.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 33 of the Cardamom Act, 1965:—
 - (i) The Cardamom (Amendment) Rules, 1977, published in Notification No. G.S.R. 1458 in Gazette of India dated the 5th November, 1977.
 - (ii) The Cardamom (Licensing and Marketing) Rules, 1977, published in Notification No G.S.R. 1459 in Gazette of India dated the 5th November, 1977.
- (8) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1977 along with the statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (9) A copy of the Annual Report (Hindi and English versions) under Rule 6 of the General Insurance Business (Nationalisation) Rules, 1973 on the working and affairs of the General Insurance Corporation of India and its subsidiaries for the year ended 31st December, 1974.

- (10) A copy of the Gold Control (Licensing of Dealers) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 751(E) in Gazette of India dated the 4th November, 1977, under sub-section (3) of section 114 of the Gold (Control) Act, 1968.
- (11) A copy of Notification No. G.S.R. 710(E) (Hindi and English versions) published in Gazette of India dated the 19th November, 1977, under section 51 of the Finance (No. 2) Act, 1971.
- (12) A copy of the Central Excise (Twenty-sixth Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1587 in Gazette of India dated the 19th November, 1977, under section 38 of the Central Excises and Salt Act, 1944.
- (13) A copy each of Notification Nos. G.S.R. 1588 and 1589 (Hindi and English versions) published in Gazette of India dated the 19th November, 1977, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (14) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:---
 - (i) G.S.R. 713(E) published in Gazette of India dated the 23rd November, 1977 together with an explanatory memorandum.
 - (ii) G.S.R. 720(E) and 721(E) published in Gazette of India dated the 26th November, 1977 together with an explanatory memorandum.
 - (iii) G.S.R. 1629 published in Gazette of India dated the 26th November, 1977 together with an explanatory memorandum.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:----

- (i) That at its sitting held on the 1st December, 1977, Rajya Sabha agreed without any amendment to the Advocates (Amendment) Bill, 1977, passed by Lok Sabha on the 28th November, 1977.
- (ii) That at its sitting held on the 1st December, 1977, Rajya Sabha agreed without any amendment to the Smith, Stanistreet and Company Limited (Acquisition and Transfer of Undertakings) Bill, 1977, passed by Lok Sabha on the 28th November, 1977.

(iii) That at its sitting held on the 1st December, 1977, Rajya Sabha agreed without any amendment to the Indian Iron and Steel Company (Acquisition of Shares) Amendment Bill, 1977, passed by Lok Sabha on the 28th November, 1977.

5. Calling Attention

(1) Shri Kacharulal Hemraj Jain called the attention of the Minister of Home Affairs to the Public Safety Ordinance to assume special powers to detain persons, place curbs on newspapers, etc., issued by the Jammu and Kashmir Government and reaction of Government thereon.

The Minister of Home Affairs laid on the Table a statement in regard thereto.

(2) Shri Chitta Basu called the attention of the Minister of Home Affairs to the Home Ministry's reported circular making it compulsory to enforce special verifications to be done by the Central Intelligence Buerau for those seeking Government employment from Kerala and West Bengal.

The Minister of Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

6. Report of Public Accounts Committee

Shri Gauri Shankar Rai presented the Thirteenth Report of the Public Accounts Committee on paragraphs of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes relating to Union Excise Duties.

7. Presentation of Petition

Shri C. K. Chandrappan presented a petition signed by Shri Amarendra Narain Sinha and others regarding unemployment, pricerise, lowering of voting age, inclusion of right to work in Fundamental Rights, educational reforms, atrocities on Harijans and other weaker sections of society.

8. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 5th December, 1977.

9. Motion for Election to Committee

Shri Krishna Kumar Goyal moved the following motion:----

"That in pursuance of sub-section (2)(b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed

to elect, in such manner as the Speaker may direct two member's from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act."

The motion was adopted.

10. Motion regarding Joint Committee

Shri Saugata Roy moved the following motion:-

"That this House do appoint Sarvashri Ragavalu Mohanarangam, Daulat Ram Saran and Hukam Deo Narain Yadav to the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of m^{is-} conduct against public men and for matters connected therewith in the vacancies caused by the resignations of Sarvashri S. D. Somasundaram, Chand Ram and Arif Beg.'

The motion was adopted.

- 11. Motion regarding Eighth Report of Business Advisory Committee Shri Ravindra Varma moved the following motion:---
 - "That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on the 1st December, 1977."

The motion was adopted.

12. Supplementary Demands for Grants (General)-1977-78

Shri H. M. Patel presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1977-78.

13. Matters Under Rule 377

(1) Shri Jyotirmoy Bosu raised a matter regarding reported mixing of rape-seed oil in mustard of and being sold at much higher price and adulteration of Vanaspati with injurious oils and fats.

(2) Shri Manohar Lal raised a matter regarding demand for withdrawal of the restrictions imposed on the refund of deposits under the Compulsory Deposit Scheme.

(3) Shri Chhabiram Argal raised a matter regarding dacoit menace in the Chambal valley.

(4) Prof. P. G. Mavalankar raised a matter regarding closure of the Ahmedabad Laxmi Cotton Mills Ltd. resulting in unemployment to more than 1700 workers.

14. Motion regarding Eighth Report of Committee on Private Members' Bills and Resolutions

Shri Yadvendra Dutt moved the following motion: --

"That this House do agree with the Eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th November, 1977."

The motion was adopted.

15. Private Members' Bills-Introduced

- (1) The Profiteering Prevention and Price Control Bill, 1977 by Shri K. Lakkappa.
- (2) The Trade Unions (Recognition) Bill, 1977 by Shri Hukam Chand Kachwai.
- (3) The Domestic Workers (Conditions of Service) Bill, 1977 by Shri Hukam Chand Kachwai.
- (4) The Constitution (Amendment) Bill, 1977 (Amendment of articles 74 and 163) by Shri Hukam Chand Kachwai.
- (5) The Starvation Deaths (Precautionary Measures and Responsibilities) Bill, 1977 by Shri Hukam Chand Kachwai.
- (6) The Liquor (Regulation of Production, Supply and Distribution) Bill, 1977 by Chaudhury Ram Gopal Singh.
- (7) The Indian Medicine Central Council (Amendment) Bill, 1977 (Amendment of sections 2, 17, etc.) by Dr. Laxminarayan Pandeya.
- The Prohibition on Indication of Caste Bill, 1977 by Shri D.
 D. Desai.
- (9) The Constitution (Amendment) Bill, 1977 (Insertion of new articles 23A, 23B and 23C) by Shri Y. P. Shastri.
- (10) The Indian Social Disparities Abolition Bill, 1977 by Shri Roop Nath Singh Yadav.
- (11) The Constitution (Amendment) Bill, 1977 (Amendment of article 80) by Shri Om Prakash Tyagi.
- (12) The Code of Civil Procedure (Amendment) Bill, 1977 (Amendment of Order XVII) by Shri Nirmal Chandra Jain.
- (13) The Constitution (Amendment) Bill, 1977 (Amendment of article 352) by Shri Chitta Basu.

16. PRIVATE MEMBER'S BILL-WITHDRAWN

The Constitution (Amendment) Bill, 1977 (Amendment of article 124) by Shri P. K. Deo

Shri P. K. Deo concluded his speech on the motion for consideration of the Bill moved by him on the 18th November, 1977.

The following Members took part in the debate: ---

- (1) Dr. Ramji Singh
- (2) Prof. P. G. Mavalankar
- (3) Shri Somnath Chatterjee
- (4) Shri G. M. Banatwalla
- (5) Chowdhry Balbir Singh
- (6) Shri Nirmal Chandra Jain
- (7) Shri Shanti Bhushan

Shri P. K. Deo replied to the debate.

The Bill was withdrawn by leave of the House.

*17. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding accident to G.T. Express near Narkhed, about 90 kilometres from Nagpur, in the Amla-Nagpur section of the Nagpur division.

18. Private Member's Bill-Under Consideration

The National Holiday on Netaji Subhas Chandra Bose's Birthday Bill, 1977 by Prof. Samar Guha

The motion for consideration of the Bill was moved by Prof. Samar Guha. His speech was not concluded.

The discussion on the Bill was not concluded.

19. Report of Business Advisory Committee

Prof. Samar Guha presented the Ninth Report of the Business Advisory Committee.

20. Statement Regarding Government Business

The Minister of State for Parliamentary Affairs made a statement regarding fixing of discussion on recent cyclone that hit the southern parts of the country and relief measures, between 3 p.m. and 7 p.m. on Tuesday, the 6th December, 1977 and change of the

^{*}Made at 5-10 P.M.

date of discussion on agreement with Bangladesh on sharing of Ganga Waters at Farakka, from Tuesday, the 6th to Thursday, the 15th December, 1977

21. Half-An-Hour Discussion

Shri Yuvraj raised a half-an-hour discussion on points arising out of the answer given on the 14th November, 1977 to Starred Question No. 2 regarding Development of forests.

Shri Surjit Singh Barnala replied to the discussion.

6.14 P.M.

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(Lok Sabha adjourned till 11 A.M. on Monday, the 5th December, 1977).

AVTAR SINGH RIKHY, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, December 5, 1977 Agrahayana 14, 1899 (Saka)

No. 73

11. 02 A.M.

1. Starred Questions

Starred Questions Nos. 265—269, 273 and 274 were orally answered. Replies to Starred Questions Nos. 270, 271 and 275—284 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2503—2527 and 2529—2668 were laid on the Table.

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3. Short Notice Question

Short Notice Question No. 3 addressed to the Minister of Education, Social Welfare and Culture regarding 'Demands of Teachers and Students of Delhi University' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (i) A copy of the Certified Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh for the year 1973-74 together with the Audit Report thereon.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.
 - (2) (i) A copy of the Report of the Committee on Drug abuse in India.
 - (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above Report.

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- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976:—
- (i) The Urban Land (Ceiling and Regulations) (Sixth Amendment) Rules, 1977, published in Notification No. G.S.R. 1049 in Gazette of India dated the 6th August, 1977 together with an explanatory memorandum.
 - (ii) The Urban Land (Ceiling and Regulation) (Seven:th Amendment) Rules, 1977, published in Notification No. G.S.R. 1226 in Gazette of India dated the 17th September, 1977 together with an explanatory memorandum.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Meat Food Products (Amendment) Order, 1976, published in Notification No. S.O. 1776 in Gazette of India dated the 29th May, 1976.
 - (ii) G.S.R. 638(E) published in Gazette of India dated the 12th October, 1977.
 - (iii) The Fertiliser (Control) Amendment Order, 1977, published in Notification No G.S.R. 640(E) in Gazette of India dated the 14th October, 1977.
 - (iv) G.S.R. 663(E) published in Gazette of India dated the 1st November, 1977 making certain amendment to Notification No. G.S.R. 865(E) dated the 2nd November, 1976.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (i) above.

5. Report of Public Accounts Committee

Shri Gauri Shankar Rai presented the Fifth Report of the Public Accounts Committee on Supplementary Report of the Comptroller and Auditor General of India for the year 1973-74 (Part I), Union Government (Civil) relating to Relief of Distress caused by Natural Calamities.

6. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Suraj Bhan presented the following Reports (English and Hindi versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tries:—

(1) Tenth Report on the Ministry of Finance (Department of Economic Affairs-Banking Division)-Recruitment of Management Trainees in the Allahabad Bank.

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- (2) Fourteenth Report regarding Action Taken by Government on the recommendations contained in their Fortythird Report (Fifth Lok Sabha) on the Ministry of Home Affairs—Pre-examination Training Centre, Allahabad.
- 7. Motion Regarding Ninth Report of Business Advisory Committee Shri Ravindra Varma moved the following motion:---
 - "That this House do agree with the Ninth Report of the Business Advisory Committee presented to the House on the 2nd December, 1977".

The motion was adopted.

8. Matters Under Rule 377

(1) Shri K. T. Kosalram raised a matter regarding the request to the Prime Minister and Minister of External Affairs to start a dialogue with Sri Lanka Government to mitigate the sufferings of the people of Indian origin and Tamilians in Sri Lanka.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.10 P.M.)

(2) Prof. P. G. Mavalankar raised a matter regarding the demonstration by the College and University teachers from all over the country to press their demands.

(3) Shri Vayalar Ravi raised a matter regarding the press reports that some letters were received threatening the life of the Prime Minister and owning responsibility for the recent sabotages in the country.

9. Motion

The substitute motion moved by Shrimati Parvathi Krishnan to the following motion moved by Prof. Samar Guha on the 30th November, 1977, was negatived:—

> "That this House do consider the statement made by the Minister of Information and Broadcasting in the House on the 14th November, 1977 regarding 'Samachar'."

*10. Statutory Resolution-Negatived

Discussion on the following Resolution moved by Shri Saugata Roy on the 29th November, 1977, continued:----

"This House disapproves of the Banking Service Commission (Repeal) Ordinance, 1977 (Ordinance No. 10 of 1977) promulgated by the Vice-President discharging the functions of the President on the 19th September, 1977."

On the Resolution the House divided, Ayes 39; Noes 86. The Resolution was accordingly negatived after discussion as indicated under para 11 below.

*Discussed together.

*11. Government Bill-Passed

The Banking Service Commission (Repeal) Bill, 1977

Discussion on the motion for consideration of the Bill moved on the 29th November, 1977, continued.

The following Members took part in the combined debate on the Resolution (vide para 10 above) and the motion for consideration of the Bill:---

(1) Dr. Murli Manohar Joshi

(2) Shri Gauri Shankar Rai

(3) Shri Bedabrata Barua

(4) Shri K. A. Rajan

(5) Shri Yashwant Borole

(6) Shri O. P. Tyagi

(7) Shri C. N. Visvanathan

(8) Shri Vayalar Ravi

(9) Shri Durga Chand

(10) Shri Krishna Chandra Halder

(11) Prof. P. G. Mavalankar

Shri H. M. Patel replied to the debate.

Shri Saugata Roy spoke (by way of reply to the Statutory Resolution).

Shri H. M. Patel spoke again.

The motion for consideration of the Bill was adopted and clauseby-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Patel.

On the motion the House divided, Ayes 92; Noes 43. The motion was accordingly adopted and the Bill was passed.

12. Government Bill-Under Consideration

The Payment of Bonus (Amendment) Bill, 1977

The motion for consideration of the Bill was moved by Shri Ravindra Varma.

The following Members took part in the debate:---

(1) Shri K. Ramamurthy

*Discussed together.

(2) Dr. Subramaniam Swamy

The discussion was not concluded.

13. Half-An-Hour Discussion

Shri P. Rajagopal Naidu raised a half-an-hour discussion on points arising out of the answer given on the 18th November, 1977 to Unstarred Question No. 867 regarding villages covered by nationlised banks.

Shri H. M. Patel Replied to the discussion.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th December, 1977).

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AVTAR SINGH RIKHY,

Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, December 6, 1977 Agrahayana 15, 1899 (Saka)

No. 74

11.01 **A.M**.

1. Starred Questions

Starred Questions Nos. 285, 286, 288–290, 295 and 296 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2669-2810 and 2812-2867 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Industry regarding 'Ban on Export of Salt from Tuticorin to West Bengal and Orissa' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:----

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
- (i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1976-77.
- (ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under Section

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62 of the Monopolies and Restrictive Trade Practices Act, 1969:---

- (i) Report under section 22(3)(b) of the said Act in the case of M|s. Chowgule and Company Private Limited, Goa, for the establishment of Solar Salt Works at Jodiya in the State of Gujarat and the Order dated the 19th November, 1976 of the Central Government thereon.
- (ii) Report under section 22(3)(b) of the said Act in the case of M|s. Chowgule and Company Private Limited for the establishment of a new undertaking for the manufacture of Industrial Explosives and the Order dated the 27th May, 1977 of the Central Government thereon.
- (iii) Report under section 22(3)(b) of the said Act in the case of Shri Ambika Mills Limited, Ahmedabad, for the establishment of a new undertaking for manufacture of Glycol Ethers and the Order dated the 10th October, 1977 of the Central Government thereon.
- (3) Three statements (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi versions of the Reports and the Orders of the Central Government thereon, mentioned at (2) above.
- (4) A copy each of the following papers under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:-
 - (i) Interim Report dated the 30th November, 1977 of the P. Jaganmohan Reddy Commission of Inquiry set up to inquire into certain allegations against Shri Bansi Lal. former Chief Minister of Haryana and Ex-Union Defence Minister.
 - (ii) Memorandum (Hindi and English versions) of the Action taken by the Central Government on the above Report.
- (5) A statement (Hindi and English versions) showing reasons for not laying simultaneously the Hindi version of the Report mentioned at (4) (i) above.
 - (6) A copy each of the following Notifications (Hindi and English versions) issued under clause 3 of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970, in pursuance of the assurance given by the Minister of Finance on the 5th December, 1977 during discussion on the Banking Service Commission (Repeal) Bill, 1977:---
- (i) Notification No. F. 9|28|77-BO.I dated the 5th October. 1977 and Notification No. F. 9|28|77-BO.I dated the

10th October, 1977 regarding the appointment of the Directors of the Dena Bank.

(ii) Notification No. F. 9|32|77-BO.I dated the 17th October, 1977 regarding the appointment of the Directors of the Indian Bank.

iii) Notification No. F. 9,33 77-BO.I dated the 17th October, 1977 regarding the appointment of the Directors of the Bank of Maharashtra.

(iv) Notification No. F. 9 27 77-BO.1 dated the 17th October, 1977 regarding the appointment of the Directors of the United Bank of India, together with Notification No. F. 9 27 77-BO.1 dated the 8th November, 1977.

(v) Notification No. F. 9/26/77-BO.I dated the 17th October, 1977 regarding the appointment of the Directors of the Canara Bank.

(vi) Notification No. F. 9 22 77-BO.I dated the 22nd October, 1977 regarding the appointment of the Directors of Bank of India.

(vii) Notification No. F. 9 29 77-BO.I dated the 25th October. 1977 regarding the appointment of the Directors of the Syndicate Bank.

Mi) Notification No. F. 9 34 77-BO.I dated the 31st October, 1977 regarding the appointment of the Directors of Indian Overseas Bank, together with corrigendum thereto dated the 8th November, 1977.

(ix) Notification No. F. 9|25|77-BO.I dated the 2nd November, 1977 regarding appointment of the Directors of the United Commercial Bank.

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(x) Notification No. F. 9 24 77-BO.I dated the 4th November, 1977 regarding appointment of the Directors (f of Bank of Baroda.

(xi) Notification No. F. 9 23 77-BO.I dated the 4th November, 1977 regarding the appointment of the Directors the Punjab National Bank, together with Notification No. 9 23 77-BO.I dated the 24th November, 1977.

(xii) Notification No. F. 9¹21¹77-BO.I dated the 4th November, 1977 regarding appointment of the Directors of the Central Bank of India.

(xiii) Notification No. F. 9/31/77-BO.I dated the 4th Nov ember, 1977 regarding the appointment of the Directors of the Allahabad Bank.

(xiv) Notification No. F. 9/18/77-BO.I dated the 28th October, 1977 containing the names of representatives of Reserve Bank of India as Directors of the nationalised banks.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 5th December, 1977, Rajya Sabha agreed without any amendment to the Enemy Property (Amendment) Bill, 1977, passed by Lok Sabha on the 29th November, 1977.

6. Calling Attention

Shri Anant Dave called the attention of the Prime Minister to the reported explosion in the Heavy Water Plant of the Atomic Energy Commission near Baroda causing heavy loss and closure of the project for an indefinite period.

The Prime Minister made a statement in regard thereto.

7. Announcement By Speaker

The Speaker made an announcement regarding procedure for dealing with Calling Attention notices.

8. Report of Public Accounts Committee

Shri Gauri Shankar Raj presented the Thirty-fifth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Hundred and Seventy-ninth Report (Fifth Lok Sabha) on 'Production of Polio Virus Vaccine'.

9. Statements by Ministers

(1) The Minister of Petroleum, Chemicals and Fertilizers made a statement regarding re-structuring of the Oil and Natural Gas Commission.

(2) The Minister of Railways made a statement regarding restructuring of Railway Board.

10. Matters Under Rule 377

(1) Shri S. Nanjesha Gowda raised a matter regarding the reported failure of the Government of Karnataka to maintain law and order in the State and the need for Central Government intervention in the matter.

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-15 P.M.)

(2) Shri G. M. Banatwalla raised a matter regarding appointment of a Judicial Commission by the Government of Uttar Pradesh to inquire into the riots at Varanasi. (3) Shri Saugata Roy raised a matter regarding publication of two books one by Shri M. O. Mathai and another by Shri Ved Mehta on Pandit Nehru and Mahatma Gandhi, respectively and attempts at denigrating the leaders.

11. Government Bill-Under Consideration

The Payment of Bonus (Amendment) Bill, 1977

Discussion on the motion for consideration of the Bill moved on the 5th December, 1977, continued.

The following Members took part in the debate:---

(1) Shri Brij Bhushan Tiwari

(2) Shri Saugata Roy (Speech unfinished).

The discussion was not concluded.

12. Motions-Withdrawn

*(1) Shri Chitta Basu moved the following motion:----

"That this House expresses its concern at the situation arising out of the devastation caused by the recent cyclone; and floods in Andhra Pradesh, Tamil Nadu, Kerala and Pondicherry and urges upon the Government to make all out efforts for undertaking a massive relief and rehabilitation programme."

An amendment was moved by Shri M. Kalyanasundaram.

- *(2) Shri P. K. Kodiyan moved the following motion:----
 - "Taking into consideration the huge loss to life and property caused by cyclones, floods and landslides in recent weeks in the Southern region of the country, this House calls upon the Government to set up an all party machinery at the national level to mobilise resources and men for organising an effective and massive relief work in the affected region."

An amendment was moved by Shri M. Kalyanasundaram.

The following Members took part in the combined debate on the two motions:---

- (1) Dr. Karan Singh
- (2) Shri Vijay Kumar Malhotra
- (3) Shri K. Suryanarayana
- (4) Shri Sarat Kar
- (5) Shri V. Arunachalam

*Discussed together.

- (6) Shri R. Venkataraman
- (7) Shri Ganga Singh
- (8) Shri M. Kalyanasundaram
- (9) Dr. Henry Austin
- (10) Shrimati Ahilya P. Rangnekar
- (11) Shri P. M. Sayeed
- (12) Shri K. Raghuramaiah
- (13) Shri Kumari Ananthan
- (14) Shri C. Subramaniam
- (15) Shri Nageswara Rao Meduri
- (16) Shri C. N. Visvanathan
- (17) Shri N. Kudanthai Ramalingam
- (18) Shri Surjit Singh Barnala

Shri Chitta Basu replied to the debate on his motion.

Shri P. K. Kodiyan replied to the debate on his motion.

The amendment moved to the motion moved by Shri Chitta Basu, was negatived.

The motion moved by Shri Chitta Basu was withdrawn by leave of the House.

The amendment moved to the motion moved by Shri P. K. Kodiyan, was negatived.

The motion moved by Shri P. K. Kodiyan was withdrawn by leave of the House.

7.16 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th December, 1977).

AVTAR SINGH RIKHY, Secretary.

GMGIPMRND-LS I-2683 LS-6-12-77-725.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, December 7, 1977 Agrahayana 16, 1899 (Saka)

No. 75

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 306-313 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2869, 2870, 2872–2902, 2904–2988, 2990–3003, 3005–3035, 3037–3065, 3067 and 3068 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1973-74.
- (2) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1974-75.
- (3) A copy of the Naval Ceremonial Conditions of Service and Miscellaneous (Amendment) Regulations, 1977 (Hindi and English versions) published in Notification No. S.R.O. 278 in Gazette of India dated the 13th August, 1977, under section 185 of the Navy Act, 1957.
- (4) A copy each of the following Reports (Hindi and English versions) under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:---
 - (i) Annual Report of the Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicle Industries, Tractors, Earthmoving Equipment and Internal Combustion Engines for the year 1976-77.

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- (ii) Annual Report of the Development Council for Paper, Pulp and Allied Industries for the year 1976-77.
- (5) A copy of the Burn Company and Indian Standard Wagon Company (Nationalisation) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 755(E) in Gazette of India dated the 7th November, 1977, under sub-section (3) of section 31 of the Burn Company and Indian Standard Wagon Company (Nationalisation) Act, 1976.
- (6) A copy of the Braithwaite and Company (India) Limited (Acquisition and Transfer of Undertakings) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 756(E) in Gazette of India dated the 7th November, 1977, under sub-section (3) of section 30 of the Braithwaite and Company (India) Limited (Acquisition and Transfer of Undertakings) Act, 1976.
- (7) A copy of the 'Corrigendum' to the English version of the Audit Report on the accounts of Coir Board, Ernakulam for the year 1975-76.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - (i) The Merchant Shipping (Fire Appliances) Amendment Rules, 1977, published in Notification No. G.S.R. 1223 in Gazette of India dated the 17th September, 1977.
 - (ii) The Indian Merchant Shipping (Construction and Survey of Passenger Steamers) Amendment Rules, 1977, published in Notification No. G.S.R. 1444 in Gazette of India dated the 29th October, 1977.
- (9) A copy of the Seamen's Provident Fund (Amendment) Scheme, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1591 in Gazette of India dated the 19th November, 1977, under section 24 of the Seamen's Provident Fund Act, 1966.
- (10) A copy of the Annual Report (Hindi and English versions) of the Development Council for Food Processing Industries for the year 1976-77, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.

*The Audit Report was laid on the Table on 15-6-77.

- (11) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:---
 - (i) G.S.R. 722(E) published in Gazette of India dated the 30th November, 1977 together with an explanatory memorandum.
 - (ii) G.S.R. 729(E) published in Gazette of India dated the 2nd December, 1977 together with an explanatory memorandum.
- (12) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. F.4|33|75-Fin. (G)(ii) in Delhi Gazette dated the 26th November, 1977, under section 72 of the Delhi Sales Tax Act, 1975.

4. Report of Public Accounts Committee

Shri C. M. Stephen presented the First Report of the Public Accounts Committee on Paragraphs 30, 33 and 38 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Defence Services).

5. Report of Committee on Private Members' Bills and Resolutions

Shri M. Ram Gopal Reddy presented the Ninth Report of the Committee on Private Members' Bills and Resolutions.

6. Report of Committee on Petitions

Shri Ugrasen presented the First Report of the Committee on Petitions.

7. Presentation of Petition

Shri Dilip Chakravarty presented a petition signed by Shri J. P. Chaubey, General Secretary, All India Railwaymen's Federation, regarding demands of Railwaymen.

8. Questions of Privilege

(1) The Speaker gave his ruling on the question of privilege given notice of by Shri C. M. Stephen regarding certain observations made by Shri Madhu Limaye in the House on the 16th November, 1977 about the Speaker, Fifth Lok Sabha, and withheld his consent to the raising of question of privilege.

(2) The Speaker gave his ruling on the question of privilege given notice of by Shri Vasant Sathe regarding alleged inquiry by Shri J. C. Shah, Chairman, Commission of Inquiry about Proclamation of Emergency which was approved by Houses of Parliament and withheld his consent to the raising of question of privilege.

(3) The Speaker gave his ruling on the question of privilege given notice of by Shri Vayalar Ravi regarding the statement made by the Minister of Home Affairs on A.I.R. and T.V. about sabotage cases while the House was in session and withheld his consent to raising of question of privilege.

(4) The Speaker gave his ruling on the question of privilege given notice of by Shri C. M. Stephen regarding an alleged misleading statement made in the House by the Minister of State in the Ministry of Agriculture and Irrigation (Shri Bhanu Pratap Singh) on the 24th November, 1977 while speaking on the motion on cyclone in States in the South and withheld his consent to the raising of question of privilege.

9. Matters Under Rule 377

(1) Shri O. P. Tyagi raised a matter regarding flouting of safety rules by the private mine owners in the coal belt of Dhanbad-Hazaribagh-Giridih.

(2) Shri Dilip Chakravarty raised a matter regarding grievances of Railwaymen.

(3) Shrimati Mrinal Gore raised a matter regarding strike in the Scindia Steam Navigation Company.

(4) Shri Bhagat Ram raised a matter regarding closure of Universities and Colleges in various parts of the country.

10. Government Bill-Under Consideration

The Payment of Bonus (Amendment) Bill, 1977

Discussion on the motion for consideration of the Bill moved on the 5th December, 1977, continued.

The following Members took part in the debate:---

(1) Shri Saugata Roy

(2) Shrimati Ahilya P. Rangnekar

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (3) Shri Prasannbhai Mehta
- (4) Shrimati Parvathi Krishnan
- (5) Shri Ugrasen
- (6) Shri C. M. Stephen
- (7) Shri K. Mayathevar
- (8) Shri Chitta Basu
- (9) Shri Manohar Lal
- (10) Shri Vasant Sathe
- (11) Shri Harikesh Bahadur

Shri Ravindra Varma commenced his speech in reply to the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

11. Motion

Shri Yadvendra Dutt moved the following motion:---

"That this House regrets that the Government have not so far implemented the recommendations of the Joint Study Team set up in 1962 by the Planning Commission and the Government of Uttar Pradesh (Patel Commission) regarding the steps to be taken for the removal of the economic backwardness of four districts of Eastern Uttar Pradesh."

Three amendments were moved by Sarvashri Brij Bhushan Tiwari, Ram Dhari Shastri and Ugrasen.

The following Members took part in the deabte:---

- (1) Shri M. V. Krishnappa
- (2) Shri Harikesh Bahadur
- (3) Shri Brij Bhushan Tiwari
- (4) Shri Ram Sagar
- (5) Shri Ram Dhari Shastri
- (6) Shri Vasant Sathe
- (7) Shri Rudra Sen Chaudhury
- (8) Shri Ugrasen
- (9) Shri K. Lakkappa
- (10) Pandit D. N. Tiwary
- (11) Shri Gauri Shankar Rai
- (12) Shri Ram Naresh Kushwaha
- (13) Shri O. P. Tyagi

The discussion was not concluded.

12. Half-An-Hour Discussion

Shri Prasannbhai Mehta raised a half-an hour discussion on points arising out of the answer given on the 14th November, 1977 to Unstarred Question No. 126 regarding flood situation in country.

Shri Surjit Singh Barnala replied to the discussion.

7.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th December, 1977).

AVTAR SINGH RIKHY, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 8, 1977 Agrahayana 17, 1899 (Saka)

No. 76

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 331, 334, 335, 341 and 342 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3069—3071, 3073—3085, 3087—3092, 3094, 3095, 3097—3128, 3130—3146 and 3148—3205 were laid on the Table.

Two statements by the Minister of State for Health and Family Welfare correcting the replies given on 17-11-77 to Unstarred Questions Nos. 682 and 731 regarding (i) 'Central assistance for building Hospital in Kota' and (ii) 'Criteria for Population Project in Districts of Bihar' respectively, were also laid on the Table.

3. Paper laid on the Table

A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1976-77 was laid on the Table under Section 19 of the All India Institute of Medical Sciences Act, 1956.

4. Calling Attention

Shri Kanwar Lal Gupta called the attention of the Minister of Home Affairs to the reported disturbance in a Kanpur Textile Mill leading to the killing of five persons and action taken by Government to avoid the recurrence of such incidents.

The Minister of State for Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.20 P.M.)

[P.T.O.

5. Motion-Withdrawn

Discussion on the following motion moved by Shri Yadvendra Dutt and the amendments thereto moved on the 7th December, 1977, continued:—

> "That this House regrets that the Government have not so far implemented the recommendations of the Joint Study Team set up in 1962 by the Planning Commission and the Government of Uttar Pradesh (Patel Commission) regarding the steps to be taken for the removal of the economic backwardness of four districts of Eastern Uttar Pradesh."

Shri Morarji R. Desai took part in the debate.

Shri Yadvendra Dutt replied to the debate.

All the amendments moved were withdrawn by leave of the House.

The motion was also withdrawn by leave of the House.

6. Report of Public Accounts Committee

Shri Gauri Shankar Rai presented the Thirty-second Report of the Public Accounts Committee on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Seventy-eighth Report (Fifth Lok Sabha) relating to the Cash Assistance for Export of Man-made Fabrics.

7. Presentation of Petition

Shri Dharmasinhbhai Patel presented a petition signed by Shri Savdas Thakurshi Patel and others regarding export of groundnut solvent extraction and groundnut handpicked and selected.

8. Motion for Election to Committee

Shri Jagdambi Prasad Yadav moved the following motion:----

"That in pursuance of Rules 26(16) and (17) and 24(2) of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research."

The motion was adopted.

9. Government Bill-Introduced

/ The Multi-State Co-operative Societies Bill, 1977.

10. Matters Under Rule 377

(1) Shri Yuvraj raised a matter regarding acute shortage of power in Bihar resulting in heavy losses to industries and agriculture.

(2) Dr. Ramji Singh raised a matter regarding widespread resentment due to non-resumption of Bhagalpur-Bihpur Rail and Steamer Service.

11. Motion

Discussion on the following motion moved by Prof. Samar Guha and the substitute motion thereto moved on the 3rd August, 1977, continued:----

> "That this House do consider the Report (1974) of the Commission of Inquiry into the disappearance of Netaji Subhas Chandra Bose laid on the Table of the House on the 3rd September, 1974."

The following Members took part in the debate:

- (1) Shri Dhirendranath Basu
- (2) Shri K. Mayathevar
- (3) Shri Sakti Kumar Sarkar
- (4) Shrimati Chandravati
- (5) Shri Saugata Roy
- (6) Shri Mrityunjay Prasad
- (7) Shri Chitta Basu
- (8) Dr. Karan Singh
- (9) Shri Tridib Chaudhuri
- (10) Shri Dilip Chakravarty
- (11) Pandit D. N. Tiwary
- (12) Shri Narendra P. Nathwani
- (13) Shri Bedabrata Barua
- (14) Prof. P. G. Mavalankar

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 9th December, 1977).

AVTAR SINGH RIKHY.

Secretary.

3 GMGIPMRND-LSI-2750 LS-8-12-77-725.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 9, 1977 Agrahayana 18, 1899 (Saka)

No. 77

11.01 A.M.

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1. Starred Questions

Starred Questions Nos. 346—349 and 352 were orally answered. Replies to Starred Questions Nos. 350, 351, 353—357 and 359—365 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3206-3245, 3247-3274, 3276-3351, 3353-3365, 3367-3374, 3376-3381, 3383-3399, 3401 and 3403-3405 were laid on the Table.

3. Papers Laid on the 'Table

The following papers were laid on the Table:---

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 36 of the International Airports Authority Act, 1971:---

- (i) The International Airports Authority of India (Annual Report) Rules, 1977, published in Notification No. S.O. 775(E) in Gazette of India dated the 18th November, 1977.
- (ii) The International Airports Authority of India (Annual Statement of Accounts) Rules, 1977, published in Notification No. S.O. 776(E) in Gazette of India dated the 18th November, 1977.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Cashew Corporation of India Limited, New Delhi, for the year 1976-77.

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- (ii) Annual Report of the Development Council for Paper, Pulp and Allied Industries for the year 1976-77.
- (5) A copy of the Burn Company and Indian Standard Wagon Company (Nationalisation) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 755(E) in Gazette of India dated the 7th November, 1977, under sub-section (3) of section 31 of the Burn Company and Indian Standard Wagon Company (Nationalisation) Act, 1976.
- (6) A copy of the Braithwaite and Company (India) Limited (Acquisition and Transfer of Undertakings) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 756(E) in Gazette of India dated the 7th November, 1977, under sub-section (3) of section 30 of the Braithwaite and Company (India) Limited (Acquisition and Transfer of Undertakings) Act, 1976.
- (7) A copy of the 'Corrigendum' to the English version of the Audit Report on the accounts of Coir Board, Ernakulam for the year 1975-76.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - (i) The Merchant Shipping (Fire Appliances) Amendment Rules, 1977, published in Notification No. G.S.R. 1223 in Gazette of India dated the 17th September, 1977.
 - (ii) The Indian Merchant Shipping (Construction and Survey of Passenger Steamers) Amendment Rules, 1977, published in Notification No. G.S.R. 1444 in Gazette of India dated the 29th October, 1977.
- (9) A copy of the Seamen's Provident Fund (Amendment) Scheme, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1591 in Gazette of India dated the 19th November, 1977, under section 24 of the Seamen's Provident Fund Act, 1966.
- (10) A copy of the Annual Report (Hindi and English versions) of the Development Council for Food Processing Industries for the year 1976-77, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.

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*The Audit Report was laid on the Table on 15-6-77.

- (11) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:----
 - (i) G.S.R. 722(E) published in Gazette of India dated the 30th November, 1977 together with an explanatory memorandum.
 - (ii) G.S.R. 729(E) published in Gazette of India dated the 2nd December, 1977 together with an explanatory memorandum.
- (12) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. F.4|33|75-Fin. (G)(ii) in Delhi Gazette dated the 26th November, 1977, under section 72 of the Delhi Sales Tax Act, 1975.

4. Report of Public Accounts Committee

Shri C. M. Stephen presented the First Report of the Public Accounts Committee on Paragraphs 30, 33 and 38 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Defence Services).

5. Report of Committee on Private Members' Bills and Resolutions

Shri M. Ram Gopal Reddy presented the Ninth Report of the Committee on Private Members' Bills and Resolutions.

6. Report of Committee on Petitions

Shri Ugrasen presented the First Report of the Committee on Petitions.

7. Presentation of Petition

Shri Dilip Chakravarty presented a petition signed by Shri J. P. Chaubey, General Secretary, All India Railwaymen's Federation, regarding demands of Railwaymen.

8. Questions of Privilege

(1) The Speaker gave his ruling on the question of privilege given notice of by Shri C. M. Stephen regarding certain observations made by Shri Madhu Limaye in the House on the 16th November, 1977 about the Speaker, Fifth Lok Sabha, and withheld his consent to the raising of question of privilege.

(2) The Speaker gave his ruling on the question of privilege given notice of by Shri Vasant Sathe regarding alleged inquiry by Shri J. C. Shah, Chairman, Commission of Inquiry about Proclamation of Emergency which was approved by Houses of Parliament and withheld his consent to the raising of question of privilege.

(3) The Speaker gave his ruling on the question of privilege given notice of by Shri Vayalar Ravi regarding the statement made by the Minister of Home Affairs on A.I.R. and T.V. about sabotage cases while the House was in session and withheld his consent to raising of question of privilege.

(4) The Speaker gave his ruling on the question of privilege given notice of by Shri C. M. Stephen regarding an alleged misleading statement made in the House by the Minister of State in the Ministry of Agriculture and Irrigation (Shri Bhanu Pratap Singh) on the 24th November, 1977 while speaking on the motion on cyclone in States in the South and withheld his consent to the raising of question of privilege.

9. Matters Under Rule 377

(1) Shri O. P. Tyagi raised a matter regarding flouting of safety rules by the private mine owners in the coal belt of Dhanbad-Hazaribagh-Giridih.

(2) Shri Dilip Chakravarty raised a matter regarding grievances of Railwaymen.

(3) Shrimati Mrinal Gore raised a matter regarding strike in the Scindia Steam Navigation Company.

(4) Shri Bhagat Ram raised a matter regarding closure of Universities and Colleges in various parts of the country.

10. Government Bill-Under Consideration

The Payment of Bonus (Amendment) Bill, 1977

Discussion on the motion for consideration of the Bill moved on the 5th December, 1977, continued.

The following Members took part in the debate:---

(1) Shri Saugata Roy

(2) Shrimati Ahilya P. Rangnekar

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (3) Shri Prasannbhai Mehta
- (4) Shrimati Parvathi Krishnan
- (5) Shri Ugrasen
- (6) Shri C. M. Stephen
- (7) Shri K. Mayathevar
- (8) Shri Chitta Basu
- (9) Shri Manohar Lal
- (10) Shri Vasant Sathe

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(11) Shri Harikesh Bahadur

Shri Ravindra Varma commenced his speech in reply to the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

11. Motion

Shri Yadvendra Dutt moved the following motion:---

"That this House regrets that the Government have not so far implemented the recommendations of the Joint Study Team set up in 1962 by the Planning Commission and the Government of Uttar Pradesh (Patel Commission) regarding the steps to be taken for the removal of the economic backwardness of four districts of Eastern Uttar Pradesh."

Three amendments were moved by Sarvashri Brij Bhushan Tiwari, Ram Dhari Shastri and Ugrasen.

The following Members took part in the deabte:----

- (1) Shri M. V. Krishnappa
- (2) Shri Harikesh Bahadur
- (3) Shri Brij Bhushan Tiwari
- (4) Shri Ram Sagar
- (5) Shri Ram Dhari Shastri
- (6) Shri Vasant Sathe
- (7) Shri Rudra Sen Chaudhury
- (8) Shri Ugrasen
- (9) Shri K. Lakkappa
- (10) Pandit D. N. Tiwary
- (11) Shri Gauri Shankar Rai
- (12) Shri Ram Naresh Kushwaha
- (13) Shri O. P. Tyagi

The discussion was not concluded.

12. Half-An-Hour Discussion

Shri Prasannbhai Mehta raised a half-an hour discussion on points arising out of the answer given on the 14th November, 1977 to Unstarred Question No. 126 regarding flood situation in country.

Shri Surjit Singh Barnala replied to the discussion.

7.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th December, 1977).

AVTAR SINGH RIKHY, Secretary.

GMGIPND-LS I-2719 LS-7-12-77-725.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 8, 1977 Agrahayana 17, 1899 (Saka)

No. 76

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 331, 334, 335, 341 and 342 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3069-3071, 3073-3085, 3087-3092, 3094, 3095, 3097-3128, 3130-3146 and 3148-3205 were laid on the Table.

Two statements by the Minister of State for Health and Family Welfare correcting the replies given on 17-11-77 to Unstarred Questions Nos. 682 and 731 regarding (i) 'Central assistance for building Hospital in Kota' and (ii) 'Criteria for Population Project in Districts of Bihar' respectively, were also laid on the Table.

3. Paper laid on the Table

A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1976-77 was laid on the Table under Section 19 of the All India Institute of Medical Sciences Act, 1956.

4. Calling Attention

Shri Kanwar Lal Gupta called the attention of the Minister of Home Affairs to the reported disturbance in a Kanpur Textile Mill leading to the killing of five persons and action taken by Government to avoid the recurrence of such incidents.

The Minister of State for Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.20 P.M.)

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5. Motion-Withdrawn

Discussion on the following motion moved by Shri Yadvendra Dutt and the amendments thereto moved on the 7th December, 1977, continued:—

> "That this House regrets that the Government have not so far implemented the recommendations of the Joint Study Team set up in 1962 by the Planning Commission and the Government of Uttar Pradesh (Patel Commission) regarding the steps to be taken for the removal of the economic backwardness of four districts of Eastern Uttar Pradesh."

Shri Morarji R. Desai took part in the debate.

Shri Yadvendra Dutt replied to the debate.

All the amendments moved were withdrawn by leave of the House.

The motion was also withdrawn by leave of the House.

6. Report of Public Accounts Committee

Shri Gauri Shankar Rai presented the Thirty-second Report of the Public Accounts Committee on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Seventy-eighth Report (Fifth Lok Sabha) relating to the Cash Assistance for Export of Man-made Fabrics.

7. Presentation of Petition

Shri Dharmasinhbhai Patel presented a petition signed by Shri Savdas Thakurshi Patel and others regarding export of groundnut solvent extraction and groundnut handpicked and selected.

8. Motion for Election to Committee

Shri Jagdambi Prasad Yadav moved the following motion:---

"That in pursuance of Rules 26(16) and (17) and 24(2) of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research."

The motion was adopted.

9. Government Bill—Introduced

/ The Multi-State Co-operative Societies Bill, 1977.

10. Matters Under Rule 377

(1) Shri Yuvraj raised a matter regarding acute shortage of power in Bihar resulting in heavy losses to industries and agriculture.

(2) Dr. Ramji Singh raised a matter regarding widespread resentment due to non-resumption of Bhagalpur-Bihpur Rail and Steamer Service.

11. Motion

Discussion on the following motion moved by Prof. Samar Guha and the substitute motion thereto moved on the 3rd August, 1977, continued:—

> "That this House do consider the Report (1974) of the Commission of Inquiry into the disappearance of Netaji Subhas Chandra Bose laid on the Table of the House on the 3rd September, 1974."

The following Members took part in the debate:

- (1) Shri Dhirendranath Basu
- (2) Shri K. Mayathevar
- (3) Shri Sakti Kumar Sarkar
- (4) Shrimati Chandravati
- (5) Shri Saugata Roy
- (6) Shri Mrityunjay Prasad
- (7) Shri Chitta Basu
- (8) Dr. Karan Singh
- (9) Shri Tridib Chaudhuri
- (10) Shri Dilip Chakravarty
- (11) Pandit D. N. Tiwary
- (12) Shri Narendra P. Nathwani
- (13) Shri Bedabrata Barua
- (14) Prof. P. G. Mavalankar

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 9th December, 1977).

AVTAR SINGH RIKHY, Secretary.

3 GMGIPMRND-LSI-2750 LS-8-12-77-725.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 9, 1977 Agrahayana 18, 1899 (Saka)

No. 77

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 346—349 and 352 were orally answered. Replies to Starred Questions Nos. 350, 351, 353—357 and 359—365 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3206-3245, 3247-3274, 3276-3351, 3353-3365, 3367-3374, 3376-3381, 3383-3399, 3401 and 3403-3405 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 36 of the International Airports Authority Act, 1971:---

- (i) The International Airports Authority of India (Annual Report) Rules, 1977, published in Notification No. S.O. 775(E) in Gazette of India dated the 18th November, 1977.
- (ii) The International Airports Authority of India (Annual Statement of Accounts) Rules, 1977, published in Notification No. S.O. 776(E) in Gazette of India dated the 18th November, 1977.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Cashew Corporation of India Limited, New Delhi, for the year 1976-77.

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- (ii) Annual Report of the Cashew Corporation of India Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the State Chemicals & Pharmaceuticals Corporation of India Limited, New Delhi, for the period 1st January, 1976 to 31st March, 1977.
- (ii) Annual Report of the State Chemicals & Pharmaceuticals Corporation of India Limited, New Delhi, for the period 1st January, 1976 to 31st March, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:---
 - (i) G.S.R. 562(E) published in Gazette of India dated the 9th August, 1977 together with an explanatory memorandum.
 - (ii) G.S.R. 565(E) to 567(E) published in Gazette of India dated the 11th August, 1977 together with an explanatory memorandum.
 - (iii) G.S.R. 573(E) published in Gazette of India dated the 12th August, 1977 together with an explanatory memo-randum.
 - (iv) G.S.R. 575(E) and 576(E) published in Gazette of India dated the 16th August, 1977 together with an explanatory memorandum.
 - (v) G.S.R. 578(E) and 579(E) published in Gazette of India dated the 18th August, 1977 together with an explanatory memorandum.
 - (vi) G.S.R. 602(E) published in Gazette of India dated the 3rd September, 1977 together with an explanatory memorandum.
 - (vii) S.R.O. 608(E) published in Gazette of India dated the 12th September, 1977 together with an explanatory memorandum.
 - (viii) G.S.R. 610(E) published in Gazette of India dated the 15th September, 1977 together with an explanatory memorandum.
 - (ix) G.S.R. 611(E) published in Gazette of India dated the 17th September, 1977 together with an explanatory memorandum.

- (x) G.S.R. 670(E) published in Gazette of India dated the 2nd November, 1977 together with an explanatory memorandum.
- (4) A copy of Notification No. G.S.R. 574(E)(Hindi and English versions) published in Gazette of India dated the 12th August, 1977, issued under section 40 of the Finance Act, 1977.
- (5) A copy of Notification No. G.S.R. 723(E) (Hindi and English versions) published in Gazette of India dated the 30th November, 1977, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (6) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with the Audited Accounts of the General Fund and the Development Assistance Fund for the year ended the 30th June, 1977, under sub-section (5) of section 18 and subsection (5) of section 23 of the Industrial Development Bank of India Act, 1964.

4 Statements of Public Accounts Committee-Laid on the Table

Shri C. M. Stephen laid on the Table the following Statements of the Public Accounts Committee:—

- (1) Statement showing final replies of Government to the recommendations contained in Chapter V and action taken replies on the recommendations made in Chapter I of Hundred and Ninety-second Report of the Public Accounts Committee (Fifth Lok Sabha) regarding Action Taken by Government on the recommendations contained in their Hundred and Seventy-sixth Report (Fifth Lok Sabha) on National & Grindlays Bank.
- (2) Statement showing final replies of Government to the recommendations contained in Chapter V and action taken replies on the recommendations made in Chapter I of Hundred and Ninety-ninth Report of the Public Accounts Committee (Fifth Lok Sabha) regarding Action Taken by Government on the recommendations contained in their Hundred and Fifty-ninth Report (Fifth Lok Sabha) on Purchase of Milo from Abroad.
- (3) Statement showing final replies of Government to the recommendations contained in Chapter V and action taken replies on the recommendations made in Chapter I of Two Hundred and Fourteenth Report of the Public Accounts Committee (Fifth Lok Sabha) regarding Action Taken by Government on the recommendations contained

in their Hundred and Seventy-second Report (Fifth Lok Sabha) on Remissions and Abandonment of Customs Revenue—Imports of Ethyl Alcohol.

(4) Statement showing final replies of Government to the recommendations contained in Chapter V and action taken replies on the recommendations made in Chapter I of Two Hundred and Twenty-eighth Report of the Public Accounts Committee (Fifth Lok Sabha) regarding Action Taken by Government on the recommendations contained in their Hundred and Seventieth Report (Fifth Lok Sabha) on Crash Scheme on Rural Employment.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 7th December, 1977, Rajya Sabha agreed without any amendment to the Gresham and Cravan of India (Private) Limited (Acquisition and Transfer of Undertakings) Bill, 1977, passed by Lok Sabha on the 29th November, 1977.

6. Report of Public Accounts Committee

Shri C. M. Stephen presented the Twenty-second Report of the Public Accounts Committee on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Ninety-fifth Report (Fifth Lok Sabha) relating to Rajdhani Express.

7. Reports of Committee on the Welfare of Schedulod Castes and Scheduled Tribes

Shri Suraj Bhan presented the following Reports (English and Hindi versions) of the Committee on the Welfarc of Scheduled Castes and Scheduled Tribes:—

- (1) Second Report regarding Action Taken by Government on the recommendations contained in their Fifty-first Report (Fifth Lok Sabha) on the Ministry of Home Affairs—Atrocities on Scheduled Castes in (i) village Maulana Budhuchak (District Patna); and (ii) village Amli Kaur (District Banda).
- (2) Twelfth Report regarding Action Taken by Government on the recommendations contained in their Fifty-third Report (Fifth Lok Sabha) on the Ministry of Education and Social Welfare (Department of Education)—Educational Facilities for Scheduled Castes and Scheduled Tribes in the Union Territory of Delhi

8. Statement Regarding Government Business

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The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 12th December, 1977.

9. Matters Under Rulo 377

(1) Shri Shyamnandan Mishra raised a matter regarding Circular issued by the Chief Justice of India to Chief Justices of States regarding formulation of Code of ethics or the High Court Judges.

(2) Shri Jyotirmoy Bosu raised a matter regarding alleged cheating of the Central Bank of India to the tune of rupees twenty crores by Kohinoor Mills and the need to lay on the Table the Report of the Inquiry conducted in the matter.

(3) Shri O. V. Alagesan raised a matter regarding reported statement of the Minister of External Affairs that if Anand Marg Organisation was to be banned then the question of banning Congress would also arise.

(4) Shri C. N. Visvanathan raised a matter regarding action on the findings of the Sarkaria Commission of Inquiry.

(5) Shri Vasant Sathe raised a matter regarding the reported arrest of Shri Ram Kumar Gupta at Ujjain for carrying a loaded revolver while trying to meet the Prime Minister.

10. Government Bill-Under Consideration

The Payment of Bonus (Amendment) Bill, 1977

Shri Ravindra Varma concluded his speech in reply to the debate on the motion for consideration of the Bill moved on the 5th December, 1977.

The motion for consideration of the Bill was adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

Clause-by-clause consideration of the Bill was taken up.

On amendment No. 19 to Clause 2 moved by Shri C. M. Stephen, the House divided, Ayes 21; Noes 78. The amendment was accordingly negatived.

Clauses 2 to 7 were adopted.

Clause 8 was adopted, as amended.

Clauses 9 to 16 were adopted.

Consideration of Clause 17 was taken up but not concluded.

The discussion on the Bill was not concluded.

11. Motion Regarding Ninth Report of Committee on Private Members' Bills and Resolutions

Shri Rajshekhar Kolur moved the following motion:---

"That this House do agree with the Ninth Report of the Commitee on Private Members' Bills and Resolutions presented to the House on the 7th December, 1977."

The motion was adopted.

12. Private Member's Resolution-Withdrawn

Discussion on the following Resolution moved by Shri Arjun Singh Bhadoria on the 24th November, 1977, continued:—

- "This House is of opinion that farmers and poor people of the country have been utterly neglected during the last 30 years and the then Government failed to keep a balance between the agricultural and industrial production. While on the one hand, there was constant decline in agricultural production and prices, on the other, the prices of industrial products constantly increased due to fictitious expenditure.
- This House, therefore, resolves that with a view to maintain parity between the production and prices of agricultural and industrial products, necessary steps be taken to ensure that:—
 - (i) there should not be an increase of more than 10 paise per Kg. in the prices of any foodgrains during the interval between the two successive crops;
 - (ii) the sale price of any essential goods manufactured in a factory should not in any case be more than one and a half times of its cost of production;
 - (iii) the former should get reasonable price for his foodgrains and other agricultural products which should meet his cost of production as well as the cost of living;
 - (iv) the profits of big businessmen and big agricultural farmers are curbed;
 - (v) ceiling on income in the private sector and Government services is imposed;
 - (vi) taxes such as Octroi, Sales Tax, etc. levied on essential goods are reduced; and
 - (vii) price policy is made effective through a four-tier and autonomous system based on socialism."

Three amendments were moved by Sarvashri Nirmal Chandra Jain and Chandra Shekher Singh.

The following Members took part in the debate:----

- (1) Shri Kanwar Lal Gupta
- (2) Shri Kalyan Jain
- (3) Shri O. P. Tyagi
- (4) Shri K. Lakkappa
- (5) Shri S. Jaganathan
- (6) Shri Nathu Singh
- (7) Shri Shyamaprasanna Bhattacharyya
- (8) Shri H. M. Patel

Shri Arjun Singh Bhadoria replied to the debate.

All the amendments moved were withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

13. Private Member's Resolution-Under Consideration

Shri Kanwar Lal Gupta moved the following Resolution:-

"This House urges upon the Government to take effective steps to improve the economy of the country and to reduce the inequalities of income, wealth and personal consumption."

His speech was not concluded.

The discussion on the Resolution was not concluded.

14. Half-An-Hour Discussion

Prof. P. G. Mavalankar raised a half-an-hour discussion on points arising out of the answer given on the 23rd November, 1977 to Starred Question No 121 regarding arrest of senior civil servants.

Shri S. D. Patil replied to the discussion.

6.25 P.M

(Lok Sabha adjourned till 11 A.M. on Monday, the 12th December, 1977).

AVTAR SINGH RIKHY, Secretary.

GMGIPMRND-LS I-2776 LS-9-12-77-725.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, December 12, 1977 Agrahayana 21, 1899 (Saka)

No. 78

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 366-368, 371, 373, 374 and 380 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3406-3424, 3426-3450, 3452-3454, 3456-3495, 3497-3509, 3511-3547 and 3549-3596 were laid on the Table.

A statement by the Minister of Education, Social Welfare and Culture correcting the reply given on 21-11-77 to Unstarred Question No. 1083 regarding 'Utilisation of sale proceeds of tickets sold at historical places in Agra' was also laid on the Table.

3. Short Notice Question

Short Notice Question No. 5 addressed to the Minister of Education, Social Welfare and Culture regarding 'Exclusion of Hockey Players from Coaching Camp at Patiala' was orally answered and supplementaries were also answered thereon.

4. Statements by Prime Minister

(1) The Prime Minister made a statement on his recent visit to Nepal. The Prime Minister also laid on the Table a copy of Joint Communique issued at the conclusion of his visit to Nepal.

(2) The Prime Minister made a statement regarding appointment of a Committee to inquire into the working of Panchayati Raj Institutions. The Prime Minister also laid on the Table a copy of Government Resolution No. 14/1/2/77-CF (Hindi and English versions)

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dated the 12th December, 1977 setting up the Committee under the Chairmanship of Shri Asoka Mehta to inquire into the working of the Panchayati Raj Institutions.

5. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A statement (Hindi and English versions) showing reasons why the Annual Reports and Accounts of the Agro Industries Corporations in the States of Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Jammu and Kashmir, Karnataka, Kerala, Madhya Pradesh, Orissa, Punjab and West Bengal for the years mentioned in the statement could not be laid within the stipulated period of 9 months after the close of the accounting year.
- (2) A copy of the Certified Accounts (Hindi* version) of the Indian Institute of Technology, Kanpur, for the year 1974-75 along with the Audit Report thereon, under subsection (4) of section 23 of the Institutes of Technology Act, 1961.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1976-77.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kharagpur, for the year 1976-77.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Trustees of the Indian Museum, Calcutta for the year 1976-77 together with the Audited Accounts.
- (ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation. Calcutta, for the year 1976-77 together with the Audited Accounts, under rules 41(d) and 42 of the Memorandum of Association and Rules of the Foundation.
- (ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report.
- (6) A copy of the Sugar (Price Determination for 1976-77 Production) Second Amendment Order, 1977 (Hindi and

*The English version of the document was laid on the Table on the 8th August, 1977.

English versions) published in Notification No. G.S.R. 556(E) in Gazette of India dated the 8th August, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (7) A copy of the Certified Accounts (Hindi and English versions) of the Animal Welfare Board, Madras. for the year 1975-76 and the Audit Report thereon, under subrule (4) of Rule 24 of the Animal Welfare Board (Administration) Rules, 1962.
- (8) A copy of the Delhi Sales Tax (Fourth Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. F.4(8) 76-Fin. (G) in Delhi Gazette dated the 2nd December, 1977, under section 72 of the Delhi Sales Tax Act, 1975.
- (9) A copy of Notification No. G.S.R. 726(E) (Hindi and English versions) published in Gazette of India dated the 1st December, 1977, under section 159 of the Customs Act, 1962 together with an explanatory memorandum

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 8th December, 1977, Rajya Sabha considered the Banking Service Commission (Repeal) Bill, 1977, passed by Lok Sabha on the 5th December, 1977, and the Bill was not agreed to by Rajya Sabha, the motion that the Bill be taken into consideration having been negatived by Rajya Sabha.

7. Assent to Bill

Secretary laid on the Table the Water (Prevention and Control of Pollution) Cess Bill, 1977, passed by the Houses of Parliament during the current session and assented to.

8. Calling Attention

Shri Brij Bhushan Tiwary called the attention of the Minister of External Affairs to the reported broadcast of a talk in Peking recently emphasising China's determination to defend its borders and its being interpreted in the world press as a warning for India.

The Minister of External Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.10 P.M.)

9. Report of Public Accounts Committee

Shri Kanwar Lal Gupta presented the Third Report of the Public Accounts Committee on Paragraphs 11 and 43 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Defence Services).

10. Motions for Election to Committees

- (1) Shri Ravindra Varma moved the following motion:---
 - "That in pursuance of sub-clause (e) of clause 9(1) of the scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, for the next term commencing from the 1st January, 1978."

The motion was adopted.

- (2) Shri Arif Beg moved the following motion:---
 - "That in pursuance of sub-section (3)(f) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder, vice Shrimati Renuka Devi Barkataki resigned."

The motion was adopted.

11. Matters Under Rule 377

(1) Shri Jyotirmoy Bosu raised a matter regarding circular reported to have been issued by the Maharashtra Government on the basis of directive from the Home Ministry for verification of character and antecedents of candidates belonging to C.P.I. (M) and Marxist-Leninist before appointment in Government service.

(2) Dr. Ramji Singh raised a matter regarding demonstration by Primary School Teachers.

(3) Shri O. P. Tyagi raised a matter regarding closure of the Gurukul Kangri University.

(4) Shri Prasannbhai Mehta raised a matter regarding payment of wages to the workers of Laxmi Cotton Mills, Ahmedabad who had been rendered unemployed due to closure thereof.

12. Government Bill-Passed

The Payment of Bonus (Amendment) Bill, 1977

Clause-by-clause consideration of the Bill continued.

On amendment No. 16 to Clause 17 moved by Shri K. A. Rajan, the House divided, Ayes 34; Noes 70. The amendment was accordingly negatived.

Clauses 17 to 21 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ravindra Varma.

The following Members took part in the debate:---

(1) Shri S. R. Damani

(2) Shri Purna Sinha

(3) Shri Ravindra Varma

The motion was adopted and the Bill, as amended was passed.

13. Government Bill-Under Consideration

The Companies (Amendment) Bill, 1977

The motion for consideration of the Bill was moved by Shri Shanti Bhushan.

The following Members took part in the debate:---

(1) Dr. V. A. Seyid Muhammad

(2) Shri Ganga Singh

(3) Shri R. Venkataraman (Speech unfinished).

The discussion was not concluded.

14. Motion

Shri Jyotirmoy Bosu moved the following motion:---

"That this House do consider the statement laid on the Table by the Minister of Home Affairs on the 2nd December, 1977 regarding the Public Safety Ordinance to assume special powers to detain persons, place curbs on newspapers etc. issued by the Jammu and Kashmir Government."

The following Members took part in the debate:---

- (1) Shri Mohd. Shafi Qureshi
- (2) Shri Kanwar Lal Gupta
- (3) Shri B. C. Kamble
- (4) Shri Kacharulal Hemraj Jain
- (5) Shri Vayalar Ravi
- (6) Shrimati Akbar Jahan Begum
- (7) Shri Ram Jethmalani
- (8) Shri Chitta Basu

- (9) Dr. Karan Singh
- (10) Shri P. K. Kodiyan
- (11) Shri Baldev Singh Jasrotia
- (12) Shri Charan Singh

Shri Jyotirmoy Bosu replied to the debate.

The discussion was concluded.

15. Half-an-hour Discussion

Shri Yadvendra Dutt raised a half-an-hour discussion on points arising out of the answer given on the 5th December, 1977 to Unstarred Question No. 2558 regarding Negotiations for return of Soviet Wheat Loan.

Shri Bhanu Pratap Singh replied to the discussion.

7.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th December, 1977).

AVTAR SINGH RIKHY, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, December 13, 1977 Agrahayana 22, 1899 (Saka)

No 79

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 386, 387, 389—391 and 394 were orally answered. Replies to Starred Questions Nos. 388, 392, 393 and 395—404 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3597-3702 and 3704-3796 were laid on the Table.

(Lopk Sabha adjourned at 12.05 P.M. and re-assembled at 12.20 P.M.)

3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Railways Red Tariff (Third Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1649 in Gazette of India dated the 3rd December, 1977, issued under the Indian Railways Act, 1890.
- (2) A copy of the Report of Inquiry Committee on Dr. Ram Manohar Lohia's treatment.
- (3) A copy each of Notification Nos. 253-Customs, 254-Customs and 255-Customs (Hindi and English versions) published in Gazette of India dated the 13th December, 1977 under section 159 of the Customs Act, 1962 together with an explanatory memorandum.

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4. Calling Attention

Shri Vayalar Ravi called the attention of the Minister of Home Affairs to the reported resolution adopted by the I.A.S. Officers Association expressing concern at the arbitrary nature of the action taken against Shri Vohra and its decision to launch a fund to fight the case and have the suspension terminated.

The Minister of Home Affairs made a statement in regard thereto.

5. Reports of Public Accounts Committee

Shri Asoke Krishan Dutt presented the following Reports of the Public Accounts Committee:—

- (1) Twenty-third Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Ninety-seventh Report (Fifth Lok Sabha) on Trade Fairs and Exhibitions relating to Ministry of Commerce.
- . (2) Twenty-fifth Report on Action Taken by Government on the recommendations of the Committee contained in their Two Hundred and Twentieth Report (Fifth Lok Sabha) on Delays in Furnishing Action Taken Notes.
- (3) Forty-sixth Report on Paragraph 48 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil) on Delhi Milk Scheme relating to Ministry of Agriculture and Irrigation (Department of Agriculture).

6. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Suraj Bhan presented the following Reports (English and Hindi versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:---

- (1) Eighth Report on the Ministry of Labour (Directorate General of Employment and Training)—(i) Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Directorate General of Employment and Training; and (ii) Employment and Training of Scheduled Castes and Scheduled Tribes through the agency of the Directorate General of Employment and Training.
 - (2) Ninth Report regarding Action Taken by Government on
 - the recommendations contained in their Fifty-ninth Report (Fifth Lok Sabha) on the Ministry of Home Affairs
 —Reservations for, and employment of, Scheduled
 Castes and Scheduled Tribes in Irwin Hospital and Department of Family Planning and Health Services, Delhi
 Administration.

(3) Thirteenth Report regarding Action Taken by Government on the recommendations contained in their Fifty-second Report (Fifth Lok Sabha) Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Delhi Administration.

7. Presentation of Petition

Shri Dilip Chakravarty presented a petition signed by Sarvashri Arun M. Donde and Jagdish Mishra, President and General Secretary respectively of All India Primary Teachers' Federation, New Delhi, regarding demands of primary teachers.

8. Motion for Elction to Committee

Shri S. D. Patil moved the following motion:-

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948, read with Rules 4 and 5 of the Central Silk Board Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to be a member of the Central Silk Board vice Kumari Abha Maiti resigned."

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

The motion was adopted.

9. Matters Under Rule 377

(1) Shri Vinayak Prasad Yadav raised a matter regarding spreading of Kala-Azar in an epidemic form in certain districts of Bihar.

(2) Shri G. M. Banatwalla raised a matter regarding restoration of the minority character of the Aligarh Muslim University.

(3) Shri Sharad Yadav raised a matter regarding preference in employment to the people of Chhatisgarh area by the Hindustan Steel Construction Company Limited.

The Minister of Steel and Mines replied.

10. Government Bill-Passed

The Companies (Amendment) Bill, 1977.

Discussion on the motion for consideration of the Bill moved on the 12th December, 1977 continued.

The following Members took part in the debate:---

- (1) Shri R. Venkataraman
- (2) Shri Kanwar Lal Gupta
- (3) Shri Bedabrata Barua

- (4) Shri Narendra P. Nathwani
- (5) Shri Jagannath Rao
- (6) Dr. Ramji Singh
- (7) Shri C. N. Visvanathan
- (8) Shri Vayalar Ravi

Shri Shanti Bhushan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shanti Bhushan.

The motion was adopted and the Bill was passed.

11. Supplementary Demands for Grants (General)-1977-78

Discussion on the Supplementary Demands for Grants Nos. 2, 5, 7, 12, 16, 32, 34, 40, 49, 53, 56, 63, 64, 82, 84, 86, 89, 100 and 105 in respect of the Budget (General) for 1977-78 commenced.

Ten cut motions (Nos. 1 to 10) were moved.

The discussion was not concluded.

12. Report of Business Advisory Committee

Shri Ravindra Varma presented the Tenth Report of the Business Advisory Committee.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th December, 1977)

AVTAR SINGH RIKHY,

Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, December 14, 1977 Agrahayana 23, 1899 (Saka)

No. 80

11.02 **A.M**.

1. Starred Questions

Starred Questions Nos. 406-409, 411 and 413 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3797-3836, 3838-3843, 3845-3867, 3869-3902 and 3904-3996 were laid on the Table.

A statement by the Minister of Home Affairs correcting the reply given on 16-11-77 to Unstarred Question No. 445 regarding 'Persons detained without trial' was also laid on the Table.

3. Short Notice Question

Short Notice Question No. 6 addressed to the Prime Minister regarding 'Delinking of National Laboratories from CSIR' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
- (i) Annual Report of the National Research Development Corporation of India, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Corporation is being laid.

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- (2) (a) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
 - (i) The Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1977, published in Notification No. S.R.O. 234 in Gazette of India dated the 25th June, 1977.
 - (ii) S.R.O. 253 published in Gazette of India dated the 16th July, 1977 making certain amendments to Notification No. S.R.O. 31 dated the 16th January, 1975.
- (b) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (3) A copy of the Review (Hindi and English versions) by the Government on the working of the* Film Finance Corporation Limited, Bombay, for the year 1975-76, under subsection (1) of section 619A of the Companies Act, 1956.
- (4) A statement (Hindi and English versions) explaining reasons for not laying the 'Review' along with the Annual Report of the Film Finance Corporation Limited, Bombay, for the year 1975-76.
- (5) A copy of the Patents (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 3598 in Gazette of India dated the 26th November, 1977, under section 160 of the Patents Act, 1970.
- (6) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1976-77, under section 155 of the Patents Act, 1970.
- (7) Λ copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 638(E) published in Gazette of India dated the 26th August, 1977 regarding the continuance of control over the management of Messrs Indian Rubber Manufacturers Limited, Calcutta.
 - (ii) S.O. 742(E) published in Gazette of India dated the 1st November, 1977 regarding the continuance of control over the management of Messrs Ganesh Flour Mills Company Limited, Delhi.

*The Annual Report of the Film Finance Corporation Limited, Bombay, for the year 1975-76 was laid on the Table on the 13th July, 1977.

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- (8) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1976-77 under sub-section (3) of section 35 of the Road Transport Corporation Act, 1950.
- (9) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bombay, for the year 1976-77, under section 12A of the Central Silk Board Act, 1948.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---
 - (i) The All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 1977, published in Notification No G.S.R. 1598 in Gazette of India dated the 26th November, 1977.
 - (ii) The Indian Police Service (Pay) Seventh Amendment Rules, 1977, published in Notification No. G.S.R. 1635 in Gazette of India dated the 3rd December, 1977.
- (11) A copy of the Report (Hindi and English versions) on Recruitment Policy and Selection Methods for appointment to the All India and Central Services (Kothari Committee Report).
 - (12) A photostat copy of the endorsement addressed to the Ministry of Irrigation of Teleprinter Message dated the 23rd November, 1977 from the Chief Minister of Kerala to the Prime Minister of India regarding damage due to cyclonic storm, in pursuance of the direction given by the Speaker on the 7th December, 1977.

5. Calling Attention

Shri Vijay Kumar Malthotra called the attention of the Minister of Home Affairs to the reported armed raid on a residential bungalow in the heart of New Delhi, resulting in the death of two persons and steps taken by Government to check such incidents in future.

The Minister of State for Home Affairs made a statement in regard thereto.

6. Report of Public Accounts Committee

Shri Gauri Shankar Rai presented the Forty-fourth Report of the Public Accounts Committee on paragraphs 29 and 52 of the Report of the Comptroller and Auditor General of India for the year 1974-75. Union Government (Civil) relating to Ministry of External Affairs.

7. Report of Committee on Subordingte Legislation

Shri Somnath Chatterjee presented the Third Report of the Committee on Subordinate Legislation.

8. Motion Regarding Tenth Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:---

"That this House do agree with the Tenth Report of the Business Advisory Committee presented to the House on the 13th December, 1977."

The motion was adopted.

9. Government Bill-Introduced

The Indian Electricity (Amendment) Bill, 1977.

10. Matters Under Rule 377

(1) Shri K. Lakkappa raised a matter regarding the functioning of Coffee Board in Karnataka.

(2) Shrimati Mrinal Gore raised a matter regarding appointment by the Indian Red Cross Society of the officials on a Committee to distribute relief materials to the cyclone victims of Andhra Pradesh and Tamil Nadu.

(3) Shri Vayalar Ravi raised a matter regarding reported misuse of Government machinery in U.P., Bihar and Punjab in the coming bye-elections.

11. Supplementary Demands for Grants (General)-1977-78

Discussion on the Supplementary Demands for Grants Nos. 2, 5, 7, 12, 16, 32, 34, 40; 49, 53, 56, 63, 64, 82, 84, 86, 89, 100 and 105 in respect of the Budget (General) for 1977-78 and the cut motions thereto moved on the 13th December, 1977 continued and was concluded.

All the cut motions moved were negatived.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1977-78, were voted in full.

12. Government Bill-Introduced

The Appropriation (No. 4) Bill, 1977.

13. Government Bill-Passed

The Appropriation (No. 4) Bill, 1977

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Patel.

The motion was adopted and the Bill was passed.

14. Motion-Withdrawn

Shri Jyotirmoy Bosu moved the following motion:---

- "That this House notes with concern the poverty and backwardness of Sunderbans in West Bengal and recommends that a Parliamentary team should extensively tour the area in 1977 and at the same time the Central Government should—
 - (a) save the people and their land there from invasion of saline water coming from sea; and
 - (b) take steps to-
 - (i) irrigate the area,
 - (ii) rescue the area from severe backwardness that it suffers from."

The following Members took part in the debate:---

- (1) Shri Sakti Kumar Sarkar
- (2) Shri Saugata Roy
- (3) Shri Chitta Basu
- (4) Shri Ugrasen
- (5) Shri Vayalar Ravi
- (6) Shri Morarji R. Desai

Shri Jyotirmoy Bosu replied to the debate.

The motion was withdrawn by leave of the House.

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15. Half-An-Hour Discussion

Dr. Laxminarayan Pandeya raised a half-an-hour discussion on points arising out of the answer given on the 14th November, 1977 to Unstarred Question No. 77 regarding Discontentment among farmers on fixation of sugarcane price.

Shri Bhanu Pratap Singh replied to the discussion.

6.46 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 15th December, 1977).

AVTAR SINGH RIKHY, Secretary.

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BULLETIN—PART I [Brief Record of Proceedings]

Thursday, December 15, 1977 Agrahayana 24, 1899 (Saka)

No. 81

11.02 A.M.

1. Starred Questions

Started Questions Nos. 426, 429, 430, 432, 434 and 435 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3997-4094 and 4096-4166 were laid on the Table.

3. Paper Laid on the Table

A statement (Hindi and English versions) on the action taken or proposed to be taken on the Convention and Recommendation adopted at the Sixty-first Session of the International Labour Conference held at Geneva in June, 1976, was laid on the Table.

4. Message from Rajva Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 13th December, 1977, Rajya Sabha passed the Port Laws (Amendment) Bill, 1977.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Port Laws (Amendment) Bill, 1977. as passed by Rajya Sabha.

6. Calling Attention

Shri Krishna Kant called the attention of the Minister of Information and Broadcasting to the reported decision of the management to suspend the publication of the National Herald from Delhi, which may lead to its closure and repercussions thereof on the journalists and staff.

The Minister of Information and Broadcasting made a statement in regard thereto.

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7. Reports of Public Accounts Committee

Shri Gauri Shankar Rai presented the following Reports of the Public Accounts Committee:—

- (1) Nineteenth Report on paragraph 37 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil) relating to Purchase of Zinc Slabs.
- (2) Twenty-eighth Report on paragraph 17 of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Civil), Revenue Receipts, Volume II, Direct Taxes relating to Irregular Allowance of Discount to a Foreign Company.

8. Motions for Election to Committees

- (1) Shri Sikandar Bakht moved the following motion:----
 - "That in pursuance of sub-section (1) (d) of Section 4 of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to the other provisions of the said Act, vice Dr. Sushila Nayar resigned."

The motion was adopted.

- (2) Shri Surjit Singh Barnala moved the following motions:----
 - "That in pursuance of Section 5(1)(i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board for the next term commencing from the date of election, subject to the other provisions of the said Act."

The motion was adopted.

9. Government Bill-Introduced

- (1) The Merchant Shipping (Amendment) Bill, 1977.
- (2) The Child Marriage Restraint (Amendment) Bill, 1977.

10. Matters Under Rule 377

(1) Shri Subhash Ahuja raised a matter regarding the purchase of coal handling plant and other goods by the Western Coalfields, Nagpur.

(2) Shri Dilip Chakravarty raised a matter regarding reported maltreatment of the team of girl students including Professors by Railway employees during their journey from Howrah to Dehra Dun and back on an educational tour.

(3) Dr. Subramaniam Swamy raised a matter regarding collection of funds and distribution of relief materials to victims of cyclone in Andhra Pradesh.

(4) Shri Yadvendra Dutt raised a matter regarding shortfall in the production of Cement.

11 Motion

Prof. Samar Guha moved the following motion:---

"That this House do consider the statement made by the Prime Minister in the House on the 14th November, 1977 regarding the Agreement between the Government of the Republic of India and the Government of the People's Republic of Bangladesh on sharing of the Ganga Waters at Farakka and on augmenting its flow."

Two substitute motions were moved by Sarvashri Chitta Basu and Saugata Roy.

The following Members took part in the debate:---

- (1) Shri Saugata Roy
- (2) Shri Somnath Chatterjee
- (3) Shri M. S. Sanjeevi Rao
- (4) Shri Krishna Kant
- (5) Shri Chitta Basu
- (6) Shri Yadvendra Dutt
- (7) Shri Tridib Chaudhuri
- (8) Shri Kanwar Lal Gupta
- (9) Shri P. K. Kodiyan
- (10) Shri A. Bala Pajanor
- (11) Shri O. P. Tyagi

(12) Shri Dhirendranath Basu

(13) Shri Vayalar Ravi

(14) Shri Atal Bihari Vajpayee

Prof. Samar Guha replied to the debate.

The substitute motions moved were withdrawn by leave of the House.

The discussion was concluded.

6.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th December, 1977).

AVTAR SINGH RIKHY, Secretary.

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BULLETIN-PART 1

[Brief Record of Proceedings]

Friday, December 16, 1977 Agrahayana 25, 1899 (Saka)

Nu. 82

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 446, 452---454 and 456 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4167-4212, 4214-4291, 4293-4320 and 4322-4366 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of Notification No. G.S.R. 1653 (Hindi and English versions) published in Gazette of India dated the 3rd December, 1977, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (2) A copy of the Income-tax (Ninth Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 827(E) in Gazette of India dated the 8th December, 1977, under section 296 of the Income-tax Act, 1961.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 730(E) published in Gazette of India dated the 3rd December, 1977 together with an explanatory memorandum.

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- (ii) G.S.R. 731(E) published in Gazette of India dated the 3rd December, 1977 together with an explanatory memorandum.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
- (a) (i) Review by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the year ended 31st December, 1976.
- (ii) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the year ended 31st December, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1976-77.
- (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1976-77.
- (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the All India Services (Provident Fund) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1657 in Gazette of India dated the 10th December, 1977, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Annual Report of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year ended 31st December, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.

- (b) (i) Annual Report of the United India Fire and General Insurance Company Limited, Madras, for the year ended 31st December, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
- (c) (i) Annual Report of the National Insurance Company Limited, Calcutta, for the year ended 31st December, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Corporation is being laid.
- (d) (i) Annual Report of the General Insurance Corporation of India, Bombay, for the year ended 31st December, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement explaining that Government are in agreement with the above Report and therefore no seperate Review on the working of the Corporation is being laid.
- (7) Three statements (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (a), (b) and (c) of item (6) above.
- (8) A copy of the Interim Report of the Indirect Taxation I Enquiry Committee (April, 1977).
- (9) A copy of the Final Report (Part I) of the Indirect Taxation Enquiry Committee (October, 1977).
- (10) An explanatory note (Hindi and English versions) giving reasons for not laying simultaneously the Hindi versions of the reports mentioned at (8) and (9) above and also explaining that no decision has yet been taken regarding implementation of the recommendations contained in Part I of the Final Report.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 15th December, 1977, Rajya Sabha agreed without any amendment to the Companies (Amendment) Bill, 1977, passed by Lok Sabha on the 13th December, 1977.

5. Calling Attention

Shri Ramanand Tiwary called the attention of the Minister of Home Affairs to the reported disclosure by the Prime Minister that letters threatening to kill him are being sent to him by Anand Marg; the statement made by Minister of External Affairs describing the activitics of Anand Marg as terrorist and irresponsible; and wide-spread anxiety in the country on account of increase in the terrorist activities of Anand Marg during the last one year.

The Minister of Home Affairs made a statement in regard thereto.

6. Reports of Public Accounts Committee

Shri Asoke Krishan Dutt presented the following Reports of the Public Accounts Committee:—

- (1) Twentieth Report on Paragraphs 38, 39, 41 and 42 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil) relating to Purchase of Tents, Assembly Springs, Angola Shirting and Gun Metal Ingots.
- (2) Fifty-fourth Report on Paragraph 15 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes (Customs Receipts).

7. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Suraj Bhan presented the following Reports (English and Hindi versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- First Report on the Ministry of Agriculture and Irrigation (Department of Agriculture)—Allotment of land to Scheduled Castes and Scheduled Tribes in the Union Territory of Delhi.
- (2) Seventh Report on Action Taken by Government on the recommendations contained in their Fortieth Report (Fifth Lok Sabha) on the Ministry of Railways (Railway Board)—Reservation for, and employment of, Scheduled Castes and Scheduled Tribes in the Workshops of Western Railway.

6. Report of Committee on Absence of Members

Shri Natverlal B. Parmar presented the Fourth Report of the Committee on Absence of Members from the Sittings of the House.

9. Statements by Ministers

*(1) The Minister of Commerce and Civil Supplies and Cooperation made a statement regarding the seating arrangements made at the closing ceremony of Agri. Expo. 77.

(2) The Minister of Petroleum, Chemicals and Fertilizers made a statement regading Government decisions on the recommendations of the Oil Prices Committee. The Minister also laid on the Table a copy each of the following documents (Hindi and English versions):—

- (i) Government Resolution No. p-20028/3/77-PPD (Vol. II) dated the 16th December, 1977 containing decisions of the Government on the major recommendations contained in the Final Report of the Oil Prices Committee.
- (ii) Summary of Recommendations and Conclusions of the Final Report of the Oil Prices Committee.

(3) The Minister of Petroleum, Chemicals and Fertilizers made a statement regarding take-over of management of M|s. Bengal Chemical and Pharmaceutical Works Ltd., Calcutta.

10. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 19th December, 1977.

11. Government Bills-Introduced

- (1) The Interest Bill, 1977.
- (2) The Constitution (Forty-fourth Amendment) Bill, 1977.

The motion for leave to introduce the Constitution (Forty-fourth Amendment) Bill, 1977, moved by Shri Shanti Bhushan was opposed. The motion was adopted and the Bill was introduced.

12. Matters Under Rule 377

(1) Shri Jyotirmoy Bosu raised a matter regarding boycott of the Wage Boards of working journalists and non-journalists by the Indian and Eastern Newspapers Society and the Indian Languages Newspapers Association.

(2) Shri Krishna Chandra Halder raised a matter regarding nonavailability of "streptomycin" medicine.

(3) Shri Jagdish Prasad Mathur raised a matter regarding strike at Atomic Power Station in Kota.

(4) Shri Vayalar Ravi raised a matter regarding strike by the employees of the Maharashtra Government.

*Made at 11.16 A.M. during supplementaries on Starred Question No. 452.

13. Government Bill-Under Consideration

The Supreme Court (Number of Judges) Amendment Bill, 1977

The Motion for consideration of the Bill was moved by Shri Shanti Bhushan.

The following Members took part in the debate:-

(1) Dr. V. A. Seyid Muhammad

(2) Shri Ganga Singh

- (3) Shri Somnath Chatterjee
- (4) Shri O. V. Alagesan (Speech unfinished).

The discussion was not concluded.

14. Private Member's Bill---Under Consideration

The National Holiday on Netaji Subhas Chandra Bose's Birthday Bill, 1977 by Shri Samar Guha

Prof. Samar Guha concluded his speech on the motion for consideration of the Bill moved by him on the 2nd December, 1977.

The following Members took part in the debate:---

- (1) Shri Durga Chand
- (2) Dr. Ramji Singh
- (3) Shri Laxmi Narain Nayak
- (4) Shri Sushil Kumar Dhara
- (5) Shri C. K. Chandrappan
- (6) Shri Chitta Basu
- (7) Prof. P. G. Mavalankar

The discussion was not concluded.

15. Half-An-Hour Discussion

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 28th November, 1977 to Starred Question No. 164 regarding nationalisation of sugar industry.

Shri Bhanu Pratap Singh replied to the discussion.

6.27 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 19th December, 1977).

AVTAR SINGH RIKHY,

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Secretary.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, December 19, 1977 Agrahayana 28, 1899 (Saka)

No. 83

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 467, 468, 470-473 were orally answered. Replies to remaining questions were laid on the Table

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4367-4479, 4481-4484, 4486-4513 and 4515-4566 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Audited Accounts (Hindi and English versions) of the Committee for the purpose of Controlling and Supervising Experiments on Animals, Bombay, for the year 1974-75, under sub-rule (4) of Rule 24 of the Committee for Controlling and Supervising Experiments on Animals (Administration) Rules, 1965.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
- (a) (i) Review by the Government on the working of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1974-75.
- (ii) Annual Report of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1975-76.

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- (ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1975-76.
- (ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report.
- (5) (i) A copy of the Audit Report (Hindi and English versions) on the accounts of the National Council of Educational Research and Training, New Delhi, for the year 1975-76.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (6) A copy of the Certified Accounts (Hindi* version) of the Indian Institute of Technology, Delhi, for the year 1975-76 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act. 1961.
- (7) (i) A copy of the Annual Report (Hindi** version) of the Indian Institute of Technology, Bombay, for the year 1975-76.
- (ii) A copy of the Review (Hindi** version) by the Government on the working of the Indian Institute of Technology. Bombay, for the year 1975-76.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 1976-77.
- (ii) A statement (Hindi and English versions) explaining-
 - (a) that Government are in agreement with the above Report and therefore no Review is being laid.
 - (b) the reasons for not laying the audited accounts.

^{*}The English version of the document was laid on the Table on the 4th July, 1977.

^{**}The English version of the documents were laid on the Table on the 31st August, 1976.

- (9) A copy of the Annual Report (Hindi and English versions) of the Development Council for Heavy Electrical Industries for the year 1976-77 under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 620(E) published in Gazette of India dated the 19th August, 1977 regarding the continuance of control over the management of Messrs Carter Pooler and Company Private Limited, Calcutta.
 - (ii) S.O. 784(E) published in Gazette of India dated the 24th November, 1977 regarding the continuance of control over the management of Messrs India Machinery Company Limited, Howrah.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:---
- (i) S.O. 3753 published in Gazette of India dated the 10th December, 1977.
- (ii) S.O. 3754 published in Gazette of India dated the 10th December, 1977.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur for the year 1975-76 together with the Audited Accounts, under subsection (4) of section 21 of the Rampur Raza Library Act, 1975.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.
- (13) A statement (Hindi and English versions) explaining that Government are in agreement with the Report mentioned at 12(i) above and therefore no Review is being laid.
- (14) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:--
- (a) (i) Annual Report (Hindi and English versions) of the National Buildings Construction Corporation Limited. New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
- (b) (i) Review (Hindi and English versions) by the Government on the working of the Hindustan Housing Factory Limited, New Delhi, for the year 1976-77.
- (ii) Annual Report of the Hindustan Housing Factory Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) A statement (Hindi and English versions) giving reasons for not laying simultaneously the Hindi version of the document mentioned at (b) (ii) above.
- (15) A copy of the Sugar (Control) Amendment Order, 1977 (Hindi and English versions) published in Notification No. G.S.R. 596(E) in Gazette of India dated the 30th August, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

4. Leave of Absence

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The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

(1) Shri Y. Shaiza .	. 21st November to 23rd December, 1977 (Third Session).
(2) Shri Ram Naresh Yadav	23rd November to 22nd Dccem- ber, 1977 (Third Session).
(3) Shri V. P. Naik	6th to 8th August, 1977 (Second Session) and 14th to 30th November, 1977 (Third Ses- sion).
(4) Shri Ram Dhan	14th November to 23rd Decem- ber, 1977 (Third Session).
(5) Shri Rinching Khandu Khrime	14th November to 4th Decem- ber, 1977 (Third Session).
(6) Shri Keshavrao Dhondge	14th November to 7th December, 1977 (Third Session).

5. Reports of Public Accounts Committee

Shri Kanwar Lal Gupta presented the following Reports of the Public Accounts Committee:—

- (1) Twenty-seventh Report on paragraph 41 of the Report of the Comptroller and Auditor General of India for the Year 1973-74, Union Government (Civil) relating to Purchase of Fertiliser from Abroad.
- (2) Twenty-ninth Report on paragraph 70(i) of the Report of the Comptroller and Auditor General of India tor the year 1974-75, Union Government ~(Civil), Revenue Receipts, Volume II, Direct Taxes relating to Incorrect Valuation of Assets.
- (3) Forty-fifth Report on paragraph 20(a) of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Civil), Revenuc Receipts, Volume II, Direct Taxes relating to Incorrect Grant of Export Incentives.

6. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Suraj Bhan presented the Fifth Report (English and Hindi versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Railways (Railway Board)— Reservations for and employment of, Scheduled Castes and Scheduled Tribes in the Workshops of South Eastern Railway and also award of petty contracts to Scheduled Castes and Scheduled Tribes in the South Eastern Railway.

7. Government Bill--Introduced

The Customs, Central Excises and Salt and Central Boards of Revenue (Amendment) Bill, 1977.

The motion for leave to introduce the Bill moved by Shri Satish Agrawal was opposed. The motion was adopted and the Bill was introduced.

8. Government Bill—Under Consideration

The Constitution (Forty-fourth Amendment) Bill, 1977

The motion for consideration of the Bill was moved by Shri Shanti Bhushan.

The following Members took part in the debate:---

- (1) Shri Gauri Shankar Rai
- (2) Dr. V. A. Seyid Muhammad
- (3) Shri Somnath Chatterjee

- (4) Shri A. Bala Pajanor
- (5) Shri Vijay Kumar Malhotra.
- (6) Shri Kanwar Lal Gupta
- (7) Shri Jagannath Rao
- (8) Shri C. K. Chandrappan
- (9) Shri Yashwant Borole
- (10) Shri Narendra P. Nathwani
- (11) Shri T. A. Pai
- (12) Shri B. C. Kamble
- (13) Dr. Ramji Singh
- (14) Dr. Murli Manohar Joshi
- (15) Shri Kacharulal Hemraj Jain
- (16) Shri Jagannath Sharma
- (17) Shri Vayalar Ravi
- (18) Shri S. S. Das

Shri Shanti Bhushan replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 324*; Noes 1*.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of Clause 2, the House divided, Ayes 327*; Noes Nil*.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 3, the House divided, Ayes 314*; Noes Nil*.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 4, the House divided, Ayes 313*; Noes Nil*.

Clause 4 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

*Subject to correction.

On the motion for adoption of Clauses 5, 6, 7, 8, 9 and 10, the House divided, Ayes 322*, Noes Nil*.

Clauses 5, 6, 7, 8, 9 and 10 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

An amendment for insertion of New Clause 6A was adopted.

On the motion for adoption of New Clause 6A, the House divided, Ayes 320*, Noes Nil*.

New Clause 6A was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Shanti Bhushan.

Chowdhry Balbir Singh took part in the debate.

The discussion on the Bill was not concluded.

9. Statements by Minister

 \pounds (1) The Minister of Railways made a statement regarding the constitution of a High Power Accident Inquiry Committee to go into the whole question of accidents.

@(2) The Minister of Railways made a statement regarding 10-hour working duty and implementation of Miabhoy Tribunal Award.

5.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th December, 1977).

AVTAR SINGH RIKHY, Secretary.

*Subject to correction. £Made at 1.36 P.M. @Made at 1.38 P.M.

GMGIPMRND-L.S. I-2979 LS-19-12-77-725.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings].

Tuesday, December 20, 1977 Agrahayana 29, 1899 (Saka)

No. 84

11.01 A.M.

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1. Starred Questions

Starred Questions Nos. 489-495' were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4567-4766 were laid on the Table.

3. Government Bill-Passed

The Constitution (Forty-fourth Amendment) Bill, 1977

Discussion on the motion that the Bill, as amended, be passed, moved on the 19th December, 1977, continued.

The following Members took part in the debate:---

- (1) Chowdhry Balbir Singh
- (2) Shri O. V. Alagesan
- (3) Shri Durga Chand
- (4) Shri Nirmal Chandra Jain
- (5) Shri Sushil Kumar Dhara
- (6) Shri R. Mohanarangam
- (7) Shri Ganga Singh
- (8) Dr. Baldev Prakash
- (9) Prof. P. G. Mavalankar
- (10) Shri Ram Jethmalani
- (11) Shri Shanti Bhushan

On the motion the House divided@, Ayes 318*; Noes 1*.

@Division held at 4 P.M.

*Subject to correction.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following papers (Hindl and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Uranium Corporation of India Limited, Singhbhum, Bihar, for the year 1976-77.
- (ii) Annual Report of the Uranium Corporation of India Limited, Singhbhum, Bihar, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- ⁿ(2) A copy of the Oil Industy (Development) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 742(E) in Gazette of India dated the 13th December, 1977, under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974.
- *(3) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1976-77, under sub-section (4) of section 20 of the Oil Industry Development Act, 1974 read with rule 29(2)(e) of the Oil Industry Development Rules, 1975.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.
- (4) A copy each of the following Notifications (Hindi and English versions) issued under clause 3 of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970, in pursuance of the assurance given by the Minister of Finance on the 5th December, 1977 during discussion on the Banking Service Commission (Repeal) Bill, 1977:—
 - (i) Notification No. F. 9|33|77-BO.I dated the 6th December, 1977 regarding the appointment of the Directors of the Bank of Maharashtra.

^{*}Laid at 3.33 P.M.

- (ii) Notification No. F. 9/26/77-BO.I dated the 8th December, 1977 regarding the appointment of the Director of the Canara Bank.
- (iii) Notification No. F. 9|29|77-BO.I dated the 9th December, 1977 regarding the appointment of the Directors of Syndicate Bank.
- (iv) Notification No. F. 9|30|77-BO.I dated the 12th December, 1977 regarding the appointment of the Directors of Union Bank of India.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Annual Report of the New India Assurance Company Limited, Bombay, for the year ended 31st December, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
- (a) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1976-77 and of its subsidiary company Hydrocarbons India Limited, New Delhi, for the year 1976, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (ii) Review (Hindi and English versions) by the Government on the above Reports.
- @(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1976-77.
 - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

@Laid at 3.33 P.M.

- (b) (i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1976-77.
- (ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1976-77.
- (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy of the Report (Hind iand English versions) on the progress made in the intake of Scheduled Castes and Scheduled' Tribe's against vacancies reserved for them in recruitment and promotion' categories on the Railways for half year ending 31st March, 1977.
- (9) A copy of the Delimitation of Council Constituencies (Uttar Pradesh) Third Amendment Order, 1977 (Hindi and English versions) published in Notification No. G.S.R. 735(E) in Gazette of India dated the 8th December, 1977, under sub-section (3) of section 13 of the Representation of the People Act, 1950.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 9 of the Representation of the People Act, 1950:—
 - (i) S.O. 789(E) published in Gazette of India dated the 28th November, 1977 making certain corrections in Schedule XXVIII of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976.
 - (ii) S.O. 791(E) published in Gazette of India dated the 29th November, 1977 making certain amendments in the description of constituencies given in Schedule XXI of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976.

5. Reports of Public Accounts Committee

- (1) Thirty-seventh Report on Action Taken by Government on the recommendations contained in the Hundred and Ninety-sixth Report of the Committee (Fifth Lok Sabha) on Farakka Barrage Project.
- (2) Thirty-ninth Report on Action Taken by Government on the recommendations contained in the Two Hundred and eighth Report of the Committee (Fifth Lok Sabha) on New Port at Tuticorin.
- (3) Fifty-seventh Report on Actino Taken by Government on the recommendations contained in the Two Hundred and Twenty-fourth Report of the Committee (Fifth Lok Sabha) on Railway Operations and Expenditure.
- (4) Fifty-ninth Report on Action Taken by Government on the recommendations contained in the Two Hundred and Thirty-second Report of the Committee (Fifth Lok Sabha) on Defence Services.
- (5) Sixtieth Report on Action Taken by Government on the recommendations contained in the Two Hundred and Twenty-fifth Report of the Committee (Fifth Lok Sabha) on Diesel Locomotive Works.
- (6) Sixty-first Report on Action Taken by Government on the recommendations contained in the Hundred and Eightysixth Report of the Committee (Fifth Lok Sabha) on Corporation Tax and Income Tax—A Review.

6. Government Bills-Introduced

- (1) The Electricity (Supply) Amendment Bill, 1977.
- (2) The Customs Tariff (Amendment) Bill, 1977.

7. Government Bill-Passed

The Supreme Court (Number of Judges) Amendment Bill, 1977. Discussion on the motion for consideration of the Bill moved on the 16th December, 1977, continued.

The following Members took part in the debate:--

(1) Shri O. V. Alagesan

- (2) Shri Narendra P. Nathwani
- (3) Shri V. Arunachalam
- (4) Shri Brij Bhushan Tiwari
- (5) Shri Jagannath Rao
- (6) Shri Kanwar Lal Gupta
- (7) Shri Shyamnandan Mishra
- (8) Shri Vasant Sathe

Shri Shanti Bhushan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shanti Bhushan.

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The following Members took part in the debate:-

- (1) Dr. Ramji Singh
- (2) Prof. P. G. Mavalankar
- (3) Shri Ramji Lal Suman
- (4) Shri Shanti Bhushan

The motion was adopted and the Bill was passed.

*8. Matters Under Rule 377

(1) Shri Ugrasen raised a matter regarding relay fasts by the employees of Willingdon Hospital to press their demands.

(2) Shri Purna Sinha raised a maiter regarding workers' strike in the Tea Gardens in Assam.

(3 Shri Eduardo Faleiro raised a matter regarding clashes between trawler owners and traditional fishermen in Goa.

(4) Shri Vinayak Prasad Yadav raised a matter regarding short supply of salt in Bihar.

*Taken up at 5.30 P.M.

*9. Calling Attention

Shri Vayalar Ravi called the attention of the Minister of Energy to the reported explosion in the thermal power plant at Ukai in Gujarat and the damage caused by it.

The Minister of Energy made a statement in regard thereto.

**10. Contempt of the House

The Chairman informed the House of the report of the Watch and Ward Officer regarding shouting of slogans by a visitors, Shri Bhagwan Bux Singh, in the Visitors' Gallery earlier during the day. In view of the regret expressed by him in his written statement, the House agreed that the regret might be accepted and he might be let off with a warning.

£11. Half an-Hour Discussion

Shri Kanwar Lal Gupta raised a half-an-hour discussion on points arising out of the answer given on the 18th November, 1977 to Unstarred Question No. 946 regarding seizure of ornaments from President and Chairman of J. K. Synthetics Ltd.

Shri Satish Agrawal replied to the discussion.

7.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd December, 1977).

AVTAR SINGH RIKHY,

Secretary.

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*Taken up at 5.14 P.M.

**Announcement made at 5.50 P.M. £Taken up at 5.52 P.M.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 22, 1977 Pausa 1, 1899 (Saka)

No. 85

11 A.M.

1. Oath or Affirmation

The following Members made and subscribed the oath and took their seats in the House:—

- (1) Shri Balwant Singh Ramuwalia
- (2) Shri Chimanbhai Harilal Shukla

2. Starred Questions

Starred Questions Nos. 509-511 were orally answered. Replies to Starred Questions Nos. 512-514 and 516-529 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 4767-4788 and 4790-4894 were laid on the Table.

4. Short Notice Question

Short Notice Question No. 7 addressed to the Minister of Defence regarding 'Suppy of MIG spares and Automatic weapons by India to Uganda' was orally answered and supplementaries were also answered thereon.

5. Question of Privilege

The Speaker referred to the Committee of Privileges under Rule 227 the question of privilege given notice of by Shri Jyotirmoy Bosu against the Chairman of the Calcutta Port Trust for allegedly taking action against an employee of the Calcutta Port Trust for giving evidence before the Public Accounts Committee.

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6. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Certified Accounts (Hindi and English versions) of the Animal Welfare Board, Madras, for the year 1975-76 and the Audit Report thereon, under subrule (4) of Rule 24 of the Animal Welfare Board (Administration) Rules, 1962.
- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review (Hindi and English versions) by the Government on the working of the Kerala Agro-Industries Corporation Limited, Trivandrum, for the year 1975-76.
 - (ii) Annual Report of the Kerala Agro-Industries Corporation Limited, Trivandrum, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) Annual Report (Hindi* version) of the Orissa Agro-Industries Corporation Limited, Cuttack, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) Annual Report (Hindi* version) of the Orissa Agro-Industries Corporation Limited, Cuttack for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at 2(a) (ii) above.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the reports mentioned at (2)(a), (b) and (c) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Dehi, for the year 1976-77.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1976-77.

*The English versions of the reports were laid on the Table on the 28th October, 1976.

- (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Audit Report (Hindi and English versions) on the accounts of the Central Board for Prevention and Control of Water Pollution, for the year 1976-77, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974.
- (8) A copy of the Annual Assessment Report (Hindi and English versions) on the programme and its implementation for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union for the years 1973-74 and 1974-75.
- (9) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:---
- (1) Statement No. X—Sixteenth Session, 1976. Fifth Lok Sabha.
- (2) Statement No. IV-First Session, 1977.
- (3) Statement No. V—Second Session, 1977.
- (4) Statement No. VI-Second Session, 1977.

Sixth Lok Sabha.

- (5) Statement No. I-Third Session, 1977.
- (10) A copy of the Report (Hindi* version) of the Deshpande Commission set up by the Central Government to enquire into the facts and circumstances leading to the death of justice D. S. Lamba of the High Court of Punjab and Haryana, under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952.
- (11) A copy of the Prevention of Food Adulteration (Fifth Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 732(E) in Gazette of India dated the 5th December, 1977, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (12) A copy of the Report (Hindi^{**} version) of the Committee on Drug abuse in India.

*The English version of the Report was laid on the Table on the 14th November, 1977.

**The English version of the Report was laid on the Table on the 5th December, 1977.

7. Minutes of Committee on Papers Laid on the Table-Laid on the Table

Minutes of the sittings of the Committee on Papers Laid on the Table held on 31st August, 6th October and 20th December, 1977, were laid on the Table.

8. Myssages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:---

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1977, passed by Lok Sabha on the 14th December, 1977.
- (ii) That at its sitting held on the 19th December, 1977, Rajya Sabha passed the Children (Amendment) Bill, 1977.

9. Bill Passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table the Children (Amendment) Bill, 1977. as passed by Rajya Sabha.

10. Report of Committee on Papers Laid on the Table

Shri Kanwar Lal Gupta presented the Second Report of the Committee on Papers Laid on the Table.

11. Reports of Public Accounts Committee

Shri C. M. Stephen presented the following Reports of the Public Accounts Committee:—

- (1) Second Report on paragraphs 9 and 10 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Defence Services).
- (2) Eighteenth Report on Supplementary Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Civil) relating to Road Development in Fourth Plan.
- (3) Twenty-first Report on paragraph 31 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil) relating to Resettlement of Ex-Servicemen near Seijosa.
- (4) Twenty-fourth Report on Paragraphs relating to Railway Expenditure included in the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Railways).
- (5) Thirty-first Report on Action Taken by Government on the recommendations of the Committee contained in their Two Hundred and Fourth Report (Fifth Lok Sabha) relating to Expansion of Srinagar Telephone Exchange.

- (6) Thirty-third Report on paragraph 33 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil) relating to Haldia Dock Project.
- (7) Thirty-sixth Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Fifty-eighth Report (Fifth Lok Sabha) relating to Irregular Release of Woollen Garments under a misdeclaration as Rags.
- (8) Forty-first Report on Action Taken by Government on the recommendations of the Committee contianed in their Hundred and Eighty-first Report (Fifth Lok Sabha) reating to Emergency Agricultural Production Programme.
- (9) Forty-second Report on Action Taken by Government on the recommendations of the Committee contained in their Two Hundred and tenth Report (Fifth Lok Sabha) on Naval Dockyard Expansion Scheme—Ministry of Defence.
- (10) Forty-seventh Report on Action Taken by Government on the recommendations of the Committee contained in their Two Hundred and ninth Report (Fifth Lok Sabha) relating to Export of Leather.
- (11) Fiftieth Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Seventy-third Report (Fifth Lok Sabha) relating to Directorate of Advertising and Visual Publicity.

12. Report of Committee on Private Members' Bills and Resolutions

Shri Chandradeo Prasad Verma presented the Tenth Report of the Committee on Private Members' Bills and Resolutions.

13. Report of Committee on Subordinate Legislation

Shri Somnath Chatterjee presented the Fourth Report of the Committee on Subordinate Legislation.

14. Report of Committee on Government Assurances

Shri Yagya Datt Sharma presented the First Report of the Committee on Government Assurances.

15. Government Bills-Introduced

(1) The Public Sector Iron and Steel Companies (Restructuring) and Miscellaneous Provisions Bill, 1977.

The motion for leave to introduce the Bill at Serial No. (1) moved by Shri Biju Patnaik was opposed. The motion was adopted and the Bill was introduced.

(2) The Election Laws (Amendment) Bill, 1977.

16. Matters Under Rule 377

(1) Shri Ram Dhari Shastri raised a matter regarding the failure to increase the price of sugar-cane.

(2) Shri R. L. P. Verma raised a matter regarding mis-management in the C. M. I. Ltd. and Eastern Manganese and Minerals Ltd. Domchanch, Bihar.

(3) Shri Sharad Yadav raised a matter regarding reported news appearing in 'Jagaran' of Kanpur about the wrongful confinement of Mr. Justice S. K. Verma by the management of Swadeshi Polytex Ltd., Ghaziabad.

(4) Shri P. Rajagopal Naidu raised a matter regarding fire accident in Samachar Office, Bombay resulting in the death of four persons.

(5) Shri Bhanu Kumar Shastri raised a matter regarding failure to give citizenship rights to refugees who came to India after the 1971 Indo-Pak war.

(6) Shri Samar Guha raised a matter regarding sale of several thousand East Pakistan refugee women from Mana Camp in Danda-karanya area.

17. Statement by Minister

The Minister of Health and Family Welfare made a statement regarding appointment by the Indian Red Cross Society of the officials on a Committee to distribute relief materials to the cyclone victims of Andhra Pradesh and Tamil Nadu.

18. Resolution—Adopted

Prof. Madhu Dandavate moved the following Resolution:---

"That this House approves the recommendations made in paras 5, 6, 7, 11, 14, 17 and 18 contained in the First Report of the Committee appointed to review the rate of dividend payable by the Railway undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and General Finance which was presented to Parliament on the 17th November, 1977.

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That this House further directs that the action taken by Government on the other recommendations made in this Report, should be reported to the Committee."

The following Members took part in the debate:---

- (1) Shri Mohd. Shafi Qureshi
- (2) Shri M. Kalyanasundaram
- (3) Shri V. M. Sudheeran
- (4) Shri K. A. Rajan

Pnof. Madhu Dandavate replied to the debate.

The Resolution was adopted.

19. Government Bills-Passed

(i) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1977, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Sikandar Bakht.

An amendment for reference of the Bill to a Select Committee, was moved by Shri Vinayak Prasad Yadav.

The following Members took part in the debate:---

(1) Shri Jagannath Rao

(2) Shri Shyamaprasanna Bhattacharyya

(3) Shri G. M. Banatwalla

- (4) Shri Vayalar Ravi
- (5) Shri Saugata Roy

Shri Sikandar Bakht replied to the debate.

The amendment moved for reference of the Bill to a Select Committee was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sikandar Bakht.

The following Members took part in the debate:---

(1) Dr. Ramji Singh

(2) Shri Sikandar Bakht

The motion was adopted and the Bill was passed.

(ii) The Betwa River Board (Amendment) Bill, 1977, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Bhanu Pratap Singh.

The following Members took part in the debate:---

(1) Shri Tej Pratap Singh

(2) Shri Laxmi Narain Nayak

Shri Bhanu Pratap Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bhanu Pratap Singh.

The following Members took part in the debate:----

- (1) Shri Laxmi Narain Nayak
- (2) Shri Ambika Prasad Pandey
- (3) Shri Bhanu Pratap Singh

The motion was adopted and the Bill was passed.

20. Motion

Discussion on the following motion moved by Shrimati Parvathi Krishnan and the substitute motion thereto moved on the 23rd November, 1977, continued:—

> "That this House do consider the statement made by the Minister of Railways in the House on the 14th November, 1977 regarding two serious train accidents on the Northern Railway i.e. level crossing accident at Sarai Gopal Flag station on the 28th August, 1977 and collision between 103 Up Howrah-Amritsar Deluxe Express and Up CPC Special Goods train at Naini station on the 10th October, 1977."

The following Members took part in the debate:----

- (1) Shri Saugata Roy
- (2) Dr. Ramji Singh
- (3) Shri Shyamaprasanna Bhattacharyya
- (4) Shri Yuvraj (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd December, 1977)

AVTAR SINGH RIKHY,

Secretary.

BMGIPMRND-LS I-3025 LS 22.12.77-725.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 23, 1977/Pausa 2, 1899 (Saka)

No. 86

11.01 A. M.

1. ANNOUNCEMENT RE: BUSINESS OF THE HOUSE

The Speaker informed the House that the Business Advisory Committee which met in the morning had decided that discussion on policy on sugar industry in the context of dissatisfaction among farmers on the purchase price of sugarcane might be held from *6.30 P.M. to 8.30 P.M.

2. STARRED QUESTIONS

Starred Questions Nos. 530—535 were orally answered. Replies to remaining questions were laid on the Table.

3. UNSTARRED QUESTIONS

Replies to Unstarred Questions Nos. 4895-5094 were laid on the Table.

4. SHORT NOTICE QUESTION

Short Notice Question No. 8 addressed to the Minister of Agriculture and Irrigation regarding 'Failure of crops in Mizoram' was orally answered and supplementaries were also answered thereon.

5. ADJOURNMENT MOTION

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The Deputy Speaker gave his consent to the moving of adjournment motion given notice of by Shri Vayalar Ravi regarding failure of the Government to give protection to the voters especially the Harijans and other weaker sections to exercise their right of franchise

Discussion was actually held from 8.17 P.M. to 11.05 P.M. [P.T.O.

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freely and large scale rigging of the elections by the Ruling Party in the bye-elections held in U.P. and Bihar where the two Chief Ministers of the respective States contested.

Shri Vayalar Ravi then asked for leave of the House to the moving of the motion. On objection being taken, the Deputy Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than fifty Members rose, the Dcputy Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M.

6. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A statement (Hindi and English versions) about the matter raised by Shri Subramaniam Swamy M.P. in connection with a news item which appeared in the Organiser (Delhi) of 27th June, 1977 entitled "Sub-standard MIG Engines cleared during the Emergency, in pursuance of an assurance given by the Minister of Defence on the 29th July, 1977.
 - (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1976-77.
 - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research for the year 1975-76 together with the Certified Accounts and the Audit Report thereon, under rule 45 read with rule 44(d) of the Memorandum of Association and Rules of the Indian Council of Historical Research.
 - (ii) A statment (Hindi and English versions) showing reasons for delay in laying the above document.
 - (4) (i) A copy of the Annual Report of the Indian Institute of Technology, Delhi, for the year 1976-77.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Delhi, for the year 1976-77.

- (iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (i) above.
- (5) (i) A copy of the Annual Report of the Indian Institute of Technology, Bombay, for the year 1976-77.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Bombay, for the year 1976-77.
- (iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (i) above.
- (6) (i) A copy of the Certified Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi for the year 1975-76.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1976-77.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Bangalore, for the year 1976-77.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1976-77.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Ahmedabad, for the year 1976-77.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta for the year 1976-77.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Calcutta, for the year 1976-77.

(10) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1975-76.
- (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.
- (11) A copy of the Central Electricity Authority Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1662 in Gazette of India dated the 10th December, 1977, under sub-section (1) of section 4B of the Electricity (Supply) Act, 1948.

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- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Rural Electrification Corporation, New Delhi, for the year 1976-77.
 - (ii) Annual Report of the Rural Electrification Corporation, New Delhi. for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (13) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) Notification No. 342/77-C.E. published in Gazette of India dated the 15th December, 1977 together with an explanatory memorandum.
 - (ii) Notification Nos. '343/77-C.E. to 358/77-C.E. published in Gazette of India dated the 16th December, 1977 together with an explanatory memorandum.
 - (14) A copy of each of Notification Nos. 256/77-Customs and 257/77-Customs (Hindi and English versions) published in Gazette of India dated the 16th December. 1977, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.

- (15) A statement correcting the reply given on the 16th December, 1977 to Unstarred Question No. 4241 by Sarva-Shri P. K. Kodiyan and C. K. Chandrappan regarding Excise Duty on Sugar.
 - (16) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1976-77, under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.
- (17) A copy of the Certified Accounts (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1976-77 together with the Audit Report thereon, under sub-section (4) of section 19 of the Marine Products Export Development Authority Act, 1972.
- (18) A copy of the Cotton Textiles (Export Control) Rescission Order, 1977 (Hindi and English versions) published in Notification No. S.O. 1597 in Gazette of India dated the 20th August, 1977, under sub-section (6) of section 3 of the Essential Commdities Act, 1955.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1976-77.
 - (ii) Annual Report of the Projects and Equipment Corporation of India Limited. New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1976-77.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1976-77.

year 1976-77. (P.T.O.

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, for the year 1976-77.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Book Trust, India, for the year 1976-77.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1976-77.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1976-77.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1976-77.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Planning and Architecture, New Delhi, for the year 1976-77.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1976-77.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for Training in Industrial Engineering Bombay, for the year 1976-77.
- (25) A copy of the Audited Accounts (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1976-77.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Western Region) Bhopal, for the year 1976-77.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Western Region) Bhopal, for the year 1976-77.

- (27) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—
 - (i) The Delhi Motor Vehicles (Fourth Amendment) Rules, 1977, published in Notification No. SECE. 3 (58) /76-Tpt/ 10854 in Delhi Gazette dated the 1st September, 1977 together with an explanatory memorandum.
 - (ii) The Delhi Motor Vehicles (Fourth Amendment) Rules, 1977, published in Notification No. SECE. 3(98)/76-Tpt/ 11729 in Delhi Gazette dated the 21st September, 1977 together with an explanatory memorandum.
 - (iii) Notification No. SECE. 3 (98) /76-Tpt/16195-16206 published in Delhi Gazette dated the 16th December, 1977 containing corrigendum to Notification No. SECE. 3 (98) / 76-Tpt/11729 dated the 21st September, 1977 together with an explanatory memorandum.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (27) (i) and (ii) above.
- (29) A copy of the Delhi Sikh Gurdwara Management Committee (Registration of Electors) (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. F. 16(8)/77 in Delhi Gazette dated the 19th December, 1977, under sub-section (4) of section 39 of the Delhi Sikh Gurdwaras Act, 1971.
- (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, for the year 1976-77.
 - (ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (31) A copy each of the following papers under sub-section
 (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review (Hindi and English versions) by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1976-77.

- (ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review (Hindi and English versions) by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1976-77.
- (ii) Annual Report (Hindi and English versions) of the Hindustan Zinc Limited, Udaipur, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review (Hindi and English versions) by the Government on the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1976-77.
- (ii) Annual Report (Hindi and English versions) of the Mineral Exploration Corporation Limited, Nagpur, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review (Hindi and English versions) by the Government on the working of the Bharat Gold Mines Limited, Oorgaum (Karnataka State) for the year 1976-77.
- (ii) Annual Report (Hindi and English versions) of the Bharat Gold Mines Ltd., Oorgaum (Karnataka State) for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review (Hindi and English versions) by the Government on the working of the Steel Authority of India Limited, New Delhi, for the year 1976-77.
- (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (32) Two statements (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi versions of papers mentioned at item Nos. (31) (a) (ii) and (e) (ii).

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- (33) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---
 - (i) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1977, published in Notification No. G.S.R. 1634 in Gazette of India dated the 3rd December, 1977.
 - (ii) The Indian Administrative Service (Appointment by Promotion) Fifth Amendment Regulations, 1977, published in Notification No. G.S.R. 1655 in Gazette of India dated the 10th December, 1977.
 - (34) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:-
 - (a) (i) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
 - (b) (i) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
 - (c) (i) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid on the Table.
 - (d) (i) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid on the Table.
- (e) (i) Annual Report of the Goa Shipyard Limited, Goa, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
- (f) (i) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
- (35) A statement (i) correcting the reply given on the 5th December. 1977 to Unstarred Question No. 2661 by Dr. Laxminarayan Pandeya regarding sugarcane arrears, and (ii) giving reasons for delay in correcting the reply.
- (36) A copy of the Annual Report (Part II) (Hindi and English versions) of the Registrar of Newspapers for India on Press
 in India, 1975.
- (37) (i) A copy of the Report on National Juridicare, Equal Justice—Social Justice (Bhagwati Committee Report).
 - (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.
- (38) A copy of the Consolidated Report (Hindi and English versions) on the working of the public sector banks for the year ended 31st December, 1976.
 - (39) A copy of the Supplementary Report (Hindi and English versions) of the Comptroller and Auditor General of India, for the year 1975-76, Union Government (Civil), under article 151(1) of the Constitution.

- (40) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the United India Fire and General Insurance Company Limited, Madras, for the year ended 31st December, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.

7. Minutes of Committee on absence of Members-Laid on the Table

Minutes of the sittings of the Committee on Absence of Members from the Sittings of the House held on the 16th November and 15th December, 1977, were laid on the Table.

8. Minutes of Committee on petitions-Laid on the Table

Minutes of the First to Fourteenth sittings of the Committee on Petitions, were laid on the Table.

9. Minutes of Committee on Private Members' Bills and resolutions

Minutes of the Sixth to Tenth Sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

10. Reports and minutes of Committee on the welfare of Scheduled Castes and Scheduled Tribes—Laid on the Table

The following Reports and Minutes of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes were laid on the Table:—

- (1) Report of Study Tour of Study Group I of the Committee on its visit to Srinagar, Jammu, Amritsar and Chandigarh during September, 1977.
- (2) Report of Study Tour of Study Group II of the Committee on its visit to Madras, Cochin, Ootacumand and Coimbatore during September, 1977.
- (3) Report of Study Tour of Study Group III of the Committee on its visit to Pune, Bombay, Daman and Goa during September, 1977.

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- (4) Minutes of the Forty-fourth to Forty-eighth and Fifty to Fifty-third sittings of the Committee (1973-76).
- (5) Minutes of the First to Twenty-second sittings of the Committee (1976-77).

11. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 22nd December, 1977, Rajya Sabha agreed without any amendment to the Payment of Bonus (Amendment) Bill, 1977, passed by Lok Sabha on the 12th December, 1977.

12. Reports of Public Accounts Committee

Shri C. M. Stephen presented the following Reports of the Public Accounts Committee: —

- (1) Twenty-sixth Report on Action Taken by Government on the recommendations of the Committee contained in their Two Hundred and Twenty-first Report (Fifth Lok Sabha) relating to Computerisation in Government Departments.
- (2) Thirtieth Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Fifty-fifth Report (Fifth Lok Sabha) relating to Sugar Rebate Scheme.
- (3) Fortieth Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Eight-second Report (Fifth Lok Sabha) relating to Films Division.
- (4) Forty-third Report on paragraphs 8, 9, 11, 21, 23 and 26 relating to Dues and Equipment included in the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Posts and Telegraphs).
- (5) Forty-eighth Report on paragraphs 28 and 53 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Defence Services).
- (6) Forty-ninth Report on paragraph 30 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil) relating to Three Government Hospitals in Delhi.

- (7) Fifty-first Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Eighty-seventh Report (Fifth Lok Sabha) relating to Corporation Tax.
- (8) Fifty-second Report on Action Taken by Government on the recommendations of the Committee contained in their Two Hundred and Twenty-third Report (Fifth Lok Sabha) relating to Controlled Cloth Scheme.
- (9) Fifty-third Report on paragraph 27 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil) relating to Sugar Exports in 1974 and 1975.
- (10) Fifty-fifth Report on paragraphs 33, 42, 43, 45 and 50 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes relating to Union Excise Duties.
 - (11) Firty-sixth Report on Action Taken by Government on the recommendations of the Committee contained in their Two Hundred and Nineteenth Report (Fifth Lok Sabha) relating to Customs Receipts.

13. Reports of Estimates Committee

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Shri Satyendra Narayan Sinha presented the following Reports of Estimates Committee:—

- (1) First Report on action taken by Government on the recommendations contained in the Eighty-eighth Report of the Estimates Committee (Fifth Lok Sabha) on the Department of Personnel and Administrative Reforms-Deputation of Indian Experts and Officers abroad.
- (2) Second Report on action taken by Government on the recommendations contained in the Ninety-eighth Report of the Estimates Committee (Fifth Lok Sabha) on the Ministry of Finance (Department of Expenditure)— Delegation of Financial Powers.
- (3) Third Report on action taken by Government on the recommendations contained in the Eighty-seventh Report of the Estimates Committee (Fifth Lok Sabha) on the Ministry of Home Affairs—Union Territory of Andaman and Nicobar Islands.

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- (4) Fourth Report on action taken by Government on the recommendations contained in the Hundredth Report of the Estimates Committee (Fifth Lok Sabha) on the Ministry of Tourism and Civil Aviation (Department of Tourism)—Tourism.
- (5) Fifth Report on action taken by Government on the recommendations contained in the Hundred and First Report of the Estimates Committee (Fifth Lok Sabha) on the Ministry of Shipping and Transport—Border Roads.
- (6) Sixth Report on action taken by Government on the recommendations contained in the Hundred and Second Report of the Estimates Committee (Fifth Lok Sabha) on the Ministry of Health and Family Welfare—All India Institute of Medical Sciences.
- (7) Seventh Report on action taken by Government on the recommendations contained in the Eighty-Ninth Report of the Estimates Committee (Fifth Lok Sabha) on the Department of Personnel and Administrative Reforms— Recruitment, Training and Orientation of All India Services.
- (8) Eighth Report on action taken by Government on the recommendations contained in the Ninety-Ninth Report of the Estimates Committee (Fifth Lok Sabha) on the Ministry of Home Affairs—Union Territory of Chandigarh.

14. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes ...

Shri Suraj Bhan presented the following Reports (English and Hindi versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Third Report on the Ministry of Education and Social Welfare (Department of Education)—Admission and other facilities for Scheduled Castes and Scheduled Tribes in the Indian Institutes of Management.
- (2) Eleventh Report on the Ministry of Home Affairs-Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Delhi Electric Supply Undertaking.

15. Presentation of Petition

Shri D. B. Patil presented a petition signed by Shri D. N. Patil and others regarding the proposed Fertilizer and Petro-Chemical Complex on the coast of Alibag, Distt. Kolaba, Maharashtra.

16. Statements by Ministers

(1) The Minister of Industry made a statement on Industrial Policy. The Minister also laid on the Table a list (Hindi and English versions) of industries reserved for exclusive development in the small scale sector, as on 23rd December, 1977.

(2) The Minister of Agriculture and Irrigation made a statement on sugar-cane and gur.

(3) The Minister of State for Commerce, Civil Supplies and Cooperation laid on the Table a statement on certain matters pertaining to Coffee Board.

17. Statement under Direction 115

Shri C. M. Stephen made a statement regarding certain information about financial assistance to Kerala given by the Minister of State for Agriculture and Irrigation in the House on the 24th November, 1977 during discussion on the Motion on Cyclone that struck several coastal areas recently in the States in South.

The Minister of State for Agriculture and Irrigation made a statement in reply thereto. The Minister also laid on the Table a copy each of the following communications:—

- (1) Teleprinter message dated the 22nd November, 1977 from the Special Secretary (Revenue Department), Government of Kerala, to the Additional Secretary, Ministry of Agriculture, Government of India, New Delhi.
- (2) Teleprinter message dated the 23rd November, 1977 from the Chief Minister of Kerala to the Prime Minister.
- (3) Telex message dated the 23rd November, 1977 from the Chief Minister of Kerala to the Prime Minister.

18. Personal Explanation under Rule 357

Shri Kanwar Lal Gupta made a personal explanation regarding certain allegations against him made by Shri Yashpal Kapur, M.P. in Rajya Sabha on the 19th December, 1977.

19. Government Bill—Introduced

The Code of Criminal Procedure (Amendment) Bill, 1977.

The motion for leave to introduce the Bill moved by Shri S. D. Patil was opposed.

On the motion the House divided@, Ayes 104*; Noes 27*. The motion was accordingly adopted and the Bill was introduced.

20. Motion regarding Tenth Report of Committee on Private Members' Bills and Resolutions

Shri K. Mayathevar moved the following motion:-

"That this House do agree with the Tenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd December, 1977."

The motion was adopted.

21. Private Member's Resolution-Debate Adjourned

Shri Kanwar Lal Gupta concluded his speech on the following Resolution moved by him on the 9th December, 1977:---

"This House urges upon the Government to take effective steps to improve the economy of the country and to reduce the inequalities of income, wealth and personal consumption."

Two amendments were moved by Sarvashri S. S. Das and Gauri Shankar Rai.

The following Members took part in the debate:-

- (1) Shri S. S. Das
- (2) Shri Gauri Shankar Rai
- (3) Shri Harikesh Bahadur
- (4) Shri H. M. Patel (Speech unfinished).
- Prof. Samar Guha moved the following motion: --
 - "That the further discussion on the resolution regarding Steps to improve the economy and reducing inequalities of income etc. moved by Shri Kanwar Lal Gupta on the 9th December, 1977, be adjourned to the next day allotted to the Private Members' Resolutions in the next Session and the provisions of sub-rule (1) of Rule 30 and the proviso to Rule 29 be suspended in their application to this resolution to enable the resolution to be set down in the List of Business without ballot, as the first item therein."

The motion was adopted.

@Division held at 7.38 P.M.*Subject to correction.

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22. Private Member's Resolution-Under Consideration

Prof. Samar Guha moved the following Resolution:-

"This House recommends to the Government to redeem its sacred pledge, made to the people on the historic occasion of the last Lok Sabha Election, by forthwith repealing the Constitution (Forty-second Amendment) Act. which was passed by Parliament under a precarious condition of de facto captivity during the repressive Rule of Emergency and which aimed at conspiratorially crippling the democratic freedom of the Indian people and subverting the basic principle of Rule of Law in an unholy effort to perpetuate a quasi-authoritarian administration in the country in abject violation of the fundamental objective of the Indian Constitution, and recommends further to withdraw immediately the Maintenance of Internal Security Act (MISA) which was atrociously used during the above days of darkest period of our demopracy as the main arm of suppression and oppression of the people in an ugly desire to protect the personal dictatorship of the former Prime Minister in utter defiance of the sovereign will of the people."

His speech was not concluded.

The discussion was interrupted by Adjournment Motion.

23. Adjournment Motion

At 4.03 P.M. Shri Vayalar Ravi moved the following motion: — "That the House do now adjourn".

The following Members took part in the debate:---

- (1) Shri Shyamnandan Mishra
- (2) Shri C. M. Stephen
- (3) Shri Somnath Chatterjee
- (4) Shri Gauri Shankar Rai
- (5) Shri K. A. Rajan
- (6) Shri Vasant Sathe
- (7) Shri Kanwar Lal Gupta
- (8) Prof. Samar Guha
- (9) Shri Shanti Bhushan

Shri Vayalar Ravi replied to the debate.

The motion was negatived.

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24. Contempt of the House

The Speaker informed the House of the report of the Watch and Ward Officer regarding shouting of slogans and throwisg of leaflets by a visitor, Shri Suresh Singh, from the Visitors Gallery earlier during the day.

The House decided that the visitor might be let off with a warning.

25. Resignation by Member

The Speaker informed the House that Shri Ram Naresh Yadav, an elected Member from Azamgarh constituency of Uttar Pradesh, had resigned his seat in Lok Sabha and his resignation had been accepted by the Speaker with effect from the 23rd Decmber, 1977.

26. Message From Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 23rd Decmber, 1977, Rajya Sabha passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Forty-fourth Amendment) Bill, 1977, passed by Lok Sabha on the 20th December, 1977.

27. Statement by Minister

The Minister of Home Affairs made a statement on recent incidents of sabotage.

28. Matters under Rule 377

(1) Shri Dinen Bhattacharya raised a matter regarding threat of retrenchment to hundreds of Junior Engineers working in Beas Sutlej Project.

(2) Shri K. T. Kosalram raised a matter regarding reported decision of the Government to ban the export of processed frog legs.

(3) Shri R. Venkataraman raised a matter regarding reported behaviour of Indian Ambassador in U.S.A.

(4) Shri Purna Sinha raised a matter regarding the strike by the employees of the Government of Assam.

(5) Shri Jyotirmoy Bosu raised matters regarding (i) closure of Delhi Edition of National Herald and (ii) weather control and experiments on the same for perfecting it as an instrument for war

29, Discussion Under Rule 193

Dr. Laxminarayan Pandeya raised a discussion on the policy on sugar industry in the context of dissatisfaction prevailing among farmers on the purchase price of sugarcane fixed by the Government. The following Members took part in the debate:---

- (1) Shri Shyamaprasanna Bhatacharyya
- (2) Shri Ram Dhari Shastri
- (3) Shri Harikesh Bahadur
- (4) Shri Gauri Shankar Rai
- (5) Shri Ramapati Singh
 - (6) Shri K. Suryanarayana
 - (7) Shri Ugrasen
 - (8) Shrimati Chandravati
- (9) Shri Ram Naresh Kushwaha
- (10) Shri Phirangi Prasad
- (11) Shri Brij Bhushan Tiwari
- (12) Dr. Ramji Singh
- (13) Shri Ram Murti
- (14) Shri Bharat Bhushan
- (15) Shri Yuvraj
- (16) Shri Chandan Singh
- (17) Shri Balwant Singh Ramuwalia
- (18) Shri Mahi Lal
- (19) Shri Kalyan Jain
- (20) Shri Shrikrishna Singh
- (21) Shri Sushil Kumar Dhara

Shri Surjit Singh Barnala replied to the discussion.

(Lok Sabha adjourned sine die at 11.05 P.M.)

AVTAR SINGH RIKHY, Secretary.

LOK SABHA

BULLETIN-PART I

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[Brief Record of Proceedings]

Friday, December 23, 1977/Pausa 2, 1899 (Saka)

No. 86

11.01 A. M.

1. ANNOUNCEMENT RE: BUSINESS OF THE HOUSE

The Speaker informed the House that the Business Advisory Committee which met in the morning had decided that discussion on policy on sugar industry in the context of dissatisfaction among farmers on the purchase price of sugarcane might be held from *6.30 P.M. to 8.30 P.M.

2. STARRED QUESTIONS

Starred Questions Nos. 530—535 were orally answered. Replies to remaining questions were laid on the Table.

3. UNSTARRED QUESTIONS

Replies to Unstarred Questions Nos. 4895-5094 were laid on the Table.

4. SHORT NOTICE QUESTION

Short Notice Question No. 8 addressed to the Minister of Agriculture and Irrigation regarding 'Failure of crops in Mizoram' was orally answered and supplementaries were also answered thereon.

5. ADJOURNMENT MOTION

The Deputy Speaker gave his consent to the moving of adjournment motion given notice of by Shri Vayalar Ravi regarding failure of the Government to give protection to the voters especially the Harijans and other weaker sections to exercise their right of franchise

*Discussion was actually held from 8.17 P.M. to 11.05 P.M. [P.T.O.

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freely and large scale rigging of the elections by the Ruling Party in the bye-elections held in U.P. and Bihar where the two Chief Ministers of the respective States contested.

Shri Vayalar Ravi then asked for leave of the House to the moving of the motion. On objection being taken, the Deputy Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than fifty Members rose, the Deputy Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M.

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) about the matter raised by Shri Subramaniam Swamy M.P. in connection with a news item which appeared in the Organiser (Delhi) of 27th June, 1977 entitled "Sub-standard MIG Engines cleared during the Emergency, in pursuance of an assurance given by the Minister of Defence on the 29th July, 1977.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
- (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1976-77.
- (ii) Annual Report of the Hindustan Insecticides Limited. New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research for the year 1975-76 together with the Certified Accounts and the Audit Report thereon, under rule 45 read with rule 44(d) of the Memorandum of Association and Rules of the Indian Council of Historical Research.
 - (ii) A statment (Hindi and English versions) showing reasons for delay in laying the above document.
- (4) (i) A copy of the Annual Report of the Indian Institute of Technology, Delhi, for the year 1976-77.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Delhi, for the year 1976-77.

- (iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (i) above.
- (5) (i) A copy of the Annual Report of the Indian Institute of Technology, Bombay, for the year 1976-77.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Bombay, for the year 1976-77.
- (iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (i) above.
- (6) (i) A copy of the Certified Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi for the year 1975-76.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1976-77.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Bangalore, for the year 1976-77.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1976-77.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Ahmedabad, for the year 1976-77.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta for the year 1976-77.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Calcutta, for the year 1976-77.

(10) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---

- (i) Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1975-76.
- (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.
- (11) A copy of the Central Electricity Authority Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1662 in Gazette of India dated the 10th December, 1977, under sub-section (1) of section 4B of the Electricity (Supply) Act, 1948.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Rural Electrification Corporation, New Delhi, for the year 1976-77.
 - (ii) Annual Report of the Rural Electrification Corporation, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (13) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) Notification No. 342/77-C.E. published in Gazette of India dated the 15th December, 1977 together with an explanatory memorandum.
 - (ii) Notification Nos. 343/77-C.E. to 358/77-C.E. published in Gazette of India dated the 16th December, 1977 together with an explanatory memorandum.
- (14) A copy of each of Notification Nos. 256/77-Customs and 257/77-Customs (Hindi and English versions) published in Gazette of India dated the 16th December, 1977, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.

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- (15) A statement correcting the reply given on the 16th December, 1977 to Unstarred Question No. 4241 by Sarva-Shri P. K. Kodiyan and C. K. Chandrappan regarding Excise Duty on Sugar.
 - (16) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1976-77, under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.
- (17) A copy of the Certified Accounts (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1976-77 together with the Audit Report thereon, under sub-section (4) of section 19 of the Marine Products Export Development Authority Act, 1972.
- (18) A copy of the Cotton Textiles (Export Control) Rescission Order, 1977 (Hindi and English versions) published in Notification No. S.O. 1597 in Gazette of India dated the 20th August, 1977, under sub-section (6) of section 3 of the Essential Commdities Act, 1955.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1976-77.
 - (ii) Annual Report of the Projects and Equipment Corporation of India Limited. New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1976-77.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1976-77.

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, for the year 1976-77.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Book Trust, India, for the year 1976-77.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1976-77.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1976-77.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1976-77.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Planning and Architecture, New Delhi, for the year 1976-77.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1976-77.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for Training in Industrial Engineering Bombay, for the year 1976-77.
- (25) A copy of the Audited Accounts (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1976-77.
 - (26) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Western Region) Bhopal, for the year 1976-77.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Western Region) Bhopal, for the year 1976-77.

- (27) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—
 - (i) The Delhi Motor Vehicles (Fourth Amendment) Rules, 1977, published in Notification No. SECE. 3 (58) /76-Tpt/ 10854 in Delhi Gazette dated the 1st September, 1977 together with an explanatory memorandum.
 - (ii) The Delhi Motor Vehicles (Fourth Amendment) Rules, 1977, published in Notification No. SECE. 3(98)/76-Tpt/ 11729 in Delhi Gazette dated the 21st September, 1977 together with an explanatory memorandum.
 - Notification No. SECE. 3 (98)/76-Tpt/16195-16206 published in Delhi Gazette dated the 16th December, 1977 containing corrigendum to Notification No. SECE. 3 (98)/76-Tpt/11729 dated the 21st September, 1977 together with an explanatory memorandum.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (27) (i) and (ii) above.
- (29) A copy of the Delhi Sikh Gurdwara Management Committee (Registration of Electors) (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. F. 16(8)/77 in Delhi Gazette dated the 19th December, 1977, under sub-section (4) of section 39 of the Delhi Sikh Gurdwaras Act, 1971.
- (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, for the year 1976-77.
 - (ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (31) A copy each of the following papers under sub-section
 (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review (Hindi and English versions) by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1976-77.

- (ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review (Hindi and English versions) by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1976-77.
 - (ii) Annual Report (Hindi and English versions) of the Hindustan Zinc Limited, Udaipur, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review (Hindi and English versions) by the Government on the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1976-77.
 - (ii) Annual Report (Hindi and English versions) of the Mineral Exploration Corporation Limited, Nagpur, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review (Hindi and English versions) by the Government on the working of the Bharat Gold Mines Limited, Oorgaum (Karnataka State) for the year 1976-77.
 - (ii) Annual Report (Hindi and English versions) of the Bharat Gold Mines Ltd., Oorgaum (Karnataka State) for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review (Hindi and English versions) by the Government on the working of the Steel Authority of India Limited, New Delhi, for the year 1976-77.
 - (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (32) Two statements (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi versions of papers mentioned at item Nos. (31) (a) (ii) and (e) (ii).

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- (33) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---
 - (i) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1977, published in Notification No. G.S.R. 1634 in Gazette of India dated the 3rd December, 1977.
- (ii) The Indian Administrative Service (Appointment by Promotion) Fifth Amendment Regulations, 1977, published in Notification No. G.S.R. 1655 in Gazette of India dated the 10th December, 1977.
- (34) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
 - (b) (i) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
 - (c) (i) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad. for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid on the Table.
 - (d) (i) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid on the Table.
- (e) (i) Annual Report of the Goa Shipyard Limited, Goa, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
- (f) (i) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
- (35) A statement (i) correcting the reply given on the 5th December, 1977 to Unstarred Question No. 2661 by Dr. Laxminarayan Pandeya regarding sugarcane arrears, and (ii) giving reasons for delay in correcting the reply.
- (36) A copy of the Annual Report (Part II) (Hindi and English versions) of the Registrar of Newspapers for India on Press in India, 1975.
- (37) (i) A copy of the Report on National Juridicare, Equal Justice—Social Justice (Bhagwati Committee Report).

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- (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.
- (38) A copy of the Consolidated Report (Hindi and English versions) on the working of the public sector banks for the year ended 31st December, 1976.
- (39) A copy of the Supplementary Report (Hindi and English versions) of the Comptroller and Auditor General of India, for the year 1975-76, Union Government (Civil), under article 151(1) of the Constitution

- (40) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:--
 - (i) Annual Report of the United India Fire and General Insurance Company Limited, Madras, for the year ended 31st December, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.

7. Minutes of Committee on absence of Members-Laid on the Table

Minutes of the sittings of the Committee on Absence of Members from the Sittings of the House held on the 16th November and 15th December, 1977, were laid on the Table.

8. Minutes of Committee on petitions-Laid on the Table

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Minutes of the First to Fourteenth sittings of the Committee on Petitions, were laid on the Table.

9. Minutes of Committee on Private Members' Bills and resolutions

Minutes of the Sixth to Tenth Sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

10. Reports and minutes of Committee on the welfare of Scheduled Castes and Scheduled Tribes-Laid on the Table

The following Reports and Minutes of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes were laid on the Table:---

- (1) Report of Study Tour of Study Group I of the Committee on its visit to Srinagar, Jammu, Amritsar and Chandigarh during September, 1977.
- (2) Report of Study Tour of Study Group II of the Committee on its visit to Madras, Cochin, Ootacumand and Coimbatore during September, 1977.
- (3) Report of Study Tour of Study Group III of the Committee on its visit to Pune, Bombay, Doman and Goa during September, 1977.

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- (4) Minutes of the Forty-fourth to Forty-eighth and Fifty to Fifty-third sittings of the Committee (1973-76).
- (5) Minutes of the First to Twenty-second sittings of the Committee (1976-77).

11. Message from Rajya Sabha

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Secretary reported a message from Rajya Sabha that at its sitting held on the 22nd December, 1977, Rajya Sabha agreed without any amendment to the Payment of Bonus (Amendment) Bill, 1977, passed by Lok Sabha on the 12th December, 1977.

12. Reports of Public Accounts Committee

Shri C, M. Stephen presented the following Reports of the Public Accounts Committee:—

(1) Twenty-sixth Report on Action Taken by Government on the recommendations of the Committee contained in their Two Hundred and Twenty-first Report (Fifth Lok Sabha) relating to Computerisation in Government Departments.

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- (2) Thirtieth Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Fifty-fifth Report (Fifth Lok Sabha) relating to Sugar Rebate Scheme.
- (3) Fortieth Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Eight-second Report (Fifth Lok Sabha) relating to Films Division.
- (4) Forty-third Report on paragraphs 8, 9, 11, 21, 23 and 26 relating to Dues and Equipment included in the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Posts and Telegraphs).
- (5) Forty-eighth Report on paragraphs 28 and 53 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Defence Services).
- (6) Forty-ninth Report on paragraph 30 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil) relating to Three Government Hospitals in Delhi.

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- (7) Fifty-first Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Eighty-seventh Report (Fifth Lok Sabha) relating to Corporation Tax.
- (8) Fifty-second Report on Action Taken by Government on the recommendations of the Committee contained in their Two Hundred and Twenty-third Report (Fifth Lok Sabha) relating to Controlled Cloth Scheme.
- (9) Fifty-third Report on paragraph 27 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil) relating to Sugar Exports in 1974 and 1975.
- (10) Fifty-fifth Report on paragraphs 33, 42, 43, 45 and 50 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes relating to Union Excise Duties.
 - (11) Firty-sixth Report on Action Taken by Government on the recommendations of the Committee contained in their Two Hundred and Nineteenth Report (Fifth Lok Sabha) relating to Customs Receipts.

13. Reports of Estimates Committee

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Shri Satyendra Narayan Sinha presented the following Reports

(1) First Report on action taken by Government on the recom-

- (1) First Report on action takin by Certain Report of the mendations contained in the Eighty-eighth Report of the Estimates Committee (Fifth Lok Sabha) on the Department of Personnel and Administrative Reforms-Deputation of Indian Experts and Officers abroad.

 - (3) Third Report on action taken by Government on the recommendations contained in the Eighty-seventh Report of the Estimates Committee (Fifth Lok Sabha) on the Ministry of Home Affairs—Union Territory of Andaman and Nicobar Islands.

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- (4) Fourth Report on action taken by Government on the recommendations contained in the Hundredth Report of the Estimates Committee (Fifth Lok Sabha) on the Ministry of Tourism and Civil Aviation (Department of Tourism)—Tourism.
- (5) Fifth Report on action taken by Government on the recommendations contained in the Hundred and First Report of the Estimates Committee (Fifth Lok Sabha) on the Ministry of Shipping and Transport—Border Roads.
- (6) Sixth Report on action taken by Government on the recommendations contained in the Hundred and Second Report of the Estimates Committee (Fifth Lok Sabha) on the Ministry of Health and Family Welfare—All India Institute of Medical Sciences.
- (7) Seventh Report on action taken by Government on the recommendations contained in the Eighty-Ninth Report of the Estimates Committee (Fifth Lok Sabha) on the Department of Personnel and Administrative Reforms-Recruitment, Training and Orientation of All India Services.
- (8) Eighth Report on action taken by Government on the recommendations contained in the Ninety-Ninth Report of the Estimates Committee (Fifth Lok Sabha) on the Ministry of Home Affairs—Union Territory of Chandigarh.

14. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Suraj Bhan presented the following Reports (English and Hindi versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Third Report on the Ministry of Education and Social Welfare (Department of Education)—Admission and other facilities for Scheduled Castes and Scheduled Tribes in the Indian Institutes of Management.
- (2) Eleventh Report on the Ministry of Home Affairs-Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Delhi Electric Supply Undertaking.

15. Presentation of Petition

Shri D. B. Patil presented a petition signed by Shri D. N. Patil and others regarding the proposed Fertilizer and Petro-Chemical Complex on the coast of Alibag, Distt. Kolaba, Maharashtra.

16. Statements by Ministers

(1) The Minister of Industry made a statement on Industrial. Policy. The Minister also laid on the Table a list (Hindi and English versions) of industries reserved for exclusive development in the small scale sector, as on 23rd December, 1977.

(2) The Minister of Agriculture and Irrigation made a statement on sugar-cane and gur.

(3) The Minister of State for Commerce, Civil Supplies and Cooperation laid on the Table a statement on certain matters pertaining to Coffee Board.

17. Statement under Direction 115

Shri C. M. Stephen made a statement regarding certain information about financial assistance to Kerala given by the Minister of State for Agriculture and Irrigation in the House on the 24th November, 1977 during discussion on the Motion on Cyclone that struck several coastal areas recently in the States in South.

The Minister of State for Agriculture and Irrigation made a statement in reply thereto. The Minister also laid on the Table a copy each of the following communications:---

- (1) Teleprinter message dated the 22nd November, 1977 from the Special Secretary (Revenue Department), Government of Kerala, to the Additional Secretary, Ministry of Agriculture, Government of India, New Delhi.
- (2) Teleprinter message dated the 23rd November, 1977 from the Chief Minister of Kerala to the Prime Minister.
- (3) Telex message dated the 23rd November, 1977 from the Chief Minister of Kerala to the Prime Minister.

18. Personal Explanation under Rule 357

Shri Kanwar Lal Gupta made a personal explanation regarding certain allegations against him made by Shri Yashpal Kapur, M.P. in Rajya Sabha on the 19th December, 1977.

19. Government Bill-Introduced

The Code of Criminal Procedure (Amendment) Bill, 1977.

The motion for leave to introduce the Bill moved by Shri S. D. Patil was opposed.

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On the motion the House divided@, Ayes 104*; Noes 27*. The motion was accordingly adopted and the Bill was introduced.

20. Motion regarding Tenth Report of Committee on Private Members' Bills and Resolutions

Shri K. Mayathevar moved the following motion:-

"That this House do agree with the Tenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd December, 1977."

The motion was adopted.

21. Private Member's Resolution-Debate Adjourned

Shri Kanwar Lal Gupta concluded his speech on the following Resolution moved by him on the 9th December, 1977:—

"This House urges upon the Government to take effective steps to improve the economy of the country and to reduce the inequalities of income, wealth and personal consumption."

Two amendments were moved by Sarvashri S. S. Das and Gauri Shankar Rai.

The following Members took part in the debate:-

- (1) Shri S. S. Das
- (2) Shri Gauri Shankar Rai
- (3) Shri Harikesh Bahadur
- (4) Shri H. M. Patel (Speech unfinished).

Prof. Samar Guha moved the following motion:-

"That the further discussion on the resolution regarding Steps to improve the economy and reducing inequalities of income etc. moved by Shri Kanwar Lal Gupta on the 9th December, 1977, be adjourned to the next day allotted to the Private Members' Resolutions in the next Session and the provisions of sub-rule (1) of Rule 30 and the proviso to Rule 29 be suspended in their application to this resolution to enable the resolution to be set down in the List of Business without ballot, as the first item therein."

The motion was adopted.

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[@]Division held at 7.38 P.M.*Subject to correction.

22. Private Member's Resolution-Under Consideration

Prof. Samar Guha moved the following Resolution:---

"This House recommends to the Government to redeem its sacred pledge, made to the people on the historic occasion of the last Lok Sabha Election, by forthwith repealing the Constitution (Forty-second Amendment) Act, which was passed by Parliament under a precarious condition of de facto captivity during the repressive Rule of Emergency and which aimed at conspiratorially crippling the democratic freedom of the Indian people and subverting the basic principle of Rule of Law in an unholy effort to perpetuate a quasi-authoritarian administration in the country in abject violation of the fundamental objective of the Indian Constitution, and recommends further to withdraw immediately the Maintenance of Internal Security Act (MISA) which was atrociously used during the above days of darkest period of our democracy as the main arm of suppression and oppression of the people in an ugly desire to protect the personal dictatorship of the former Prime Minister in utter defiance of the sovereign will of the people."

His speech was not concluded.

The discussion was interrupted by Adjournment Motion.

23. Adjournment Motion

At 4.03 P.M. Shri Vayalar Ravi moved the following motion: — "That the House do now adjourn".

The following Members took part in the debate:--

- (1) Shri Shyamnandan Mishra
- (2) Shri C. M. Stephen
- (3) Shri Somnath Chatterjee
- (4) Shri Gauri Shankar Rai
- (5) Shri K. A. Rajan
- (6) Shri Vasant Sathe
- (7) Shri Kanwar Lal Gupta
- (8) Prof. Samar Guha
- (9) Shri Shanti Bhushan

Shri Vayalar Ravi replied to the debate.

The motion was negatived.

24. Contempt of the House

The Speaker informed the House of the report of the Watch and Ward Officer regarding shouting of slogans and throwisg of leaflets by a visitor, Shri Suresh Singh, from the Visitors Gallery earlier during the day.

The House decided that the visitor might be let off with a warning.

25. Resignation by Member

The Speaker informed the House that Shri Ram Naresh Yadav, an elected Member from Azamgarh constituency of Uttar Pradesh, had resigned his seat in Lok Sabha and his resignation had been accepted by the Speaker with effect from the 23rd Decmber, 1977.

26. Message From Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 23rd Decmber, 1977, Rajya Sabha passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Forty-fourth Amendment) Bill, 1977, passed by Lok Sabha on the 20th December, 1977.

27. Statement by Minister

The Minister of Home Affairs made a statement on recent incidents of sabotage.

28. Matters under Rule 377

(1) Shri Dinen Bhattacharya raised a matter regarding threat of retrenchment to hundreds of Junior Engineers working in Beas Sutlej Project.

(2) Shri K. T. Kosalram raised a matter regarding reported decision of the Government to ban the export of processed frog legs.

(3) Shri R. Venkataraman raised a matter regarding reported behaviour of Indian Ambassador in U.S.A.

(4) Shri Purna Sinha raised a matter regarding the strike by the employees of the Government of Assam.

(5) Shri Jyotirmoy Bosu raised matters regarding (i) closure of Delhi Edition of National Herald and (ii) weather control and experiments on the same for perfecting it as an instrument for war

29, Discussion Under Rule 193

Dr. Laxminarayan Pandeya raised a discussion on the policy on sugar industry in the context of dissatisfaction prevailing among farmers on the purchase price of sugarcane fixed by the Government. The following Members took part in the debate:--

- (1) Shri Shyamaprasanna Bhatacharyya
- (2) Shri Ram Dhari Shastri
- (3) Shri Harikesh Bahadur
- (4) Shri Gauri Shankar Rai
- (5) Shri Ramapati Singh
- (6) Shri K. Suryanarayana
- (7) Shri Ugrasen
- (8) Shrimati Chandravati
- (9) Shri Ram Naresh Kushwaha
- (10) Shri Phirangi Prasad
- (11) Shri Brij Bhushan Tiwari
- (12) Dr. Ramji Singh
- (13) Shri Ram Murti
- (14) Shri Bharat Bhushan
- (15) Shri Yuvraj
- (16) Shri Chandan Singh
- (17) Shri Balwant Singh Ramuwalia
- (18) Shri Mahi Lal
- (19) Shri Kalyan Jain
- (20) Shri Shrikrishna Singh
- (21) Shri Sushil Kumar Dhara

Shri Surjit Singh Barnala replied to the discussion.

(Lok Sabha adjourned sine die at 11.05 P.M.)

AVTAR SINGH RIKHY, Secretary.

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